

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT
PRINCIPAL BENCH, NEW DELHI.**

M.A No .10/2025
in OA No. 343 of 2024

Mahendra Kumar Arora

...Applicant

Versus

State of Punjab & others.

...Respondents

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Place: SAS Nagar

Dated: 24/6/25


(DEPONENT)

**Dharminder Sharma, IFS
Principal Chief Conservator of Forests (HoFF),
Deptt. of Forest and Wildlife Preservation, Punjab**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT
PRINCIPAL BENCH, NEW DELHI.**

M.A No. 10/2025
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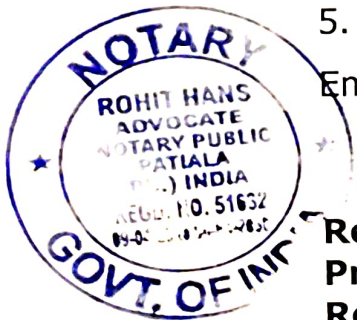
...Applicant

Versus

1. State of Punjab through Secretary Environment Department, Government of Punjab, Room No. 323, 3rd Floor, Punjab Civil Secretariat-2, Sector-9, Chandigarh-160009, Email: secy.te@punjab.gov.in.
2. Principal Chief Conservator of Forests (HoFF), Punjab, Forest Complex, Sector-68, SAS Nagar, Mohali, Punjab, Email: pccfcomplex@gmail.com.
3. Punjab Pollution Control Board through Member Secretary, Head Office, Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Patiala. Email: msppcb@gmail.com
4. District Magistrate, Patiala, District Administrative Complex, Block A Mini Sectt, Patiala, 147004, Email: dc.ptl@punjab.gov.in.
5. The British Co-Ed, High School, Devigarh Road, Punjab, 147001, Email: info@britishcoed.edu.in

...Respondents

**Reply by the way of affidavit of Dharminder Sharma, IFS,
Principal Conservator of Forest (HoFF), Punjab on behalf of
Respondent No. 2.**



Respectfully Showeth:

I, the above named deponent, am conversant with the facts of the case and competent to swear this affidavit, do hereby solemnly affirm and declare as under:-

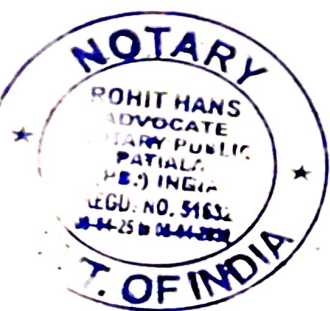
1. That I am presently holding the charge of Principal Conservator of Forest (HoFF), Punjab.
2. That the present affidavit is being filed in compliance of the order of this Hon'ble Tribunal dated 16.04.2025.
3. That the present affidavit is being filed on the basis of report of Divisional Forest Officer, Patiala.

PRELIMINARY OBJECTIONS

1. That the applicant has approached the Hon'ble Tribunal with half facts/misleading information and has not disclosed the true facts and circumstances pertinent to adjudicate the matter in question.



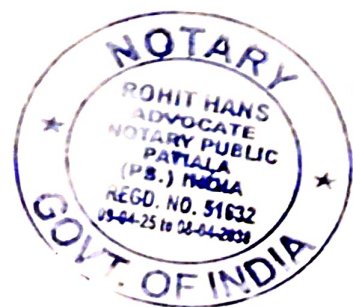
2. That the applicant has levelled false allegations against the officials of Forest Division Patiala, who have performed their duties in accordance with due process of law and nothing has been done as contrary to law.
3. That it is submitted that the Forest Division Patiala had received a complaint by the present complainant regarding British Co Ed School (Respondent no. 5), located on Left side of Forest Strip Sanour distributary (RD Patiala Sanour Road to Patiala Pehowa Road) falling in Sanour Beat, Patiala Range, Patiala Forest Division from the office of Deputy Commissioner Patiala on 15.02.2022. Upon receiving this complaint, a five member team was constituted by Divisional Forest Officer Patiala on 15.02.2022 under Range Officer, Nabha Ms. Amandeep Kaur for enquiry of the same. The team submitted its Report on dated 10.03.2022.
4. That as per the Forest Range Officer Patiala report, the school was using access /approach measuring 0.01022 hac. through forest strip without necessary approval under Forest Conservation Act, 1980 for a Non-Forest purpose. The



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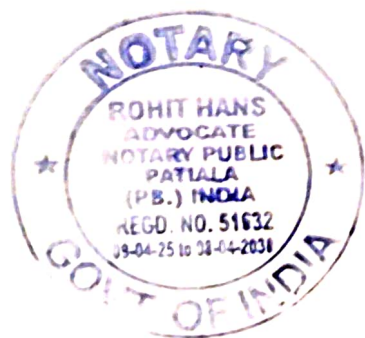
temporary encroachment for passage and parking was carried out in an area of 817 Sq. Mtr. A New Residential Colony was established by another private person, named Jasvir Singh s/o Ranjodh Singh Resident of Ajit Nagar , Patiala (Proprietor of R.S Enclave), on Right Side of Sanour distributary. While taking access to the colony through a road under jurisdiction of Municipal Committee Sanour, land breaking was carried out by the said coloniser in the Forest strip adjacent to the road in an area of about 495 Sq. Mtr. Additionally, total 28 trees were also found missing on the above mentioned site in Sanour distributary, of which only 11 dead and dry trees were departmentally felled whereas 17 were felled illicitly, though the timber has been retrieved from the strip and recorded in the timber form No. 5 and 7 of the department by concerned incharge.

5. That upon receiving the above report, the concerned Divisional Forest Officer, Patiala took punitive action against the erring parties i.e., the school and the Coloniser and damage reports against the coloniser and school were



issued on 02.02.2022 and 31.05.2022 respectively, thereafter, as per the rules a complaint case bearing No. COMA/2275/2022 (Divisional Forest Officer Patiala Vs Kiran Harika, British Co. Ed School) which is listed for consideration on 09/07/2025 and COMA/429/2022 (Divisional Forest Officer Patiala Vs Jasvir Singh, Coloniser) which is listed for evidence on 02/07/2025 are pending in the court of Chief Judicial Magistrate, Patiala, respectively. Hence, it is clear that the department has taken action as per rules.

6. As per Para No. 12 of order dated 16/04/2025 of Hon'ble National Green Tribunal, It is clarified that action regarding Environment Protection Act 1986 was to be taken by Punjab Pollution Control Board and regarding collusion, the concerned Beat incharge was suspended immediately on 11/03/2022 and departmental action for major penalty under Punjab Civil Services (Punishment and Appeal) Rules, 1970 has been initiated by the office of Divisional Forest Officer Patiala.

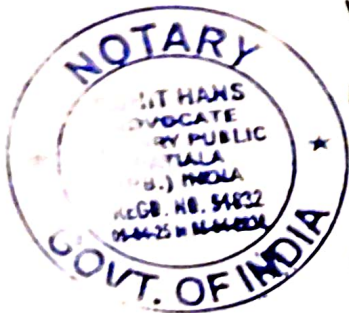


7. That it is pertinent to mention here that under the supervision of Divisional Forest Officer, Patiala joint demarcation of the Forest Land has also been carried out with the Revenue Department on 25.03.2022 and temporary encroachment utilized for passage and parking by the violators has been cleared along both sides of the Forest Strip and Possession of Forest Land has been taken back by the Range Officer, Patiala.
8. That it is further relevant to mention here that a notice dated 25.02.2022 under Forest Conservation Act, 1980 was issued by the Office of Divisional Forest Officer Patiala to the School for taking approval for approach and access from Ministry of Environment Forest and Climate Change and an online case for diversion of Forest land for approach and access with area of 0.1022 Ha. After receiving the notice the school applied through Proposal No. FP/PB/Others/433877 dated 19.06.2023 (**Annexure R-1**), this area is now revised to 0.0156 ha. after carrying out a fresh survey and for



restoration of forest land damaged by the school along with the forest strip a penal NPV (Net Present value) as per law, an amount of Rs.4,23,430/- has been proposed in the above case by the Office of Divisional Forest Officer Patiala as per the Forest Conservation Act, 1980 rules. The above proposal has been sent to Nodal Officer FCA, S.A.S Nagar, Punjab for further necessary action.

9. That in compliance to Hon'ble National Green Tribunal order dated 1-7-2024, a Joint Committee comprising the then Principal Chief Conservator of Forest, District Magistrate, Patiala and Regional officer, MoEF&CC, Chandigarh was constituted. The committee has submitted its detailed report dated 16-9-2024 which is annexed (**Annexure R-2**) in which the Joint Committee has concluded that adequate remedial, punitive, preventive and restorative measures have been taken by the Divisional Forest Officer , Patiala, the same is reproduced as under :-



*"Punitive Action against the Concerned taken by
Divisional Forest Officer Patiala:*

1. Punitive action for violation under Indian Forest Act 1927, against school was initiated on 31.05.2022 by issuing damage report and civil case COMA 2275 of 2022 was filed against School, in District Court Patiala.

2. Punitive action for violation under Indian Forest Act 1927, against the Residential colony was initiated by issuing damage report on 02.02.2022 and a civil case, COMA 429 of 2022, was filed against the coloniser in District Court Patiala.

3. With respect to loss of 17 trees and non action against violation, the concerned Beat incharge was suspended immediately on 11/03/2022 and departmental action for major penalty under Punjab Civil Services (Punishment and Appeal) Rules 1970 has been initiated by office of DFO Patiala.

Remedial Action taken up and Proposed:

1. Joint Demarcation of the Forest Land has been carried out with Revenue Department Dated 25.03.2022 and the temporary encroachment utilized

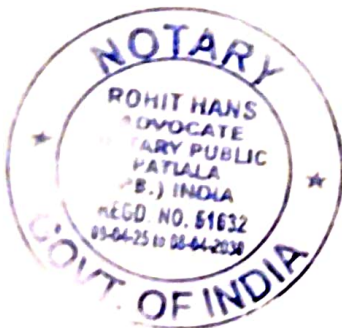


for passage and parking by the violators has been cleared along both sides of the Forest Strip and Possession of Forest Land has been taken by the Range team Patiala.

2. Notice under Forest Conservation Act 1980 has been issued to the School for taking approval for approach and access from Ministry of Environment Forest and Climate Change by Office of Divisional Forest Officer Patiala Dated 25.02.2022 .

3. The online case for diversion of Forest land for approach and access with an area of 0.08175 ha. has been applied by the School Proposal : FP/PB/Others/433877 dated 19.06.2023 and Restoration of Forest land damaged by the School along the Forest strip has been has been proposed in the FCA case by Office of Divisional Forest Officer Patiala.

Preventive Action Taken:



The violation carried out by violators Concerned (The coloniser of the residential colony and the school) though being a compoundable offence under Indian Forest Act 1927, in order to make the action deterrent the civil case has been filed against the offenders."

As detailed in the above para, it is again reiterated that preventive & punitive action has already been taken by Divisional Forest Officer, Patiala against the offenders as per the law.

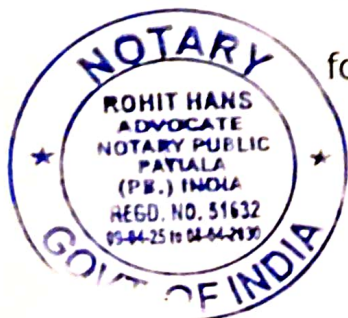
REPLY ON MERITS

1. That para no. 1 of the application is admitted to the extent that the Central Government is creating awareness in the general public about tree plantation to reduce and curb pollution. Rest of the para is wrong and hence denied. It is wrong and denied that about 250 trees were illegally felled by the British Co-Ed School Authorities and has also encroached upon the Forest land in Patiala-Sanour Road falling under Forest Range Patiala, in connivance with the officials of Forest Department mentioned

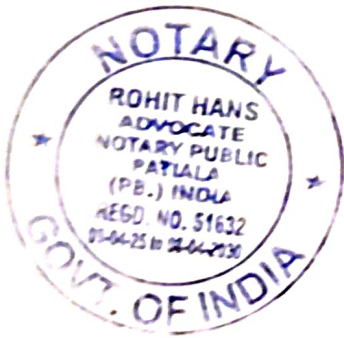


in this para. It is also wrong and denied that there has been any tampering of tree register. It is relevant to mention here that the copy of the records are available in higher offices also and all standing trees have been entered in the register. As explained in para 1 to 9 above, only 17 trees have been felled and for which punitive action against both the concerned staff and the user agency has already been taken.

2. That the contents of para no. 2 of the application are wrong and hence denied. All the allegations levelled in this para are vague, concocted and without any footing. It is pertinent to mention here that the Divisional Forest Officer, Patiala on receiving the complaint on 15.02.2022, constituted a five member team on 15.02.2022 under Range Officer Nabha Ms. Amandeep Kaur for enquiry of the same. The team submitted its report on 10.03.2022 and the actions taken thereafter are mentioned in detail in the above preliminary paras, which may kindly be read in reply to the averments of this para and are not repeated here for the sake of brevity.



3. That the contents of para no. 3 of the application are wrong and hence denied. It is pertinent to mention here that for redressal of the complaint of the complainant and in compliance to Hon'ble National Green Tribunal order dated 1-7-2024, a Joint Committee comprising Principal Chief Conservator of Forest, District Magistrate, Patiala and Regional officer, MoEF&CC, Chandigarh was constituted. The committee has submitted its detailed report dated 16-9-2024 which is annexed as **Annexure R-2** in which the Joint Committee has concluded that adequate remedial, punitive, preventive and restorative measures have been taken by the Divisional Forest Officer, Patiala. The complete set of actions taken by the replying respondent are already described in the preliminary paras and are not repeated here for the sake of brevity.



4. That the contents of para no. 4 of the application are wrong and hence denied. The detailed reply to the same has been given in the previous paras and not being repeated here for the sake of brevity.

Prayer clause is wrong and hence denied.

Keeping in view of the above, it is most humbly and respectfully prayed that the application filed by the applicant may kindly be dismissed in the interest of justice.

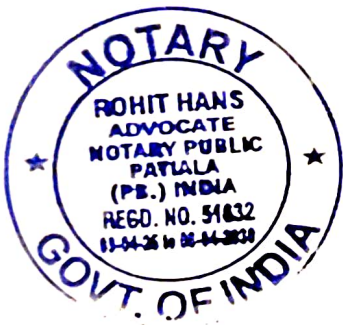
Place: SAS Nagar

Dated: 24/6/25

[Signature]
(DEPONENT)

Dharminder Sharma, IFS

Principal Chief Conservator of Forests (HoFF),
Deptt. of Forest and Wildlife Preservation, Punjab



The Contents of this affidavit document have been read over to the deponent He/She has accepted the true & correct.

VERIFICATION:

*St. Ramprasad Singh
Block Officer (Forester)
I identify the deponent/Person to whom I know personally.*

Verified that the contents of the reply by way of affidavit from Para No. 1 to 9 of preliminary objections and Paras No. 1 to 4 on merits are true and correct to the best of my knowledge and nothing has been concealed therein.

Place: SAS Nagar

Dated: 24/6/25

This Document has been registered at Serial No. 40 This day of 25/6 2025

[Signature]
(DEPONENT)

Dharminder Sharma, IFS

Principal Chief Conservator of Forests (HoFF),
Deptt. of Forest and Wildlife Preservation, Punjab

Attested as Identified
[Signature]
(ROHIT HANS)
NOTARY PUBLIC

24 JUN 2025



परिवेश, वन और जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change



Processed by UA for DFO EDS Reply



11/07/2023-24/01/2024

Start Date

11/07/2023

End Date

24/01/2024

Replied EDS by **KIRAN HARIKA** (Project Proponent):

[View](#) (24/01/2024)

Processed by DFO for Scrutiny and Recommendation



19/06/2023-11/07/2023

Start Date

19/06/2023

End Date

11/07/2023

Raise EDS to UA by **Sh Vidhysagari R U** (Divisional Forest Officer (DFO)):

[View](#) (11/07/2023)

Submitted



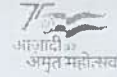
19/06/2023-19/06/2023

Start Date

19/06/2023

End Date

19/06/2023

**Proposal No.:**

FP/PB/OTHERS/433877/2023

Single Window No.:

SW/133572/2023

CAF No.:

CAF/130431/2023

Project Name:

Permission for construction of approach
Access to "THE BRITISH CO-ED HIGH SCHOOL" at
Vill: Sanour Tehsil: & Distt: Patiala

State:

PUNJAB

Project Category:

OTHERS(Approach Access)

Area (ha):

0.0156

Application For:

Form-A (Part-I): Diversion of Forest Land

Date of Submission:

24/01/2024

Scenario :

Scenario 4

Demand/Payment:**Additional Demand/Payment:****In-Principle Letter:**


Superintendent
Divisional Forest Officer
Patiala Forest Division
Patiala

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Compliance report regarding order of the Hon'ble National Green Tribunal dated 01.07.2024 pertaining to the Original Application number 343/2024 Mahendra Kumar Arora Vs State of Punjab

Hon'ble National Green Tribunal in its order dated 01.07.2024 (Annexure 1), pertaining to the Original Application number 343/2024 Mahendra Kumar Arora Vs State of Punjab, constituted a committee to visit site, collect relevant information and if finds complaint to be correct, take up appropriate remedial, punitive and preventive action including assessment of environmental compensation in accordance with law. Committee was also directed to submit compliance report with the Registrar General of the Tribunal within the stipulated time. The operative part of the order is reproduced as under :

"2. Complainant has stated that about 250 trees have been illegally cut on Patiala Devigarh Road by a private British co-ed School in collusion with District Forest Officer Sanor, District Patiala causing damage to environment.

3. In our view, above complaint can be looked into at the first instance by Statutory Regulators and local authorities. Therefore, we constitute a joint Committee comprising Principal Chief Conservator of Forest of the area concerned, District Magistrate, Patiala and Regional Officer, MoEF&CC, Chandigarh.

4. District Magistrate, Patiala shall be nodal agency for coordination and compliance.

5. Above Committee shall visit site, collect relevant information and if finds above complaint to be correct, take appropriate remedial, punitive and preventive action including assessment of environmental compensation in accordance with law within two months.

6. Committee shall submit compliance report with Registrar General of this Tribunal within 15 days, after expiry of above period who if finds necessary may place matter before the Bench for further orders. "

It is submitted that, Office of Principal Chief Conservator of Forest Punjab (HoFF) deputed (Annexure 2) Conservator of Forests, South Circle to represent Principal Chief Conservator of Forest Punjab (HoFF) in a joint committee as per above order of the NGT. Additional Deputy Commissioner (General), Patiala represented District Magistrate Patiala and Technical Officer represented Regional Office MoEF&CC, Chandigarh.

In the meeting dated 20.08.2024 (Annexure 3) Divisional Forest Officer Patiala appraised the committee regarding the Forest Strip Sanour distributary (RD Patiala Sanour Road to Patiala Pehowa Road) falling in Sanour Beat, Patiala Range, Patiala Forest Division, Violation in the Forest strip under Indian Forest Act 1927 and the actions taken by concerned office on receipt of the complaint by Mahendra Kumar Arora dated 15.02.2022.

The site visit was carried out by the committee on 28.08.2024 (Annexure 4) in presence of Divisional Forest Officer, Patiala and concerned field staff with records. As per the Area

Register, the Forest Strip is 3.5 meter wide on both sides of the Distributary. The School had temporarily used the Forest Strip for passage and Parking on the Left side of the Distributary. The owner of the Residential colony had damaged the Forest land on the right side of the Distributary for passage.

The complainant Shri Mahendra Kumar Arora was given the opportunity of hearing by the committee on 02.09.2024 (Annexure 5). The complainant didnot appear in person and mailed his written statement (Annexure 6). In written statement of the complainant it is stated as under.

- (1) *"That the officers of Forest Department Patiala DSFO Madam, DFO Balveer Singh Dhillon Officer Sanaur, Ramanpreet Singh Block Officer, Sarwan Singh Block Officer Sanaur, Patiala in order to benefit a private school British Co-Ed and an illegal colony on right side of Sanour Distributary RD Sanaur Road to Devigarh Road and on adjoining Pahewa road have felled 250 trees.*
- (2) *That after cutting the trees by the said officials, the entries of these lines have been deleted by tampering the government records. As per google map and google earth, the trees which were present during October 2021 were not present during November 2021., which trees were shown on Google Map and Google Earth in October 2021 and were not present in November 2021. To investigate this, take a report from the RT expert and the check record register.*
- (3) *Attempts were being made to suppress the matter by sending legal notice regarding illegal encroachment on forest*

land opposite to the British Co-Ed School however, Coloniser/colony developer in connivance with Forest Officers have erected electric poles in place of trees without obtaining NOC. Forest land is encroached and no action has been taken up.

- (4) That in above RD on the left side of of the Sanour Distributory opposite side of the school tree are not included in the record and they are prepared to fell these trees also illegally.

That through joint demarcation by Kanungo of Forest Department and Officers of Revenue Deoartment the it could be ascertained that the above officers have got encroachment done on land worth crores and on how much of land by School and the Coloniser. Constitute a special team under the supervision of current Ho'ble Deputy Commissioner.

The above Coloniser in connivance with Officers of Forest Department has developed a road on forest land worth lakhs without approval. New electric poles are also being installed on forest land without NOC. Investigate the matter and file case against guilty officers under Corruption Act."

British Co-ed School Authorities were given opportunity of hearing on date 05.09.2024 (Annexure 7). School Authorities appeared before the committee and submitted their written reply on 06.09.2024 (Annexure 8). In their written reply the School Authorities have submitted as under.

(1) *"That the British Co-ed High School (hereinafter referred as a School) has received a Letter dated 02.09.2024 from your Office and learnt that one Mahinder Kumar Arora has leveled allegations against the School regarding cutting of 250 trees and caused damaged to the Environment. That the British Co-Ed High School is one of the most prominent Schools in Patiala. The school provides a well-rounded education built in a foundation of Academics, Creative Arts, Sports, Adventure Camps and Community Service which includes various activities like awareness campaigns, tree plantation and community outreach programmesto name a few. Students gain international exposure through trips abroad, YFU, AFS, the International School Award and the School Enterprise Challenge. Nationally, students participate in treks and tours, IAYP, MUNs, Debates, NCC and NSS, Sports and Performing Art. School takes responsibility to prepare young people to navigate the world as confident, caring and responsible citizens. The academic standards are very high and our students always excel in ISC and ICSE Examinations. Every year students have been toppers at District, State and National level. As an Institution, we are deeply committed to maintaining our reputation and ensuring the highest standard of integrity. So, the question of involvement of the school in such like incidents of cutting trees or encroaching any land of forest department does not arise.*

(2) No Objection Certificates taken by School

That we would like to clarify our position regarding the construction of our School. We have obtained the necessary

permissions from Punjab Mandi Board and secured change of land use (CLU) Certificate from the Concerned Authorities for the establishment of our institution. The school has also taken NOC from Punjab Mandi Board to open the main gates of the School towards road. Copy of the NOC bearing No. 6099 dated 22.03.2022 is attached herewith as Annexure R-1 and Copy of C.L.U. issued by concerned authority is attached herewith as Annexure R- 1/A. Earlier, the School has no knowledge that there is any land of forest department. It has come to our knowledge that the land adjoining the link road near our School belongs to forest land. Our School has taken the NOC from Punjab Mandi Board under good faith assuming that the land belonged to Mandi Board. Thereafter, the School, immediately applied for NOC's from forest department regarding school entrance/gate. Copy of the NOC's applied to the Forest Department is attached herewith as Annexure R-2. School has also obtained NOC from Punjab Mandi Board to construct a bridge over Canal duly shown in the site plan. Copy of the NOC is attached herewith as Annexure R-3.

(3) Allegations of Encroachment

I want to clarify that our School's boundary is clearly defined and ends at Point-B on the site plan, we submitted. There had been no encroachment into forest area and we are committed to upholding environmental regulations. Even, the School has left eight feet, its own land outside the School Premises/Boundary for parking. The complainant leveled false allegations regarding encroachment. Moreover, a site plan and photographs showing the actual position are attached herewith.

(4) Allegations regarding Cutting of Trees

That the allegations regarding cutting or felling any trees mentioned in complaint are baseless, not substantiated by actual position on the ground. The School has never cut or fell any trees as alleged in the complaint. School clarifies that no activity of cutting or felling of trees has taken on our premises or outside the premises. Our school has implemented various initiatives aimed at promoting environmental awareness, including tree planting drive and educational programs on conversation. The allegations levelled by the complainant are false and frivolous. Which is clearly established from following points:-

i. That the Building of the School is segregated/Separated by Canal and a (interlocking tiles) road shown in the site plan attached herewith as Annexure R-4. So, the School has no concern with the land of forest department adjoining with the (interlocking tiles)/road. That one Private Colonizer has developed a Private Colony at Point-A duly shown in the Site Plan as (Annexure R-4), under the name of "R.S. Enclave". Moreover, the above said Colonizer has also got constructed an interlocking tiles road with the help of Nagar Council, Sanaur, which is clearly established from photographs taken on inauguration. Copy of the Photographs showing the Board of 'R.S. enclave' is attached herewith as Annexure R-5 and Copy of the photographs showing the interlocking road, are also attached herewith as Annexure R-6 to R-8. Moreover, the above said Private Colonizer has also affixed four pillars in front of the road to stop the General Public from the use of this road. Copy of the

B

photographs showing the pillars affixed on the road are attached herewith as Annexure R-9. The Private Colonizer has got constructed the road with the purpose to approach his Colony "R.S. Enclave duly shown in the Site Plan as well as in the photographs. The School is neither the beneficiary of the above said road nor have any concern/contribution in the construction of road. So the question of cutting any trees or encroaching on any area of forest land by the School does not arise. For more clarity of the facts, deponent has attached a site plan (Annexure R-4), in which, the Building of the School is duly shown at Point-A in the site plan and the boundary wall of the school at Point-B of the site plan. Then, there is a Green Zone/Green Area duly shown at Point-C in the site plan. The road leads towards the Village JaurianSadkan from main road duly shown at Point-D in the site plan. Then, there is a Green Zone/Green Area duly shown at Point-E in the site plan. Then, a Canal duly shown in Blue Colour at Point-F segregated/divide the area of School from the land of forest department. Then there is a road constructed by one Private Colonizer duly shown in Yellow Colour at Point-G. All the above said facts are also corroborated from photographs already attached above. So, the deponent has no concern with the land of forest department and has no reason to cut any such trees. In fact, the land of forest department is far away from the boundary wall of School. Moreover, School is fully prepared to cooperate with any investigating authorities misunderstanding. to clear up this misunderstanding.

ii. That the complainant with malafide intention has not mentioned any date, month or year, when the School allegedly cut the trees or allegedly encroached over any area of forest land.

iii. That our School also organizes many plantation drives. Copy of the photographs regarding our past and ongoing projects aimed at increasing green cover are attached herewith as Annexure R-11 to R-21.

(5) Reason to move false complaints:

It has come to our notice that individuals who were unsuccessful in securing admission for their children, despite their political connections, have initiated these baseless complaints themselves or through some third person. Moreover, the School has inquired about the complainant after receiving this complaint and has come to know that complainant is used to file false and frivolous application against various persons and institutions just to extract money. The complainant is a habitual litigant. The British Co-Ed High School Categorically deny these allegations, which the School believe have been made just to extract money and lower the reputations of the School. The school reserves his right to initiate legal proceedings against complainant for moving false and frivolous complaints.

It is therefore, prayed that the complaint moved by the complainant against the British Co-Ed High School is based upon false and frivolous facts and same is liable to be dismissed with heavy cost. Moreover, legal proceedings are liable to be initiated against the complainant for providing wrong and false information."

The Divisional Forest Officer Patiala submitted a detailed report to the committee about complaint (Annexure 9 and 10). In this report the Divisional Forest Officer, Patiala has informed as under.

- (1) *"A complaint regarding British Co Ed School, located on Left side of Forest Strip, Sanour distributory (RD Patiala Sanour Road to Patiala Pehowa Road) was received from office of Deputy Commissioner Patiala on 15/02/22. The complainant alleged in the complaint, that British Co Ed School Authorities have illegally felled about 250 trees and also encroached upon Forest land in connivance with the Forest Department in Patiala-Sanour road falling under Forest Range Patiala.*

- (2) *A 5 member Team was constituted by Divisional Forest Officer Patiala dated 15.02.2022 under Range Officer Nabha Ms.Amandeep Kaur for enquiry of the same. The team submitted its Report dated 10.03.2022. As per the Report total 28 trees were found missing on above mentioned site in Sanour distributory , of which only 11 Dead and Dry trees were departmentally felled and no action taken against 17 trees, though the timber has been retrieved from the strip and recorded in the timber form by concerned incharge and in addition land breaking of Forest land (Violation under Indian Forest Act 1927) has been found on both sides of the Forest Strip.*

- (3) *It was brought to the notice of the Divisional Forest Office that during the period of the complaint, a New*

Residential Colony was established on Right Side of Sanour distributary. While taking access to the colony through a road under jurisdiction of Municipal Committee Sanour, Land breaking was carried out in the Forest strip adjacent to the road in an area of about 495 Sq Mt. It is also reported By the Division office that the loss of trees and Land breaking in Right side of the Forest strip alleged in the complaint took place around November 2021, when the colonizer damaged forest strip adjacent to Nagar Council Road for approach to his Residential Colony.

- (4) It was also brought to the notice of the Forest Division Patiala that the Private School, British Co Ed School is operational since the year 2004. It is situated on Left Side of Sanour distributary (RD Patiala Sanour road to Patiala Pehowa Road). The school was using access /approach through forest strip without necessary approval under Forest Conservation Act 1980 for Non Forest Purpose. The temporary encroachment for Passage and Parking was carried out in an Area of 817 Sq Mt.
- (5) The detailed action taken report has been sent by Divisional Forest office, Patiala Forest Division to Conservator of Forest ,South Circle vide letter No 3386 Dated 4/7/2022 (Annexure 1)
- (6) Punitive Action against the Concerned taken by Divisional Forest Officer Patiala:
1. Punitive action for violation under Indian Forest Act 1927, against school was initiated on 31.05.2022 by

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issuing damage report and civil case COMA 2275 of 2022 was filed against School, in District Court Patiala (Annexure 2).

2. Punitive action for violation under Indian Forest Act 1927, against the Residential colony was initiated by issuing damage report on 02.02.2022 and a civil case, COMA 429 of 2022, was filed against the coloniser in District Court Patiala (Annexure 3).

3. With respect to loss of 17 trees and non action against violation, the concerned Beat incharge was suspended immediately on 11/03/2022 and departmental action for major penalty under Punjab Civil Services (Punishment and Appeal) Rules 1970 has been initiated by office of DFO Patiala.

(7) Remedial Action taken up and Proposed:

1. Joint Demarcation of the Forest Land has been carried out with Revenue Department Dated 25.03.2022 (Annexure 4) and the temporary encroachment utilized for passage and parking by the violators has been cleared along both sides of the Forest Strip and Possession of Forest Land has been taken by the Range team Patiala.

2. Notice under Forest Conservation Act 1980 has been issued to the School for taking approval for approach and access from Ministry of Environment Forest and Climate Change by Office of Divisional Forest Officer Patiala Dated 25.02.2022 (Annexure 5).

3. The online case for diversion of Forest land for approach and access with area of 0.08175 Ha. has

been applied by the School Proposal : FP/PB/Others/433877 dated 19.06.2023 (Annexure 6) and Restoration of Forest land damaged by the School along the Forest strip has been proposed in the FCA case by Office of Divisional Forest Officer Patiala.

(8) Preventive Action Taken:

The violation carried out by violators Concerned (The coloniser of the residential colony and the school) though being a compoundable offence under Indian Forest Act 1927, in order to make the action deterrent the civil case has been filed against the offenders.

(9) In addition to the Complaint, the allegations raised in the written statement of the complainant was also enquired into and Field verification report of Concerned Range officer stated that the electric poles are not in the Forest Strip. It is further reported by concerned Range office that allegations of tampering of tree register is false as the copy of the records are available in higher offices and all standing trees have been entered in the register. The same has been reported by Division office Patiala in its letter no 9065 Dated 13/9/2024 (Annexure 7)

(10) It is reported that, As per the Area Register, the Forest Strip is 3.5 meter wide on both sides of the distributary. The School had temporarily used the Forest Strip for passage and Parking on the Left side of the Distributary. The owner of the Residential colony had damaged the Forest land on the right

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side of the Distributary for passage. The demarcation of the Forest strip had already been carried out on 25/3/2022 and the temporary Violation on the Forest land has been cleared and has been taken possession by Concerned Range team. The Punitive action against the Violators and Concerned Beat in charge for major penalty been initiated against the concerned Beat in charge as per department rules. Regarding the Loss of trees, Punitive action against the Concerned Beat in charge has been taken up. The Restoration of the Forest strip has been proposed in the Forest Diversion case applied by the School."

Observations and Conclusions of the Committee.

The Committee based on observations during the field visit to the area under consideration, detailed consultation with the DFO, Patiala, written statement by the complainant, written statement by the School Authorities and report by the DFO, Patiala the Committee found the following,

1. A complaint regarding British Co-Ed School located on Left side of Forest Strip, Sanour distributary (RD Patiala Sanour Road to Patiala Pehowa Road) was received from office of Deputy Commissioner Patiala on 15/02/22. The complainant alleged in the complaint, that British Co Ed School Authorities have illegally felled about 250 trees and also encroached upon Forest land in connivance with the Forest Department in Patiala-Sanour road falling under Forest Range Patiala.
2. This complaint was immediately inquired into by the Divisional Forest Officer and it was found that

- 15
- i) the Private School, British Co Ed School is operational since the year 2004 and is situated on Left Side of the Sanour distributary (RD Patiala Sanour road to Patiala Pehowa Road). The school was using access /approach through forest strip of 3.5 m wide without necessary approval under Forest Conservation Act 1980 (now Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980). There was encroachment over 817 sq m of forest area for passage and parking.
 - ii) A New Residential Colony was established on Right Side of Sanour distributary. While taking access to the colony through a road under jurisdiction of Municipal Committee Sanour, land breaking was carried out in the Forest strip adjacent to the road in an area of about 495 Sq Mt. It is also reported By the Division office that the loss of trees and Land breaking in Right side of the Forest strip alleged in the complaint took place around November 2021, when the colonizer damaged forest strip adjacent to Nagar Council Road for approach to his Residential Colony.
 - iii) As per the report of Range Forest Officer who inquired into the complaint during the year 2022 (which is a part of the report of DFO Patiala), forest strips on both the sides of the Sanour Distributary (RD Patiala Sanour Road to Patiala Pehowa Road) were checked and it was found that a total of 28 trees were missing from the strip on right side of the Sanour Distributary. Out of these 28 trees, 11 Dead and Dry trees were felled Departmentally as per rules of the Forest Department and no action was taken against remaining 17 trees by the concerned beat incharge though he could retrieve timber.

3. A Joint Demarcation of the Forest Land was carried out with Revenue Department Dated 25.03.2022 and the temporary encroachment utilized for passage and parking by the violators has been cleared along both sides of the Forest Strip and Possession of Forest Land has been taken by the Range team Patiala.
4. During the site inspection by the committee, no direct evidence was found which could verify the allegation of illegal felling of tree by a specific person or entity. However from all the secondary information, records and report of the DFO Office it is evident that there was illegal felling of 17 trees and not 250 as alleged in the complaint.
5. With respect to loss of 17 trees and non action against violation, the concerned Beat in charge was suspended immediately and departmental action for major penalty under Punjab Civil Services (Punishment and Appeal) Rules 1970 has been initiated by office of DFO Patiala.
6. Cases against the British Co-Ed school and the Private Colony have been filed in the Court of Judicial Magistrate as per the provisions of Indian Forest Act 1927 even though there was provision to compound this violation to set a deterrence.
7. Following notice from the Forest Department, School Authorities have applied (Proposal : FP/PB/Others/433877 dated 19.06.2023) for post facto approval for diversion of 0.08175 Ha of forest land for approach and access to school as per the provisions of Van (Sanrakshan Evam

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Samvardhan) Adhinyam, 1980. This area is now revised to 0.0156 ha. The Restoration of the Forest strip over violated area of 0.08175 ha has been proposed in the Forest Diversion case applied by the School and this cost shall be borne by the School Authorities. The further action against the violation will be decided by the MoEF&CC, New Delhi while considering the proposal for post-facto approval.

8. The some new allegations viz., erecting electric poles in forest area and tampering with records, raised in the written statement dated 31.08.2024 of complainant before the committee, though not part of original complaint were also inquired by the Divisional Forest Officer and it was found that the electric poles are not in the Forest Strip. It is further reported that the allegations of tampering of tree register is false as the copy of the records are available in higher offices and all standing trees have been entered in the register.
9. As of now there are no legal provisions/guidelines for assessment of environmental compensation in the State of Punjab.

The committee finds that following the complaint, the matter was inquired into and adequate remedial, punitive, preventive and restorative measures are taken by the Divisional Forest Officer Patiala.

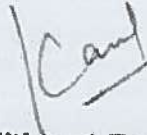
The committee also finds that there was illegal felling of 17 trees and not 250 trees as alleged in the complaint.

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Committee also directed Forest Division to be more vigilant, ensure adequate forest protection and initiate timely action against violators as per the law.



Technical Officer
Regional Office
MoEF&CC,
Chandigarh



Additional Deputy
Commissioner (G),
Patiala



Conservator of
Forests,
South Circle, Patiala

Item No.06

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 343/2024

Mahendra Kumar Arora

Applicant

Versus

State of Punjab

Respondent

Date of hearing: 01.07.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondent: None

ORDER

1. This original application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered in exercise of *suo-moto* jurisdiction on the basis of a letter petition dated 20.09.2023 sent by Mahendra Kumar Arora R/o12/3 Guru Nanak Nagar, Tripuri Patiala, Punjab.

2. Complainant has stated that about 250 trees have been illegally cut on Patiala Devigarh Road by a private British co-ed School in collusion with District Forest Officer Sanor, District Patiala causing damage to environment.

3. In our view, above complaint can be looked into at the first instance by Statutory Regulators and local authorities. Therefore, we constitute a joint Committee comprising Principal Chief Conservator of

Forest of the area concerned, District Magistrate, Patiala and Regional Officer, MoEF&CC, Chandigarh.

4. District Magistrate, Patiala shall be nodal agency for coordination and compliance.
5. Above Committee shall visit site, collect relevant information and if finds above complaint to be correct, take appropriate remedial, punitive and preventive action including, assessment of environmental compensation in accordance with law within two months.
6. Committee shall submit compliance report with Registrar General of this Tribunal within 15 days, after expiry of above period who if finds necessary may place matter before the Bench for further orders.
7. With above direction, application is disposed of.
8. A copy of this order along with copy of complaint be sent to Principal Chief Conservator of Forest of area concerned, District Magistrate, Patiala and Regional Officer, MoEF&CC, Chandigarh by email for compliance.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

July 01, 2024
Original Application No. 343/2024
AB

Government of Punjab
Department of Forests & Wildlife Preservation
O/o Principal Chief Conservator of Forests, Punjab
Forest Complex, Sector: 68, Sahibzada Ajit Singh Nagar (Mohali)
(Forest Working-2 Branch)

To

Deputy Commissioner,
Patiala.

Date: 20-07-2024

S u b : OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

With reference to the above mentioned subject, it is informed that in view of the orders dated 01.07.2024 (**Copy Enclosed**) passed by the Hon'ble National Green Tribunal In OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab. Sh. Ajit Kulkarni, IFS, Conservator of Forest (South Circle) will represent undersigned for further necessary action in the above matter.

This is for your information and necessary action please.

Encls. as above

PRINCIPAL CHIEF CONSERVATOR OF FOREST (HOFF)
20-07-2024

Endst.No.FOREST-FW0FW-2(CC)/79/2024-FW/1/887825/2024

Dated 20-07-2024

A copy of this letter along with Hon'ble NGT orders dated 01.07.2024 is forwarded to Deputy Director General of Forests (Central), Ministry of Environment, Forests and Climate Change, Government of India, Northern Regional Office, Chandigarh to depute their representative for the

investigation in the above said matter.

Encls. as above

PRINCIPAL CHIEF CONSERVATOR OF FOREST (HOFF)

20-07-2024

Endst.No.FOREST-FW0FW-2(CC)/79/2024-FW/I/887825/2024

Dated 20-07-2024

A copy of this letter along with Hon'ble NGT orders dated 01.07.2024 is forwarded to the following for further necessary action-

1. Chief Conservator of Forest (Plains)
2. Conservator of Forest (South Circle)
3. Divisional Forest Officer, Patiala.

Encls. as above

PRINCIPAL CHIEF CONSERVATOR OF FOREST (HOFF)
20-07-2024



forest working <forestworking002@gmail.com>

Fwd: ORDER passed in Original Application No. 343/2024

2 messages

punjabforest <pcfccomplex@gmail.com>

Mon, Jul 8, 2024 at 2:34 PM

To: forestworking002@gmail.com, pbcomplaint <pbcomplaint@gmail.com>

Please find the attached file.

Punjab Forest Complex
Sahibzada Ajit Singh Nagar.

----- Forwarded message -----

From: Consultant Judicial-NGT (P.B.) <judicial-ngt@gov.in>

Date: Mon, Jul 8, 2024 at 2:18 PM

Subject: ORDER passed in Original Application No. 343/2024

To: DC PATIALA <dc.pli@punjab.gov.in>, <pccthoffpunjab@gmail.com>, <pcfccomplex@gmail.com>, <ofsouth@punjab.gov.in>, Regional Officer MoEF IRO Chandigarh <ranz.chd-mof@gmail.in>

Respected Sir/Madam,

I am directed to forward a copy of the petition & Order dated 01/07/2024 passed in Original Application No. 343/2024 Mahendra Kumar Arora Applicant Versus State of Punjab Respondent. for your kind perusal & necessary action. for further correspondence please send all the documents on the new mail-id i.e. judicial-ngt@gov.in

Kindly acknowledge the same.

NOTE:- Please send this order to Principal Chief Conservator of Forest of the area concerned, District Patiala, also for compliance.

REGARDS

CONSULTANT (Judicial)

(N.G.T.)(P.B.) New Delhi

2 attachments

OA NO 343 of 2024 LP No 2155-pages-deleted.pdf
15518K

 Mahendra Kumar Arora.pdf
98K

RK Mishra <pcdfhoffpunjab@gmail.com>
To: forestworking02@gmail.com

Mon, Jul 8, 2024 at 2:58 PM

Rajman Kant Mishra, IFS
Principal Chief Conservator of Forests (HoFF)
Forest Complex, Sec. 68, SAS Nagar (Punjab)-160062
Contact No. 0172-2298004-05
Mob. No. 99104-61117

[Quoted text hidden]

2 attachments

 OA NO 343 of 2024 LP No 2155-pages-deleted.pdf
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 Mahendra Kumar Arora.pdf
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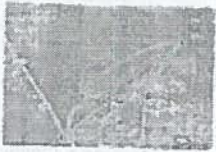
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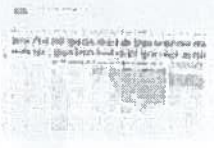
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FOREST DIVISION PATIALA

LEGAL NOTICE

No. Notice/ 6857

Dated 24/01/23

- 1. For violation of Section 33 (C) and 63 of Indian Forest Act, 1927
- 2. For violation of Section 2 of Forest Conservation Act, 1980
- 3. For Criminal Contempt of Hon'ble Supreme Court Order dated 12.12.1996 in WP (C) No. 202/1995
- 4. In Pursuance of the CWP No. 4554 of 2017 titled Court on its own motion Vs State of Haryana and Punjab in the Hon'ble Punjab and Haryana High Court

To

The British, Co. Ed.
High School, Davigan
Road, Patiala

- 1. That strips of PWD lands along PWD roads are declared, as Protected Forest vide Punjab Government Notification No. 1122-PT-58/1195 Dated 3rd May 1958
- 2. That you have created an illegal access through the forest strip to your property situated at the above mentioned address and are using forest land for commercial and non-forest purpose
- 3. That you have created the illegal access on Sarawa Bury measuring 2.78.5 m x 3m = 8.355 Sqm violated section 33 (C) and 63 of Indian Forest Act, 1927, section 2 of Forest Conservation Act, 1980 and committed Criminal Contempt of Hon'ble Supreme Court order dated 12.12.1996 in WP (C) No. 202/1995

It is intimated to you that nearly 2 weeks had been passed since the issue of first notice and a Damage Report had been issued against you for violation in the forest land. Through this notice you are here by informed that a court case will be prosecuted against you if you will not compound above damage report. You are strictly instructed to use above forest land you must take permission from Forest Department under FCA 1980 Act

Basant
Forest Range Officer,
Patiala

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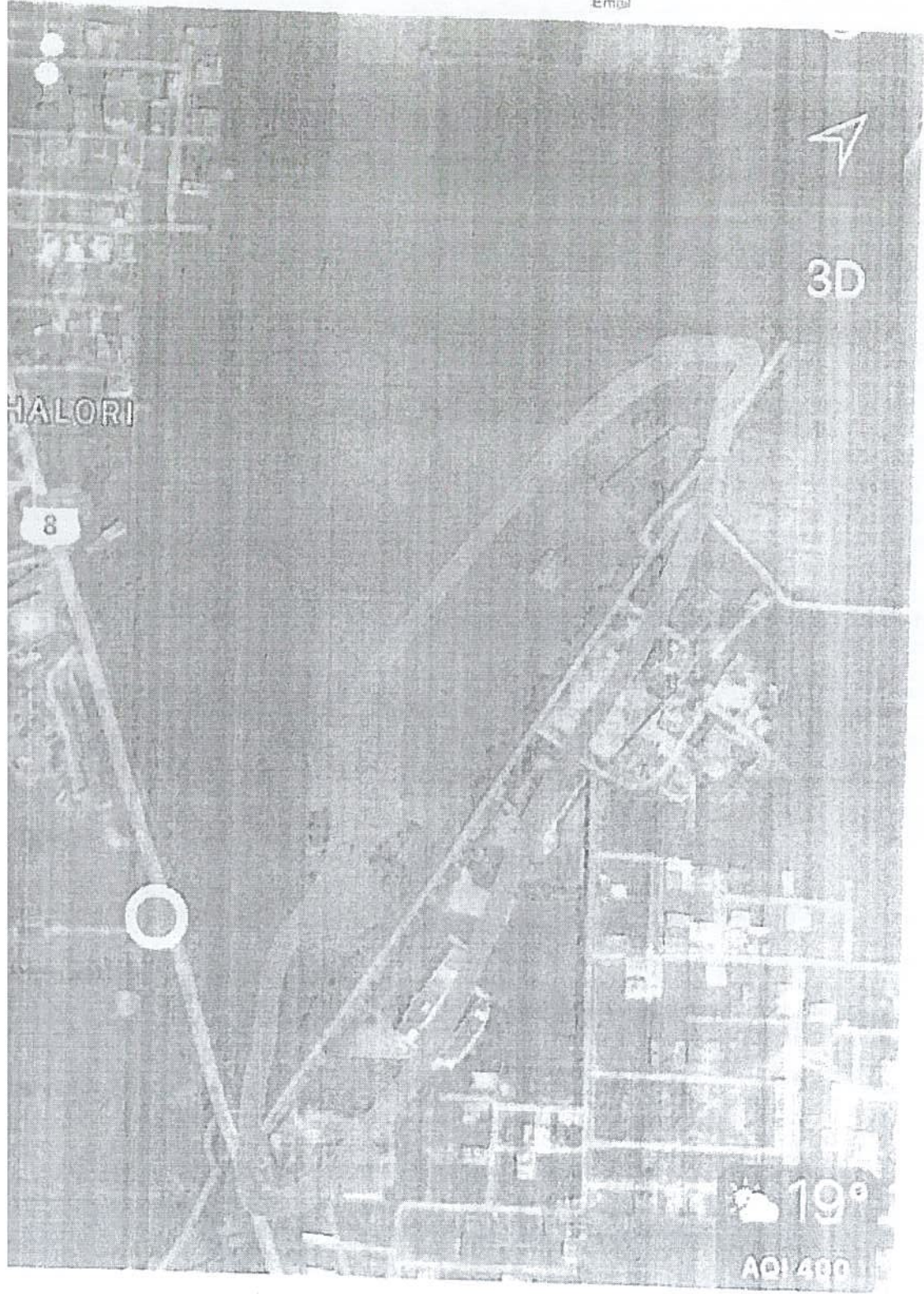
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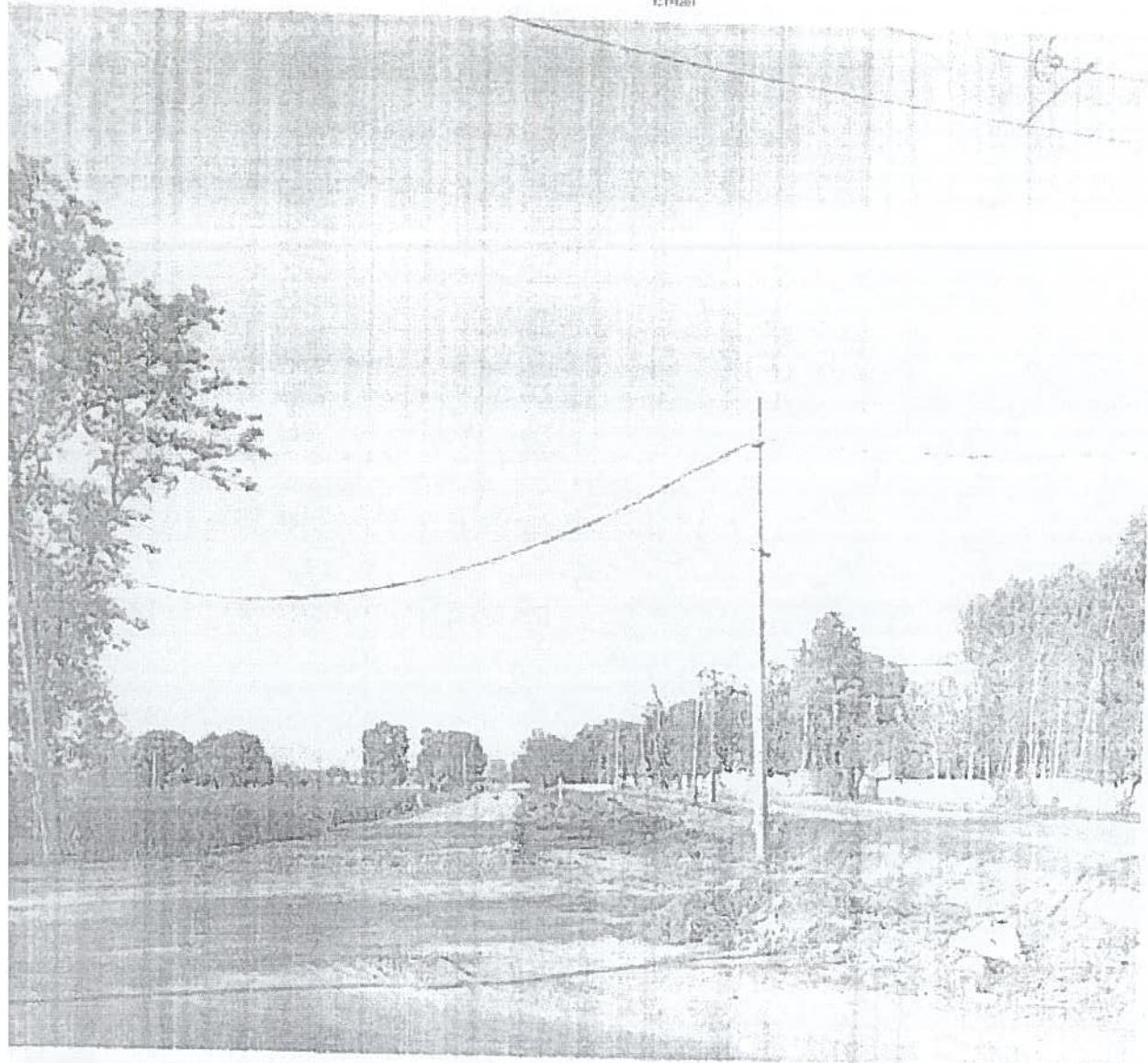
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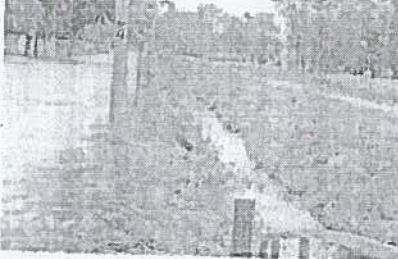
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दैनिक भास्कर

पटियाला भास्कर 07-03-2022

पटियाला-देवीगढ़ रोड पर एक किमी एरिया में 3 महीने से चल रहा था जंगलमाल काँलोनाइजर व निजी स्कूल को फायदा पहुंचाने को सनौर डिस्ट्रीब्यूटरी नहर के किनारों से काट डाले पेड़

चंडीगढ़ से चला डंडा तो जंगलत विभाग ने जांच के लिए 5 मैक्सरी टीम का किया गठन



पटियाला-देवीगढ़ रोड पर एक किमी एरिया में 3 महीने से चल रहा था जंगलमाल काँलोनाइजर व निजी स्कूल को फायदा पहुंचाने को सनौर डिस्ट्रीब्यूटरी नहर के किनारों से काट डाले पेड़

सनौर और विभाग की टीमों का मिलना, अब स्थान खोज रहे

सनौर और विभाग की टीमों का मिलना, अब स्थान खोज रहे। जंगल विभाग की टीमों का मिलना, अब स्थान खोज रहे। जंगल विभाग की टीमों का मिलना, अब स्थान खोज रहे।

नहर और वन विभाग की मंजूरी के बिना आर-पार पुली भी बना दी

नहर और वन विभाग की मंजूरी के बिना आर-पार पुली भी बना दी। नहर और वन विभाग की मंजूरी के बिना आर-पार पुली भी बना दी। नहर और वन विभाग की मंजूरी के बिना आर-पार पुली भी बना दी।

किंग रिकॉर्ड का भूमि का मालिक वन विभाग

किंग रिकॉर्ड का भूमि का मालिक वन विभाग। किंग रिकॉर्ड का भूमि का मालिक वन विभाग। किंग रिकॉर्ड का भूमि का मालिक वन विभाग।

संगठन पुराना होने के बावजूद अभी भी लगभग है सक्रिय

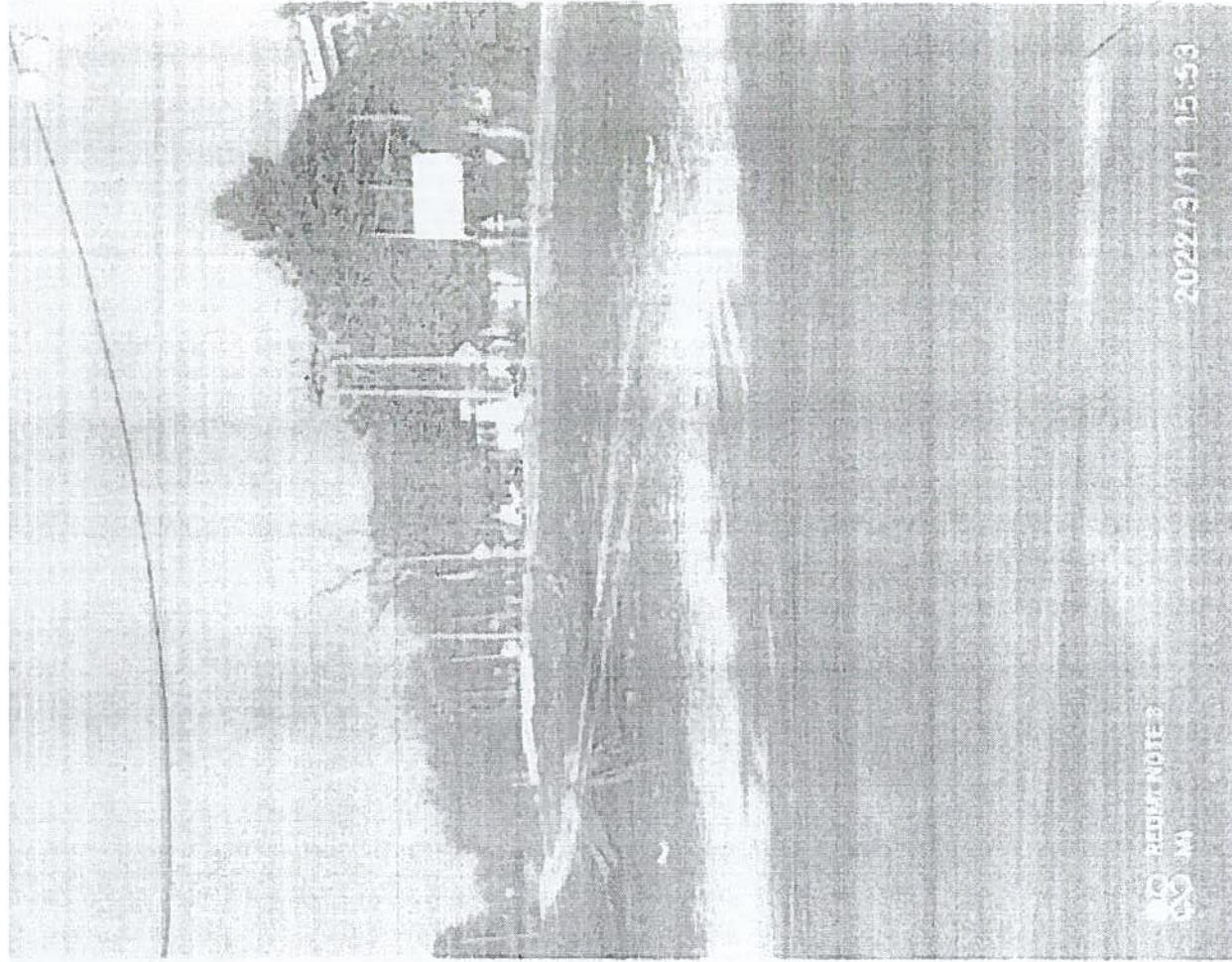
संगठन पुराना होने के बावजूद अभी भी लगभग है सक्रिय। संगठन पुराना होने के बावजूद अभी भी लगभग है सक्रिय। संगठन पुराना होने के बावजूद अभी भी लगभग है सक्रिय।

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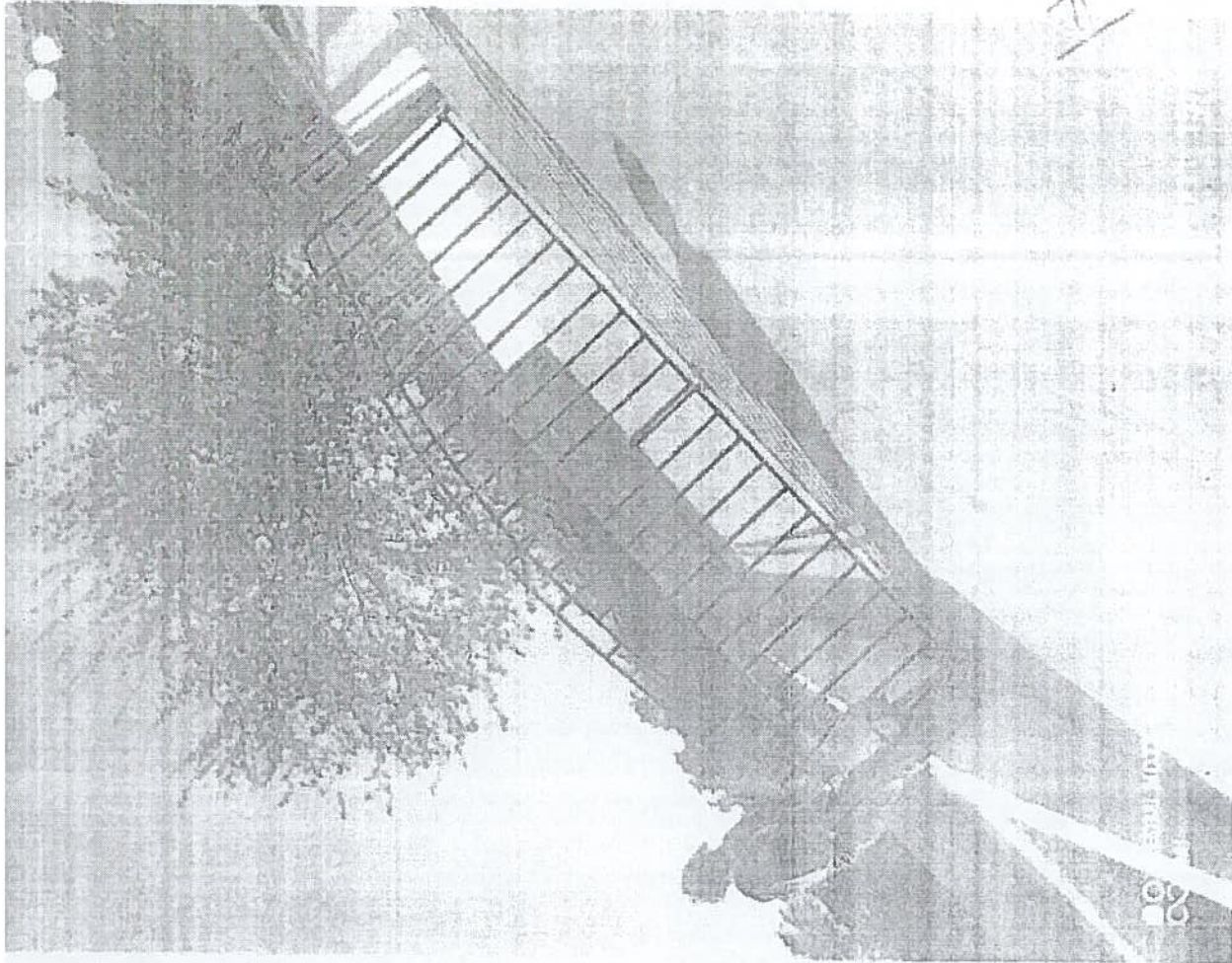
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Item No.06

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 343/2024

Mahendra Kumar Arora

Applicant

Versus

State of Punjab

Respondent

Date of hearing: 01.07.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondent: None

ORDER

1. This original application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered in exercise of *suo-moto* jurisdiction on the basis of a letter petition dated 20.09.2023 sent by Mahendra Kumar Arora R/o 12/3 Guru Nanak Nagar, Tripuri Patiala, Punjab.
2. Complainant has stated that about 250 trees have been illegally cut on Patiala Devigarh Road by a private British co-ed School in collusion with District Forest Officer Sanor, District Patiala causing damage to environment.
3. In our view, above complaint can be looked into at the first instance by Statutory Regulators and local authorities. Therefore, we constitute a joint Committee comprising Principal Chief Conservator of

Forest of the area concerned, District Magistrate, Patiala and Regional Officer, MoEF&CC, Chandigarh.

4. District Magistrate, Patiala shall be nodal agency for coordination and compliance.
5. Above Committee shall visit site, collect relevant information and if finds above complaint to be correct, take appropriate remedial, punitive and preventive action including, assessment of environmental compensation in accordance with law within two months.
6. Committee shall submit compliance report with Registrar General of this Tribunal within 15 days, after expiry of above period who if finds necessary may place matter before the Bench for further orders.
7. With above direction, application is disposed of.
8. A copy of this order along with copy of complaint be sent to Principal Chief Conservator of Forest of area concerned, District Magistrate, Patiala and Regional Officer, MoEF&CC, Chandigarh by email for compliance.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

July 01, 2024
Original Application No. 343/2024
AB

ITC600/14/2024-COURT CASE BR-ST CR-DFWP

14/08/24

Punjab Government

Forests and Wildlife Preservation Department

O/o Conservator of Forests South Circle, Opp. Central Jail, Patiala.

Ph. No. 0175-2921628, E-mail id : cfpattala@gmail.com

To

1. Deputy Director General of Forests (Central), Ministry of Environment
Forests and Climate Change, Government of India, Northern Regional
Office, Chandigarh.

2. Deputy Commissioner, Patiala.

No. 1/905855/2024 /4467-68 Dated. 14/8/24

Sub:

OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

Ref:

Principal Chief Conservator of Forests, Punjab. SAS Nagar office letter No.
1/887825/2024 dated 20.07.2024 addressed to your office and
endorsement to this office.

With reference to above cited subject, it is informed that Hon'ble National
Green Tribunal in OA No. 343 of 2024 Mahendra Kumar Arora V/s State of Punjab on
01.07.2024 has ordered that a joint committee composing of Principal Chief Conservator
of Forests, Deputy Magistrate, Patiala and Regional Office, MoEF&CC, Chandigarh shall
visit site, collect relevant information and if finds above complaint to be correct, take
appropriate remedial, punitive and preventive action including, assessment of
environmental compensation in accordance with law and submit the compliance report
within two months. In this regard, O/o Principal Chief Conservator of Forests, Punjab has
vide above reference nominated the undersigned to represent the O/o PCCF.

A meeting in this regard is fixed on 20.08.2024 at 11:00 a.m at the office
of undersigned to discuss the matter and to take the follow up actions. It is therefore
requested to make it convenient to attend the meeting, so that the order of Hon'ble
National Green Tribunal is complied with in time.

In this regard the undersigned has personally discussed with you
telephonically as well on 13.08.2024.

AJIT KULKARNI
CONSERVATOR OF

FOREST-CRT000074/2024.COURT CASE BR-ST CR-OFV

FORESTS-SOUTH CRL

14-08-2024

Endst. No. 1/905855/2024/4469-71

Dated. 14/8/24

A copy of the above is forwarded for information and necessary action please.

1. Principal Chief Conservator of Forests (HoFF), Punjab, SAS Nagar to his endst. No. 1/887825/2024 dated 20.07.2024
2. Chief Conservator of Forests (Plains), Punjab, SAS Nagar.
3. Divisional Forest Officer, Patlala is hereby directed to attend the meeting along with all relevant documents and information.

AJIT KULKARNI
CONSERVATOR OF
FORESTS-SOUTH CRL

14-08-2024

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Punjab Government
Forests and Wildlife Preservation Department
O/o Conservator of Forests South Circle, Opp. Central Jail, Patiala
Ph. No. 0175-2921628, E-mail id : cfpatiala@gmail.com

To

1. Deputy Director General of Forests (Central),
Ministry of Environment Forests and Climate Change,
Government of India, Northern Regional Office, Chandigarh.
2. Deputy Commissioner, Patiala.

No. 4630-31

Dated 20.08.2024

Sub: OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

Ref: This office letter no. 1/905855/2024/4467-68 Dated 14.08.2024

With reference to above cited subject, proceedings of the meeting dated 20.08.2024 at 11.00 am held at this office are hereby sent for your information and needful action.

Encls : As above

Ajit Kulkarni, IFS
Conservator of Forests,
South Circle, Patiala

Endst. No. 4632-34

Dated. 20.08.2024

A copy of the letter along with attachments in reference to this office endst no. 1/905855/2024/4469-71 dated 14.08.2024 is being sent for information and necessary action.

1. Principal Chief Conservator of Forests (HoFF), Punjab, SAS Nagar
2. Chief Conservator of Forests (Plains), Punjab, SAS Nagar
3. Divisional Forest Officer, Patiala.

Encls : As above

Ajit Kulkarni, IFS
Conservator of Forests,
South Circle, Patiala



TRUE TRANSLATION FROM
Punjab/Hindi/English/Urdu

NOTARY PUBLIC (Govt. of India)
Dist. PATIALA. (Pb.)

16 SEP 2024

ਪੰਜਾਬ ਸਰਕਾਰ

ਵਢ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ

ਦਫਤਰ ਵਢ ਪਾਲ ਸਾਊਥ ਸਰਕਲ, ਸਾਹਮਣੇ ਸੈਂਟਰਲ ਜੇਲ੍ਹ, ਪਟਿਆਲਾ

ਟੈਲੀਫੋਨ ਨੰ. 0175-2921628, ਈ.ਮੇਲ cfpattiala@gmail.com

ਸੇਵਾ ਵਿਖੇ

1. ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ ਜਨਰਲ ਆਫ ਫਾਰੈਸਟ (ਕੋਦਰੀ), ਵਾਤਾਵਰਣ ਜੰਗਲਾਤ ਅਤੇ ਜਲਵਾਯੂ ਪਰਿਵਰਤਨ ਮੰਤਰਾਲਾ, ਭਾਰਤ ਸਰਕਾਰ, ਉੱਤਰੀ ਖੇਤਰੀ ਦਫਤਰ, ਚੰਡੀਗੜ੍ਹ।
2. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਪਟਿਆਲਾ।

ਨੰਬਰ: 4630-31

ਮਿਤੀ 20-8-24

ਵਿਸ਼ਾ:

OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

ਹਵਾਲਾ:

ਇਸ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰ. 1/905855/2024/4467-68 ਮਿਤੀ

14.08.2024.

ਉਪਰੋਕਤ ਵਿਸ਼ਾ ਅੰਕਿਤ ਮਾਮਲੇ ਸਬੰਧੀ ਵਿਚਾਰ-ਵਟਾਂਦਰਾ ਕਰਨ ਲਈ ਮਿਤੀ 20.08.2024 ਨੂੰ ਸਵੇਰੇ 11.00 ਵਜੇ ਇਸ ਦਫਤਰ ਵਿਖੇ ਹੋਈ ਮੀਟਿੰਗ ਦੀ ਕਾਰਵਾਈ ਆਪ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।
ਨੱਥੀ- ਉੱਪਰਵਾਂਗ।

20.8.24
ਵਢ ਪਾਲ ਸਾਊਥ ਸਰਕਲ
ਪੰਜਾਬ, ਪਟਿਆਲਾ

ਪਿੱਠ ਅੰਕਣ ਨੰ. 46 31-34

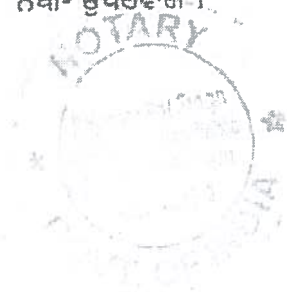
ਮਿਤੀ 20-8-24

ਪੱਤਰ ਦੀ ਕਾਪੀ ਸਮੇਤ ਸਹਿਪੱਤਰ ਹੇਠ ਲਿਖਿਆਂ ਨੂੰ ਇਸ ਦਫਤਰ ਦੇ ਪਿੱਠ ਅੰਕਣ ਨੰ. 1/905855/2024/4469-71 ਮਿਤੀ 14.08.2024 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ-

- 1) ਪ੍ਰਧਾਨ ਮੁੱਖ ਵਢ ਪਾਲ (HoFF), ਪੰਜਾਬ, ਐਸ.ਏ.ਐਸ ਨਗਰ।
- 2) ਮੁੱਖ ਵਢ ਪਾਲ (ਪਲੇਨਜ਼), ਪੰਜਾਬ, ਐਸ.ਏ.ਐਸ ਨਗਰ।
- 3) ਵਢ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ।

ਨੱਥੀ- ਉੱਪਰਵਾਂਗ।

20.8.24
ਵਢ ਪਾਲ ਸਾਊਥ ਸਰਕਲ
ਪੰਜਾਬ, ਪਟਿਆਲਾ



16 SEP 2024

ਵਿਸ਼ਾ - OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab
 ਸਬੰਧੀ ਦਫਤਰ ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ, ਪਟਿਆਲਾ ਵਿਖੇ ਮਿਤੀ 20.08.2024 ਨੂੰ ਸਵੇਰੇ
 11.00 ਵਜੇ ਹੋਈ ਮੀਟਿੰਗ ਦੀ ਕਾਰਵਾਈ ਸਬੰਧੀ ।

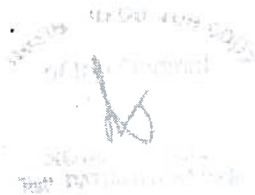
ਮਿਤੀ 20.08.2024 ਨੂੰ ਸਵੇਰੇ 11.00 ਵਜੇ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਸਬੰਧੀ ਮੀਟਿੰਗ ਕੀਤੀ
 ਗਈ। ਮੀਟਿੰਗ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਅਧਿਕਾਰੀ ਹਾਜ਼ਰ ਹੋਏ-

- 1) ਸ੍ਰੀ ਰਾਜਾਰਾਮ ਆਈ.ਐਫ.ਐਸ, ਰੀਜਨਲ ਅਫਸਰ, MoEFCC ।
- 2) ਸ੍ਰੀ ਅਜੀਤ ਕੁਲਕਰਨੀ, ਆਈ.ਐਫ.ਐਸ ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ, ਪਟਿਆਲਾ।
- 3) ਸ਼੍ਰੀਮਤੀ ਵਿੱਦਿਆ ਸਾਗਰੀ ਆਰ.ਯੂ, ਆਈ.ਐਫ.ਐਸ ਵਣ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ।
- 4) ਮਿਸ. ਕੰਚਨ, ਏ.ਡੀ.ਸੀ (ਜ), ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਪਟਿਆਲਾ।

ਮੀਟਿੰਗ ਵਿੱਚ ਵਣ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ ਵੱਲੋਂ ਸਮੂਹ ਕਮੇਟੀ ਮੈਂਬਰਾਂ ਨੂੰ ਕੇਸ ਦੀ
 ਡਿਟੇਲਡ ਜਾਣਕਾਰੀ ਦਿੱਤੀ ਗਈ। ਵਿਚਾਰ-ਵਟਾਂਦਰਾ ਕਰਨ ਉਪਰੰਤ ਕਮੇਟੀ ਵੱਲੋਂ ਕੇਸ ਨਾਲ
 ਸਬੰਧਤ ਸਾਈਟ ਦਾ ਜਾਇਜ਼ਾ ਲੈਣ/Visit ਕਰਨ ਲਈ ਅਗਲੇ ਹਫਤੇ ਵਿੱਚ ਕਰਨ ਤੇ ਸਹਿਮਤੀ
 ਜਤਾਈ ਗਈ ਹੈ।

ਮੀਟਿੰਗ ਧੰਨਵਾਦ ਦੇ ਮਤੇ ਨਾਲ ਸਮਾਪਤ ਹੋਈ।

20.8.24
 ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ,
 ਪਟਿਆਲਾ।



16 SEP 2024

Subject – In the meeting dated 20.08.2024 at 11.00 am held at the office of the Conservator of Forests regarding OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab the following officers/officials participated.

Sr. No	Officer/Employee Name	Name of Office	Singature
1	Kanchan ADC (G)	DC OFFICE	sd
2	Vidyasagari	DFO Patiala	Sd
3	Ajit Kulkarni	CF South	sd

Sh Rajaram IFS, RO, MoEFCC attended online.

- Sd -

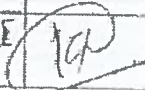
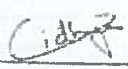



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16 SEP 2024

ਵਿਸ਼ਾ - OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.
 ਦਫਤਰ ਵਣ ਖਾਲ ਸਾਹਿਬ ਸਰਕਲ, ਪਟਿਆਲਾ ਵਿਖੇ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਸਬੰਧੀ ਮਿਤੀ 20 08 2024 ਨੂੰ
 ਸਵੇਰੇ 11.00 ਵਜੇ ਹੋਈ ਮੀਟਿੰਗ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਅਧਿਕਾਰੀਆਂ/ਕਰਮਚਾਰੀਆਂ ਵੱਲੋਂ ਭਾਗ ਲਿਆ ਗਿਆ-

ਲੜੀ ਨੰ.	ਅਧਿਕਾਰੀ/ਕਰਮਚਾਰੀ ਦਾ ਨਾਂ	ਦਫਤਰ ਦਾ ਨਾਂ	ਹਸਤਾਖਰ
01	Canchan. ADC(G)	DC OFFICE	
2	Vidhyasagar	DFO Patiala	
3.	Ajit Kulkarni	CF S.A.	

Sh. Rajaram IAS, RD, MoEFCC attended online.



20.8.24.



16 SEP 2024

Punjab Government
 Forests and Wildlife Preservation Department
 O/o Conservator of Forests South Circle, Opp. Central Jail, Patiala.
 Ph. No. 0175-2921628, E-mail id : cfpatala@gmail.com

To

1. Deputy Director General of Forests (Central), Ministry of Environment Forests and Climate Change, Government of India, Northern Regional Office, Chandigarh.
2. Deputy Commissioner, Patiala.

No. 4706-07.

Dated. 23.8.24

Sub:

OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

Ref:

This office letter no.4630-31 dated 20.08.2024

With reference to above cited subject, it is informed that the date of site visit fixed on 28th August 2024 at 10:30 a.m. It is therefore requested to make it convenient to be present for the site inspection, so that necessary report be prepared and submitted to Hon'ble National Green Tribunal.

AK
 Ajit Kulkarni, IFS

Conservator of Forests.

South Circle, Patiala.

Endst. No. 4708-10

Dated. 23-8-24

AK
 23.08.24
AK
 23.08.24

A copy of the above is forwarded in reference to this office endst. No. 4632-34 dated 20.08.2024 for information and necessary action please.

1. Principal Chief Conservator of Forests (HoFF), Punjab, SAS Nagar.
2. Chief Conservator of Forests (Plains), Punjab, SAS Nagar.
3. Divisional Forest Officer, Patiala be present for the site visit with all relevant documents/ information and concerned field staff.

AK 23.08.24
 Ajit Kulkarni, IFS

Conservator of Forests.

South Circle, Patiala.

AK
 23.08.24

Punjab Government
 Forests and Wildlife Preservation Department
 O/o Conservator of Forests South Circle, Opp. Central Jail, Patiala
 Ph. No. 0175-2921628, E-mail id : cfpatala@gmail.com

To

1. Deputy Director General of Forests (Central),
 Ministry of Environment Forests and Climate Change,
 Government of India, Northern Regional Office Chandigarh
2. Deputy Commissioner, Patiala

No. 4753 - 54

Dated 28.08.2024

Sub: OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

Ref: This office letter no. 4706-07 Dated 23.08.2024.

With reference to the above mentioned subject and letter, it is requested that filed visit was carried out by the committee members on 28.08.2024. In this respect the proceedings are being sent for your information and necessary action.

Encls : As above

Sd-

Conservator of Forests,
 South Circle, Patiala

Endst. No. 475557

Dated. 28.02.2024

A copy of the letter along with attachments in reference to this office endst no. 4708-10 dated 23.08.2024 is being sent for information and necessary action.

1. Principal Chief Conservator of Forests (HoFF), Punjab, SAS Nagar
2. Chief Conservator of Forests (Plains), Punjab, SAS Nagar
3. Divisional Forest Officer, Patiala.

Encls : As above

Sd-

Conservator of Forests,
 South Circle, Patiala



NOTARY PUBLIC (Govt. of Punjab)
 DISTRICT PATIALA (Pb.)

16 SEP 2024

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ਪੰਜਾਬ ਸਰਕਾਰ
 ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ
 ਦਫਤਰ ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ, ਸਾਹਮਣੇ ਸੈਂਟਰਲ ਜੇਲ੍ਹ, ਪਟਿਆਲਾ
 ਟੈਲੀਫੋਨ ਨੰ. 0175-2921628, ਈ.ਮੇਲ cpatlala@gmail.com

ਸੇਵਾ ਵਿਖੇ

1. ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ ਜਨਰਲ ਆਫ ਫਾਰੈਸਟ (ਕੈਂਦਰੀ), ਵਾਤਾਵਰਣ ਜੰਗਲਾਤ ਅਤੇ ਜਲਵਾਯੂ ਪਰਿਵਰਤਨ ਮੰਤਰਾਲਾ, ਭਾਰਤ ਸਰਕਾਰ, ਉੱਤਰੀ ਖੇਤਰੀ ਦਫਤਰ, ਚੰਡੀਗੜ੍ਹ।
2. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਪਟਿਆਲਾ।

ਨੰਬਰ: 4753-54 ਮਿਤੀ 28/8/24

ਵਿਸ਼ਾ: OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

ਹਵਾਲਾ: ਇਸ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰ. 4706-07 ਮਿਤੀ 23.08.2024

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮਿਤੀ 28.08.2024 ਨੂੰ ਕਮੇਟੀ ਮੈਂਬਰਾਂ ਵੱਲੋਂ ਸਬੰਧਤ ਜਗ੍ਹਾ ਦਾ ਜਾਇਜ਼ਾ ਲਿਆ ਗਿਆ। ਜਿਸ ਸਬੰਧੀ ਕਾਰਵਾਈ ਰਿਪੋਰਟ ਨਾਲ ਨੱਥੀ ਕਰਕੇ ਆਪ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ਨੱਥੀ- ਉੱਪਰਵਾਂਗ।

ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ,
 ਪੰਜਾਬ, ਪਟਿਆਲਾ।
 ਮਿਤੀ 28/8/24

ਪਿੱਠ ਅੰਕਣ ਨੰ. 4755-57

ਪੱਤਰ ਦੀ ਕਾਪੀ ਸਮੇਤ ਸਹਿਪੱਤਰ ਹੇਠ ਲਿਖਿਆਂ ਨੂੰ ਇਸ ਦਫਤਰ ਦੇ ਪਿੱਠ ਅੰਕਣ ਨੰ. 4706-10 ਮਿਤੀ 23.08.2024 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ-

- 1) ਪ੍ਰਧਾਨ ਮੁੱਖ ਵਣ ਪਾਲ (HoFF), ਪੰਜਾਬ, ਐਸ.ਏ.ਐਸ ਨਗਰ।
- 2) ਮੁੱਖ ਵਣ ਪਾਲ (ਪਲੇਨਜ਼), ਪੰਜਾਬ, ਐਸ.ਏ.ਐਸ ਨਗਰ।
- 3) ਵਣ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ।

ਨੱਥੀ- ਉੱਪਰਵਾਂਗ।

ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ,
 ਪੰਜਾਬ, ਪਟਿਆਲਾ।
 ਮਿਤੀ 28/8/24

16 SEP 2024

49 65

285

Subject - Proceeding of the field inspection by the committee members on 28.08.2024 regarding OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

With reference to above mentioned case, filed inspection of private school British Co-Ed School was done on 28.08.2024 at 10.30 am. The details of the officials who attended is as follows

- 1) Shri. N.K.Dimri, Technical Assistant, Regional Office, MoEFCC Chandigarh.
- 2) Shri. Ajit Kulkarni, IFS, Conservator of South circle, Patiala
- 3) Smt. Vidya Sagri RU, IFS, Forest Division Officer, Patiala.
- 4) Ms. Kanchan, ADC (G), Office of Deputy Commissioner, Patiala.

Committee members have done the field inspection of the concerned area. DFO Patiala briefed about the case at site. Committee members after discussing, decided to provide time to the applicant to present his version. As per the decision of the committee, vide this office letter no 4747 dated 28.08.24 applicant is given time on 02.09.2024 at 11.00 am.

Sd-

Conservator of Forests,
South Circle, Patiala.

TRUE TRANSLATION FROM
Punjabi(Hindi/English/Urdu)

NOTARY PUBLIC (Govt. of India)
Distt. PATIALA (Pb.)

16 SEP 2024

ਵਿਸ਼ਾ - OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab ਸਬੰਧੀ ਮਿਤੀ

28.08.2024 ਨੂੰ ਕਮੇਟੀ ਮੈਂਬਰਾਂ ਵੱਲੋਂ ਸਬੰਧਤ ਜਗ੍ਹਾਂ ਦਾ ਜਾਇਜ਼ਾ ਲੈਣ ਸਬੰਧੀ ਕਾਰਵਾਈ ਰਿਪੋਰਟ।

ਮਿਤੀ 28.08.2024 ਨੂੰ ਸਵੇਰੇ 10.30 ਵਜੇ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਸਬੰਧੀ ਪਟਿਆਲਾ ਦੇਵੀਗੜ੍ਹ ਰੋਡ ਵਿਖੇ ਸਥਿਤ ਪ੍ਰਾਈਵੇਟ ਬ੍ਰਿਟਿਸ਼ ਕੋ-ਐਡ ਸਕੂਲ ਦਾ ਮੌਕਾ ਹੇਠ ਦਰਸਾਏ ਅਧਿਕਾਰੀਆਂ ਵੱਲੋਂ ਚੈੱਕ ਕੀਤਾ ਗਿਆ, ਰਾਜ਼ਰ ਹੋਏ ਅਧਿਕਾਰੀਆਂ ਦਾ ਵੇਰਵਾ ਨਾਲ ਨੱਥੀ ਹੈ।

- 1) ਸ੍ਰੀ ਐਨ.ਕੇ.ਡੀਮਰੀ, ਟੈਕਨੀਕਲ ਅਸਿਸਟੈਂਟ ਦਫਤਰ ਵਾਤਾਵਰਣ ਜੰਗਲਾਤ ਅਤੇ ਜਲਵਾਯੂ ਪਰਿਵਰਤਨ ਮੰਤਰਾਲਾ, ਭਾਰਤ ਸਰਕਾਰ, ਉੱਤਰੀ ਖੇਤਰੀ ਦਫਤਰ, ਚੰਡੀਗੜ੍ਹ।
- 2) ਸ੍ਰੀ ਅਜੀਤ ਕੁਲਕਰਨੀ, ਆਈ.ਐਫ.ਐਸ ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ, ਪਟਿਆਲਾ।
- 3) ਸ਼੍ਰੀਮਤੀ ਵਿੰਦਿਆ ਸਾਗਰੀ ਆਰ.ਯੂ, ਆਈ.ਐਫ.ਐਸ ਵਣ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ।
- 4) ਮਿਸ. ਕੰਚਨ, ਏ.ਡੀ.ਸੀ (ਜ), ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਪਟਿਆਲਾ।

ਸਮੂਹ ਕਮੇਟੀ ਮੈਂਬਰਾਂ ਵੱਲੋਂ ਸਬੰਧਤ ਜਗ੍ਹਾਂ ਦਾ ਮੌਕਾ ਚੈੱਕ ਕੀਤਾ ਗਿਆ। ਮੌਕੇ ਤੇ ਵਣ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ ਵੱਲੋਂ ਕੇਸ ਸਬੰਧੀ Brief ਕੀਤਾ ਗਿਆ। ਕਮੇਟੀ ਮੈਂਬਰਾਂ ਵੱਲੋਂ ਆਪਸੀ ਵਿਚਾਰ-ਵਟਾਂਦਰਾ ਕਰਨ ਉਪਰੰਤ ਪ੍ਰਾਰਥੀ ਨੂੰ ਆਪਣਾ ਪੱਖ ਪੇਸ਼ ਕਰਨ ਲਈ ਸਮਾਂ ਦੇਣ ਸਬੰਧੀ ਫੈਸਲਾ ਲਿਆ ਗਿਆ। ਕਮੇਟੀ ਵੱਲੋਂ ਲਏ ਗਏ ਫੈਸਲੇ ਅਨੁਸਾਰ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ. 4747 ਮਿਤੀ 28/8/24 ਰਾਹੀਂ ਪ੍ਰਾਰਥੀ ਨੂੰ ਮਿਤੀ 02.09.2024 ਸਮਾਂ ਸਵੇਰੇ 11.00 ਵਜੇ ਦਾ ਸਮਾਂ ਦੇਣ ਸਬੰਧੀ ਪੱਤਰ ਜਾਰੀ ਕਰ ਦਿੱਤਾ ਗਿਆ ਹੈ।

ਧੰਨਵਾਦ ਸਹਿਤ।



28.08.24
ਵਣ ਪਾਲ ਸਾਊਥ ਸਰਕਲ

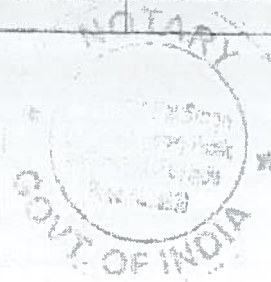
Original

16 SEP 2024

Subject: OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab

With respect above subject, the following officers/employees have done the inspection of concerned site.

Sr. No	Officer/Employee Name	Name of Office	Singature
01	Kanchan ADC (G), Patiala	DC OFFICE	sd
2	Vidyasagari	DFO Patiala	Sd
3	N K Dimri	MoEF&CC RO, CHD	Sd
4	Ajit Kulkarni	CF South	sd



NOTARY PUBLIC (Govt. of India)
Dist. PATIALA, (Pb)

16 SEP 2024

ਵਿਸ਼ਾ - OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਸਬੰਧੀ ਅੱਜ ਮਿਤੀ 28.08.2024 ਨੂੰ ਸਬੰਧਤ ਜਗ੍ਹਾਂ ਦਾ ਹੇਠ ਲਿਖੇ ਅਧਿਕਾਰੀਆਂ/ਕਰਮਚਾਰੀਆਂ ਵੱਲੋਂ ਮੁਆਇਨਾ ਕੀਤਾ ਗਿਆ-

ਲੜੀ ਨੰ.	ਅਧਿਕਾਰੀ/ਕਰਮਚਾਰੀ ਦਾ ਨਾਂ	ਦਫਤਰ ਦਾ ਨਾਂ	ਹਸਤਾਖਰ
1	Kanchan, A.P.(G) Palwal	DC OFFICE	Kanchan
2	Vidhya sagari	D fo Pahala	Cidhar
3.	N. K. Douni	MD EF&CC RD, CHD	J. Grew
4.	Ajit Kulkarni	CF. South Circle	(e) 28.8.24



Used to be the copy
of the Original

NOTARY PUBLIC
INDIA

16 SEP 2024

Annexure-5

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Punjab Government 289t
 Forest and Wildlife Protection Department
 Office Forest Pal South Circle, Opposite Central Jail, Patiala
 Telephone No. 0175-2921628, Email: cfpatiala@gmail.com

=====

To

Through registered post

Shri Mahendra Kumar Arora,
 12/3 Guru Nanak Nagar, Tripuri, Patiala.
 Mobile no. 981500433

No. 4747

Dated 28.08.2024

Sub: OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

Regarding the above subject, a representation has been given by you to the Hon'ble National Green Tribunal regarding the illegal cutting of trees on 20.09.2023. Pursuant to the order passed by the Hon'ble Tribunal on 01.07.2024, the undersigned has given time to appear before the committee members on 02.09.2024 at 11.00 a.m. at the office of Conservator of South Circle, Patiala to his version.

Sd-

Conservator of South Circle,
 Punjab, Patiala.

Endst No. 4748-52

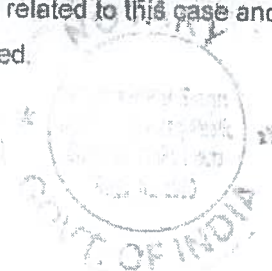
Dated: 28.08.24

A copy of the letter is forwarded to the following for information and necessary action-

- 1) Principal Chief Conservator of Forest (HoFF), Punjab, SAS Nagar.
- 2) The Deputy Director General of Forests (Central), Ministry of Environment Forests and Climate Change, Government of India, Northern Regional Office, Chandigarh is requested to attend the meeting on the fixed date.
- 3) Chief Conservator of Forest (Plains), Punjab, SAS Nagar.
- 4) The Deputy Commissioner, Patiala is requested to attend the meeting on the date fixed.
- 5) It is written to the Divisional Forest Officer, Patiala, that he should take the records related to this case and make sure to attend this office on the date fixed.

Sd-

Conservator of South Circle,
 Punjab, Patiala.



✓
 DISTRICT FOREST OFFICER
 DIST. PATIALA (PB)

16 SEP 2024

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ਪੰਜਾਬ ਸਰਕਾਰ
 ਵੱਡੇ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ
 ਦਫਤਰ ਵੱਡੇ ਪਾਲ ਸਾਹਿਬ ਸਰਕਲ, ਸਾਹਾਇ ਮੋਟਰਸ ਸੌ, ਪਟਿਆਲਾ
 ਟੈਲੀਫੋਨ ਨੰ. 0176-2021020, ਈ.ਮੇਲ cpjg@punjab.gov.in

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ਹਜ਼ਿਰਤਕਰ ਪੇਸਟ ਕਰੋ

ਸੇਵਾ ਵਿਖੇ

ਸ਼੍ਰੀ ਮਹਿੰਦਰ ਕੁਮਾਰ ਆਰੋੜਾ,
 12/3 ਗੁਰੂ ਨਾਨਕ ਨਗਰ, ਤ੍ਰਿਪਤੀ, ਪਟਿਆਲਾ
 ਮੋਬਾਇਲ ਨੰ. 981500433

ਨੰਬਰ: 4747 ਮਿਤੀ 28/8/24

ਵਿਸ਼ਾ: OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਵੱਲੋਂ ਮਿਤੀ 20.09.2023 ਨੂੰ ਹੁੰਮਾਂ ਦੀ ਨਜ਼ਾਇਜ਼ ਬਣਾਈ
 ਸਬੰਧੀ ਮਾਨਯੋਗ ਨੋਕਨਲ ਗ੍ਰੇਨ ਟ੍ਰਿਬਿਊਨਲ ਵਿਖੇ ਪ੍ਰਤੀਬੰਧੀ ਦਿੱਤੀ ਗਈ ਹੈ। ਮਾਨਯੋਗ ਟ੍ਰਿਬਿਊਨਲ ਵੱਲੋਂ ਮਿਤੀ
 01.07.2024 ਨੂੰ ਪਾਸ ਕੀਤੇ ਗਏ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਨਿਮਨਹਸਤਾਖਰ ਵੱਲੋਂ ਆਪ ਨੂੰ ਆਪਣਾ ਮੁੱਖ
 ਕਮੇਟੀ ਮੈਂਬਰਾਂ ਦੇ ਸਨਮੁੱਖ ਖੋਜ ਕਰਨ ਲਈ ਮਿਤੀ 02.09.2024 ਸਮਾਂ ਸਵੇਰੇ 11.00 ਵਜੇ ਦਫਤਰ ਵੱਡੇ ਪਾਲ
 ਸਾਹਿਬ ਸਰਕਲ, ਪਟਿਆਲਾ ਵਿਖੇ ਹਾਜ਼ਰ ਹੋਣ ਦਾ ਸਮਾਂ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ।

(Handwritten Signature)
 ਵੱਡੇ ਪਾਲ ਸਾਹਿਬ ਸਰਕਲ
 ਪੰਜਾਬ, ਪਟਿਆਲਾ 28/8/2024
 ਮਿਤੀ 28/8/24
 25.9.2024

ਮਿਠ ਖੇਂਟ ਨੰ. 4748-52

ਪੱਤਰ ਦੀ ਕਾਪੀ ਹੇਠ ਲਿਖਿਆ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਕੋਈ ਵੀ ਕਾਰਵਾਈ ਲਈ ਤੇਜੀ ਜਾਂਦੀ ਹੈ

- 1) ਪ੍ਰਧਾਨ ਮੁੱਖ ਵੱਡੇ ਪਾਲ (HoFF), ਪੰਜਾਬ, ਐਸ. ਏ. ਐਸ. ਨਗਰ।
- 2) ਟ੍ਰਿਪਟੀ ਡਾਇਰੈਕਟਰ ਜਨਰਲ ਆਫ ਟਾਰੇਸਟ (ਕੋਂਟਰੀ), ਵਾਤਾਵਰਣ ਜੰਗਲਾਤ ਅਤੇ ਜਲਵਾਯੂ ਖਚਿਵਰਤਨ ਮੰਤਰਾਲਾ, ਭਾਰਤ ਸਰਕਾਰ, ਉੱਤਰੀ ਖੇਤਰੀ ਦਫਤਰ, ਚੰਡੀਗੜ੍ਹ ਜੋ ਨੂੰ ਭੇਜ ਕੇ ਫੋਨਤੀ ਕੀਤੀ ਜਾਵੇ ਕਿ ਨਿਯੰਤ ਮਿਤੀ ਨੂੰ ਮੀਟਿੰਗ ਵਿੱਚ ਹਾਜ਼ਰ ਹੋਣ ਦੀ ਖੋਜ ਕੀਤੀ ਜਾਵੇ।
- 3) ਮੁੱਖ ਵੱਡੇ ਪਾਲ (ਪਲੇਨਟ), ਪੰਜਾਬ, ਐਸ. ਏ. ਐਸ. ਨਗਰ।
- 4) ਟ੍ਰਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਪਟਿਆਲਾ ਨੂੰ ਭੇਜ ਕੇ ਫੋਨਤੀ ਕੀਤੀ ਜਾਵੇ ਕਿ ਨਿਯੰਤ ਮਿਤੀ ਨੂੰ ਮੀਟਿੰਗ ਵਿੱਚ ਹਾਜ਼ਰ ਹੋਣ ਦੀ ਖੋਜ ਕੀਤੀ ਜਾਵੇ।
- 5) ਵੱਡੇ ਮੌਡਲ ਆਫਸਰ, ਪਟਿਆਲਾ ਨੂੰ ਭੇਜ ਕੇ ਨਿਯੰਤ ਮਿਤੀ ਨੂੰ ਮੀਟਿੰਗ ਵਿੱਚ ਹਾਜ਼ਰ ਹੋਣ ਦੀ ਖੋਜ ਕੀਤੀ ਜਾਵੇ।



(Handwritten Signature)
 ਵੱਡੇ ਪਾਲ ਸਾਹਿਬ ਸਰਕਲ
 ਪੰਜਾਬ, ਪਟਿਆਲਾ 28/8/2024
 ਮਿਤੀ 28/8/2024

To

Hon'ble Conservator of Forest,
South Circle
Patiala

Subject OA 343 of 2024 Mahendra Kumar Arora and State
of Punjab

Sir,

I request to your goodself that I have made a complaint through mail to the National Green Tribunal regarding which you have called me on 2/9/2024. In this regard I want to disclose you that I am sick as I am kidney patient. I am attaching my statement and sending my complaint by mail.

With thanks

Dale 31/8/2024

Sd/- Mahendra Kumar Arora
Naresh General Store
Police Station Road
Main Bazar Tripuri Patiala 9815004338

TRUE TRANSLATION FROM
Punjabi/Hindi/English/Urdu

NOTARY PUBLIC (Govt of India)
Distt. PATIALA, (Pb.)

16 SEP 2024

I declare that I am Mohinder Kumar Arora, resident of Naresh General Store, Police Station Road, Main Bazar Tripuri, Patiala and that the complaint I have made to you is absolutely correct.

- (1) That the officers of Forest Department Patiala DSFO Madam, DFO Balveer Singh Dhillon Officer Sanaur, Ramanpreet Singh Block Officer, Sarwan Singh Block Officer Sanaur Patiala in connivance with a private school on Devigarh Road British Co ed School and a private residential colony has cut down 250 Trees from Sanour to Devigarh Road and adjoining Pehowa Road and on the right side of Sanour Distributary to benefit the both mentioned agencies.
- (2) That after cutting the trees the enteries in official record have been deleted by the said officials. The trees were visible on Google Map and Google Earth in October 2021 and are not present in November 2021. To check, a report should be taken from the RT expert and the trees should be counted as per record register.
- (3) Attempts were being made to suppress the matter by sending notices to the school regarding illegal encroachment and planting saplings in front of the school. But the colony owner in connivance with the officials of the forest department had installed electric poles in forest land without any NOC. The forest department's land has been Illegally occupied and no action has been taken.
- (4) That the trees in front of the school on the left side of the Sanour Distributary in the said RD have not been entered in the record and these trees are also being prepared to be illegally cut.

The encroachment on forest land worth crores by the school and colony owner in connivance with officials should be inquired through a joint demarcation by the kunungo of Department of Forest and the Revenue Department by forming a committee in leadership of Deputy Commissioner Patiala.

The said colony owner in connivance with the officials of Forest Department Patiala have constructed a road on the land of lakhs of Forest Department without permission and electricity poles are also being installed on the land of the Forest Department without getting NOC. After investigation, a case should be registered under the Corruption Act against the officials.

Deponent

Sd/-

Mohinder Kumar

The above statements are true and accepted by me, action should be taken only on this.



TRUE TRANSLATION FROM
Punjabi/Hindi/English/Urdu

NOTARY PUBLIC (Govt. of India)
Distt. PATIALA (Pun)

16 SEP 2024

(no subject)

1 message

Naresh Kumar <kumarnaresh78305@gmail.com>
To: "CFPatiala@gmail.com" <CFPatiala@gmail.com>

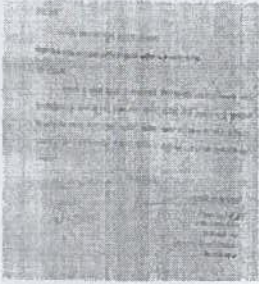
Sat, Aug 31, 2024 at 5:17 PM

ਸੇਵਾ ਵਿਖੇ,
ਮਾਨਯੋਗ ਵੱਟ ਪਾਲ ਸਾਊਥ ਸਰਕਲ
ਪਟਿਆਲਾ
ਵਿਸ਼ਾ ਕੀਤੀ ਗਈ ਸ਼ਿਕਾਇਤ ਦੇ ਸਬੂਤ ਤੇ ਬਿਆਨ ਦੇਣ ਸੰਬੰਧੀ ਖੇਤਰ ਨਾਲ ਨੱਥੀ

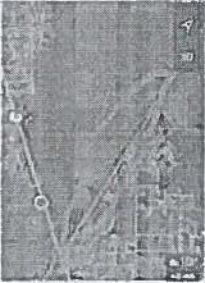
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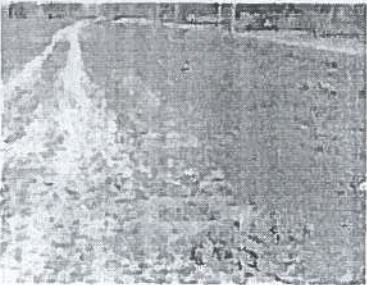
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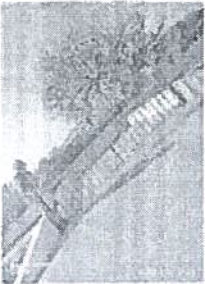
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84K



1725036701087.jpg
168K



1725036701016.jpg
9216K

ਸੇਵਾ ਵਿਖੇ,

ਮਾਨਯੋਗ ਵਫ਼ਾਦਾਰ ਸਾਹਿਬ ਦਫ਼ਤਰ ਪਟਿਆਲਾ

ਦਿਲਾ OA 343 of 2024 ਮਹਿੰਦਰ ਕੁਮਾਰ ਘਰੇੜਾ ਅਤੇ ਸੁਟੈਟ ਪੰਜਾਬ

ਸ੍ਰੀ ਮਾਨ ਜੀ,

ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕਰਦਾ ਹਾਂ ਕਿ ਮੇਰੇ ਵਲੋਂ ਇਕ ਸਿਕਾਇਤ ਮੇਲ ਰਾਹੀਂ ਨੈਸ਼ਨਲ ਗਰੀਵ ਟਿਰਬਿਊਨਲ ਨੂੰ ਕੀਤੀ ਸੀ ਜਿਸ ਸੰਬੰਧੀ ਆਪ ਜੀ ਵਲੋਂ ਜੇ ਮੈਨੂੰ ਮਿਤੀ 2/9/2024 ਨੂੰ ਬੁਲਾਇਆ ਗਿਆ ਹੈ ਉਸ ਸੰਬੰਧੀ ਦੱਸਣਾ ਚਾਹੁੰਦਾ ਹਾਂ ਕਿ ਮੇਰੇ ਕਿਡਨੀ ਕਿਡਨੀ ਦਾ ਮਰੀਜ਼ ਹੋਣ ਕਾਰਣ ਮੈਂ ਬਿਮਾਰ ਚੱਲ ਰਿਹਾ ਹਾਂ ਜੇ ਮੇਰੀ ਸਿਕਾਇਤ ਹੋ ਉਸ ਦੇ ਬਿਆਨ ਤੇ ਸਬੂਤ ਆਪ ਜੀ ਨੂੰ ਮੇਲ ਰਾਹੀਂ ਨੋਥੀ ਕਰ ਰਿਹਾ ਹਾਂ

ਪੰਨਵਾਦ ਸਹਿਤ

ਮਹਿੰਦਰ ਕੁਮਾਰ ਘਰੇੜਾ

Mohinder

ਨਰਸ ਸਰਨਲ ਸਟੇਰ

ਪੁਲਿਸ ਥਾਣਾ ਰੋਡ

ਮੇਨ ਬਜ਼ਾਰ ਤ੍ਰਿਪਤੀ ਪਟਿਆਲਾ

9815004338

Date
31/8/2024



INVOICE is the copy of the Original

40 THIS ORIGINAL THE DATE & TIME

16 SEP 2024

ਸ਼ਿਮਾਸ਼ਕਾਰ

ਬਿਆਨ ਕਰ ਮੈ ਮਹਿੰਦਰ ਕੁਮਾਰ ਅਰੋੜਾ ਵਾਸੀ ਨਰੋਸ ਜਰਨਲ ਸਟੇਰ ਪੁਲਿਸ ਥਾਣਾ ਚੈਂਡ ਮੇਨ ਬਜਾਹ ਤ੍ਰਿਪਤੀ ਪਟਿਆਲਾ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾ ਇਹ ਕਿ ਮੇਰੇ ਵਲੋ ਜੋ ਸ਼ਿਕਾਇਤ ਆਪ ਜੀ ਨੂੰ ਕੀਤੀ ਹੈ ਉਹ ਸਿਕਾਇਤ ਬਿਲਕੁਲ ਸਹੀ ਹੈ

(1) ਇਹ ਕਿ ਵਣ ਵਿਭਾਗ ਪਟਿਆਲਾ ਦੇ ਅਧਿਕਾਰੀਆਂ ਡੀ ਐਸ ਐਫ ਓ ਮੈਂਡਮ ਜੀ , ਡੀ ਐਫ ਓ ਬਲਦੀਰ ਸਿੰਘ ਵਿਲੋ ਅਫਸਰ ਸਨੇਰ, ਰਮਨਪ੍ਰੀਤ ਸਿੰਘ ਬਲਾਕ ਅਫਸਰ, ਸਰੋਵਣ ਸਿੰਘ ਬਲਾਕ ਅਫਸਰ ਸਨੇਰ ਪਟਿਆਲਾ ਵਲੋ ਦਵੀਗਤੂ ਰੋਡ ਉਪਰ ਇੱਕ ਪ੍ਰਾਈਵੇਟ ਸਕੂਲ ਬ੍ਰਿਟਿਸ਼ ਕੇ ਐਂਡ ਹਾਈ ਸਕੂਲ ਅਤੇ ਇੱਕ ਪ੍ਰਾਈਵੇਟ ਨਜਾਇਜ਼ ਜੋ ਕੱਟੀ ਗਈ ਕਲੋਨੀ ਨੂੰ ਟਾਇਦਾ ਦੇਣ ਖਾਤਿਰ ਸਨੇਰ ਡਿਸਟਰੀ ਬਿਊਟਰੀ ਦੇ ਸੱਜੇ ਪਾਸਿਓ ਆਰਡੀ ਸਨੇਰ ਰੋਡ ਤੋਂ ਦਵੀਗਤੂ ਰੋਡ ਦਰਮਿਆਨ ਅਤੇ ਉਸ ਦੇ ਨਾਲ ਲੱਗਦੀ ਪਿਰੇਵਾ ਰੋਡ ਤੋਂ ਖੱਬੇ ਪਾਸੇ ਤੋਂ 250 ਰੁਖਾ ਦਰਖਤਾਂ ਨੂੰ ਕੱਟ ਦਿਤੇ ਗਏ ਹਨ।

2/ ਇਹ ਕਿ ਦਰਖਤਾਂ ਕਟਵਾਉਣ ਤੋਂ ਬਾਅਦ ਉਕਤ ਅਧਿਕਾਰੀਆਂ ਵਲੋ ਸਰਕਾਰੀ ਰਿਕਾਰਡ ਨਾਲ ਵੀ ਹੋਰਾਂ ਫੰਗੀ ਕਰਕੇ ਇਨ੍ਹਾਂ ਰੁਖਾ ਦੇ ਇੰਦਰਾਜ਼ ਮਿਟਾ ਦਿਤੇ ਗਏ ਹਨ ਜੋ ਕਿ ਗੂਗਲ ਮੈਪ ਅਤੇ ਗੂਗਲ ਅਰਥ ਤੋਂ ਅਕਤੂਬਰ 2021 ਵਿੱਚ ਕਿਨੇ ਦਰਖਤ ਦਿਖਾਏ ਦਿਤੇ ਤੇ ਨਵੰਬਰ 2021 ਵਿੱਚ ਮੌਜੂਦ ਨਹੀਂ ਹਨ ਇਸ ਤੱਥ ਦੀ ਜਾਚ ਕਰਨ ਲਈ ਆਰ ਟੀ ਐਕਸਪਰਟ ਤੋਂ ਰਿਪੋਰਟ ਲਈ ਜਾਵੇ ਤੇ ਰੁਖਾ ਦੀ ਗਿਣਤੀ ਲਈ ਰਿਕਾਰਡ ਰੱਜਿਸਟਰ ਚੈਕ ਕੀਤਾ ਜਾਵੇ।

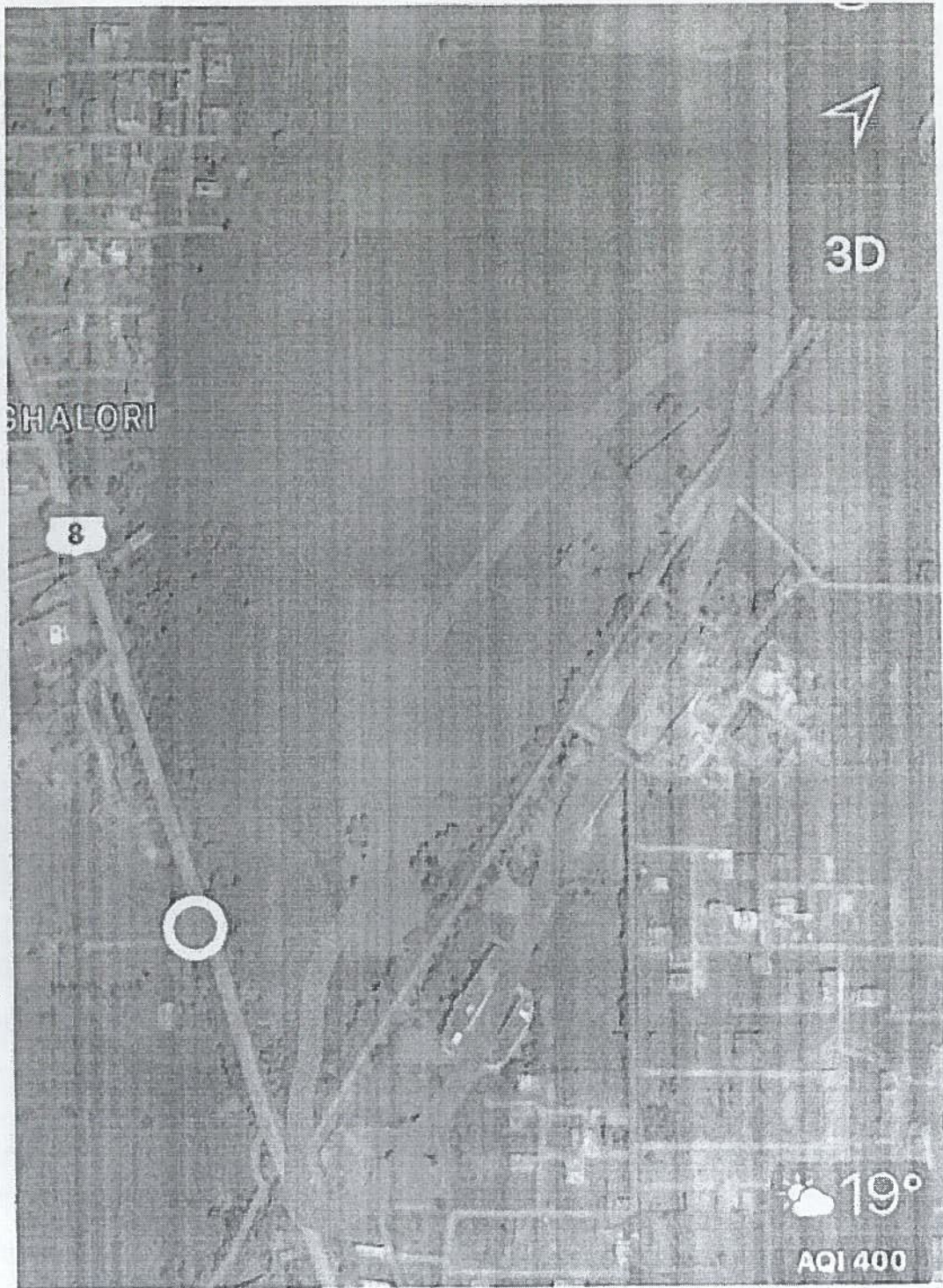
3/ ਇਹ ਕਿ ਬ੍ਰਿਟਿਸ਼ ਸਕੂਲ ਦੇ ਸਾਹਮਣੇ ਇੱਕ ਸੁਥਿਤ ਜੰਗਲਾਤ ਵਿਭਾਗ ਦੀ ਜ਼ਮੀਨ ਤੇ ਨਜਾਇਜ਼ ਕਬਜ਼ੇ ਸੰਬਧੀ ਲੀਗਲ ਨੋਟਿਸ ਤੇਜ਼ਕੇ ਅਤੇ ਬੂਟੇ ਲਗਵਾ ਕੇ ਮਾਮਲੇ ਨੂੰ ਦਬਾਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ ਜਾ ਰਹੀ ਸੀ ਪ੍ਰੰਤੂ ਕਲੋਨੀ ਕੱਟਣ ਵਾਲਿਆਂ ਵਲੋ ਵਣ ਵਿਭਾਗ ਦੇ ਅਧਿਕਾਰੀਆਂ ਨਾਲ ਮਿਲ ਕੇ ਜਿਥੇ ਦਰਖਤ ਉਸਾਰਗਾ ਤੇ ਬਿਜਲੀ ਦੇ ਖੱਬੇ ਬਿਨਾਂ ਐਨ ਓ ਸੀ ਤੋਂ ਲਗਵਾ ਦਿਤੇ ਗਏ ਹਨ। ਵਣ ਵਿਭਾਗ ਦੀ ਜਗਾ ਤੋਂ ਕਬਜ਼ਾ ਕੀਤਾ ਗਿਆ ਹੈ ਜਿਸ ਤੋਂ ਕੋਈ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਗਈ

4/ ਇਹ ਕਿ ਸਕੂਲ ਦੇ ਸਾਹਮਣੇ ਸਨੇਰ ਡਿਸਟਰੀ ਬਿਊਟਰੀ ਤੋਂ ਉਕਤ ਆਰਡੀ ਤੇ ਹੀ ਖੱਬੇ ਪਾਸੇ ਰੁਖ ਰਿਕਾਰਡ ਵਿੱਚ ਦਰਜ ਨਹੀਂ ਕੀਤੇ ਗਏ ਅਤੇ ਇਹ ਰੁੱਖ ਵੀ ਨਜਾਇਜ਼ ਤੌਰ ਤੇ ਕਟਵਾਉਣ ਦੀ ਡਿਊਟੀ ਤੇ ਹਨ।

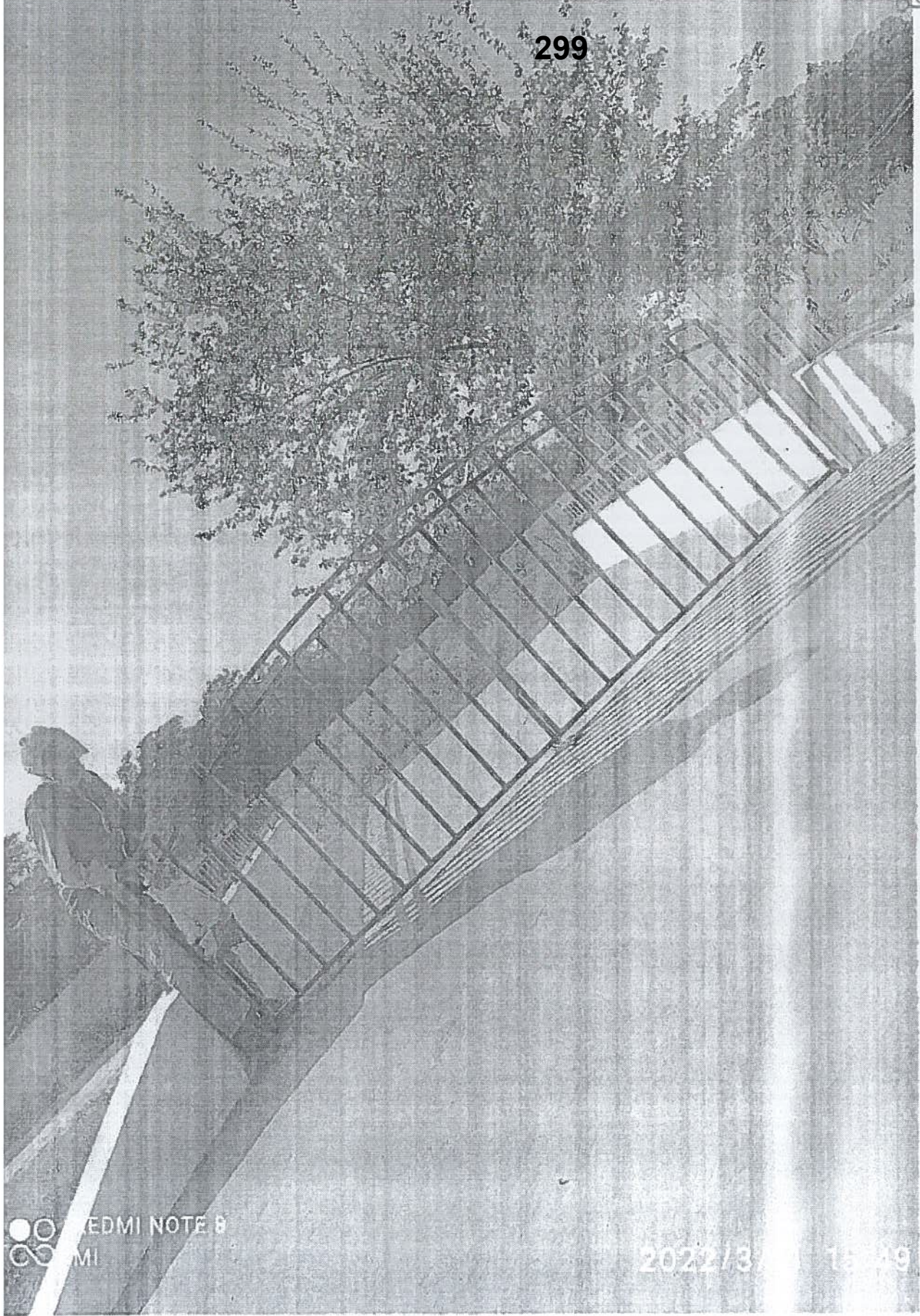
ਇਹ ਕਿ ਵਣ ਵਿਭਾਗ ਦੇ ਕਾਨਗੇ ਅਤੇ ਮਾਲ ਮਹਿਕਮੇ ਦੇ ਅਧਿਕਾਰੀਆਂ ਤੋਂ ਸਾਡੀ ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਵਾਕੇ ਪਤਾ ਲਗਾਇਆ ਜਾ ਸਕਦਾ ਹੈ ਕਿ ਉਕਤ ਅਧਿਕਾਰੀਆਂ ਨੇ ਵਣ ਵਿਭਾਗ ਦੀ ਕਰੋੜਾਂ ਦੀ ਜ਼ਮੀਨ ਤੇ ਬਿਨਾਂ ਕਬਜ਼ਾ ਸਕੂਲ ਤੇ ਕਲੋਨੀ ਕੱਟਣ ਵਾਲਿਆਂ ਨੂੰ ਡਰਵਾਇਆ ਹੈ ਇਸ ਦੀ ਇੱਕ ਸਪੈਸ਼ਲ ਟੀਮ ਗਠਨ ਕਰਕੇ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਮੌਜੂਦਾ ਦੀ ਦੇਖ ਰੇਖ ਵਿੱਚ ਕਰਵਾਈ ਜਾਵੇ

ਉਕਤ ਕਲੋਨੀ ਕੱਟਣ ਵਾਲਿਆਂ ਨੇ ਵਣ ਵਿਭਾਗ ਪਟਿਆਲਾ ਦੇ ਅਧਿਕਾਰੀਆਂ ਨਾਲ ਮਿਲ ਕੇ ਇੱਕ ਸੜਕ ਬਿਨਾਂ ਮਨਜ਼ੂਰੀ ਤੋਂ ਵਣ ਵਿਭਾਗ ਦੀ ਲੱਖਾਂ ਦੀ ਜ਼ਮੀਨ ਤੇ ਬੰਬਾ ਦਿਤੀ ਗਈ ਹੈ ਤੇ ਬਿਜਲੀ ਦੇ ਪੋਲ ਵੀ ਨਵੇਂ ਵਣ ਵਿਭਾਗ ਦੀ ਜ਼ਮੀਨ ਤੇ ਬਿਨਾਂ ਐਨ ਓ ਸੀ ਦਿਤੇ ਲਗਾਏ ਜਾ ਰਹੇ ਹਨ ਜਿਸ ਦੀ ਜਾਚ ਕਰਕੇ ਦੇਸੀਆ ਅਧਿਕਾਰੀਆਂ ਖਿਲਾਫ ਤਰਿਸਟਾਰਾਰ ਐਕਟ ਤਹਿਤ ਮੁਕਦਮਾ ਦਰਜ ਕੀਤਾ ਜਾਵੇ

ਬਿਆਨਕਾਰ *Michael Kumal*
ਉਕਤ ਦਿਤੇ ਬਿਆਨ ਮੇਰੇ ਵਲੋਂ ਸਹੀ ਤੇ ਦਸਤਖ਼ਤ ਹਨ ਇਸ ਤੋਂ ਹੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ
ਬਿਆਨਕਾਰ *Michael*







पटियाला-देवीगढ़ रोड पर सनौर डिस्ट्रीब्यूटरी नहर के किनारों से 250 पेड़ काटने का मामला जांच टीम को गुमराह करने के लिए प्लांटेशन का काम शुरू, सुबूत मिटाने को बनाई पुली तोड़ी जा रही

भास्कर न्यूज | पटियाला

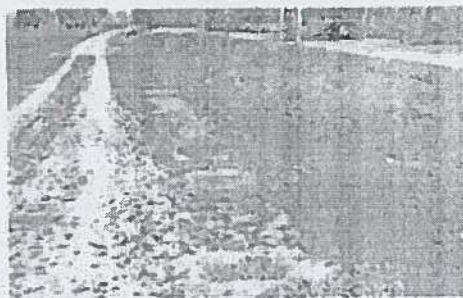
नहर के आसपास के इलाके वन विभाग के अधीन आते हैं

नहर के आसपास बनी पुली को तोड़ने का काम शुरू

शहर से महज 6 किलोमीटर दूर पटियाला-देवीगढ़ रोड पर सनौर डिस्ट्रीब्यूटरी नहर के दोनों तरफ बने हुए एक किलोमीटर एरिया में एक फाईवनाइजर और एक क्वार्टर स्क्वैर की लंबाई से 250 पेड़ काटवाने के मामले की जांच शुरू होने ही की है। जांच टीम को गुमराह करने के लिए प्लांटेशन का काम शुरू हो गया है। डिस्ट्रीब्यूटरी पर अकेले लगभग से बनाई गई पुली भी तोड़ी जा रही है। हालांकि, वन विभाग का नहीं भी अधिकारी मामले में कुछ बोलने को तैयार नहीं है, लेकिन प्लांटेशन के साथ पुली को तोड़ने का काम जो शहर से चल रहा है।

यहां टै कि यहां पेड़ों को काटने का काम करीब 3 महीने तक चले चुके चल रहा है। कहा जा रहा है कि इसके फंरज में मोटी कच्ची भी की गई थी। काम में एक पुली मंत्रों के कथित करीबी

परिचर एक्ट 1950 के मुताबिक कोई भी जमीन जो रिजर्व में नहीं हो उसका मालिकाना हक वन विभाग के ही पास होता है। लेकिन एक्ट की उम्र खत्म होने के बाद वन विभाग को काटने का काम किया गया। यह सुनिश्चित करने की कोशिश की गई कि जमीन सिंगल विभाग की है, लेकिन जिले पत्रों के अनुसार वन विभाग के पत्नी कर्मचारी और अधिकारी यह भूल गए कि उसी खानून में कहा गया है कि नहर के आसपास जो इलाके वन विभाग के ही अधीन आते हैं।



पेड़ों के काटने के मामले की जांच चल रही है। स्कूल और कॉलेजों के नोटिस भी जा चुके हैं। वोट इंजनों के अलावा सौरचर आसपास में काटवतलब किया गया है। -विद्युत सगर, डीएफओ

की सही भूमिका रही है। उभर, कामकाज मिलने के बाद भी वन मंडल अधिकारियों ने जिम्मेदार कर्मचारियों पर कार्रवाई के बजाय मामले को काली भी तरह से दफाने के लिए जोर लगा रहा है। खास तौर पर कि अपनी ही जमीन को कटाने

में बांधने की खजान टाहमर लगे पकरी मड़क बनाने का काम भी वन विभाग के पत्नी विधेदार लोग करने जा रहे थे। इसके लिए नहर के दूसरे किनारे पर जमीन की निबन्धना भी बात की गई थी। लेकिन मामला हाईकोर्ट होने के

बाद महज कानून पर उभर मौका में ही रोक गया। जमानतों के मुताबिक गुणल भेग में नहर के किनारे लग पेड़ उभर रहे दिखते रहे हैं, लेकिन अम्मान में अब महज जफतदार पेड़ों का काटने का ही नियम नहीं बाकी बचा है।



काम यह भी कि वन विभाग और नहर विभाग की परामर्श के बिना नहर के किनारे पेड़ों को काटना एक एमरजेंसी भी निर्धारण करता है। लेकिन वन विभाग लक्ष्मणपुर में अपने कर्मचारी अपने अम्मान फंरज में मोड़ना शुरू कर दिया गया है। कुछ कर्मचारी ही पुली का निपटारा कर नहर के किनारे की सड़क पर भी पेड़ों काटने की पुली तैयारी की। इसके लिए दूसरे किनारे की मिट्टी को भी काटकर भी करवाया गया है। हालांकि, वन विभाग की कोशिशों को रोकने के लिए वन विभाग भी कोशिश में लगे हैं। लेकिन अम्मान में अब अब पुली तोड़ कर पत्नी संपन्न मिट्टी को काटने की जा रही है।

FOREST DIVISION PATIALALEGAL NOTICE

No.: Notical 685-P

Dated: 11/03/12

1. For violation of Section 33 (C) and 63 of Indian Forest Act. 1927.
2. For violation of Section 2 of Forest Conservation Act. 1980.
3. For Criminal Contempt of Hon'ble Supreme Court Order dated 12.12.1996 in WP (C) No. 202/1995
4. In Pursuance of the CWP No. 4559 of 2007 titled Court on its own motion Vs State of Haryana and Punjab in the Hon'ble Punjab and Haryana High Court.

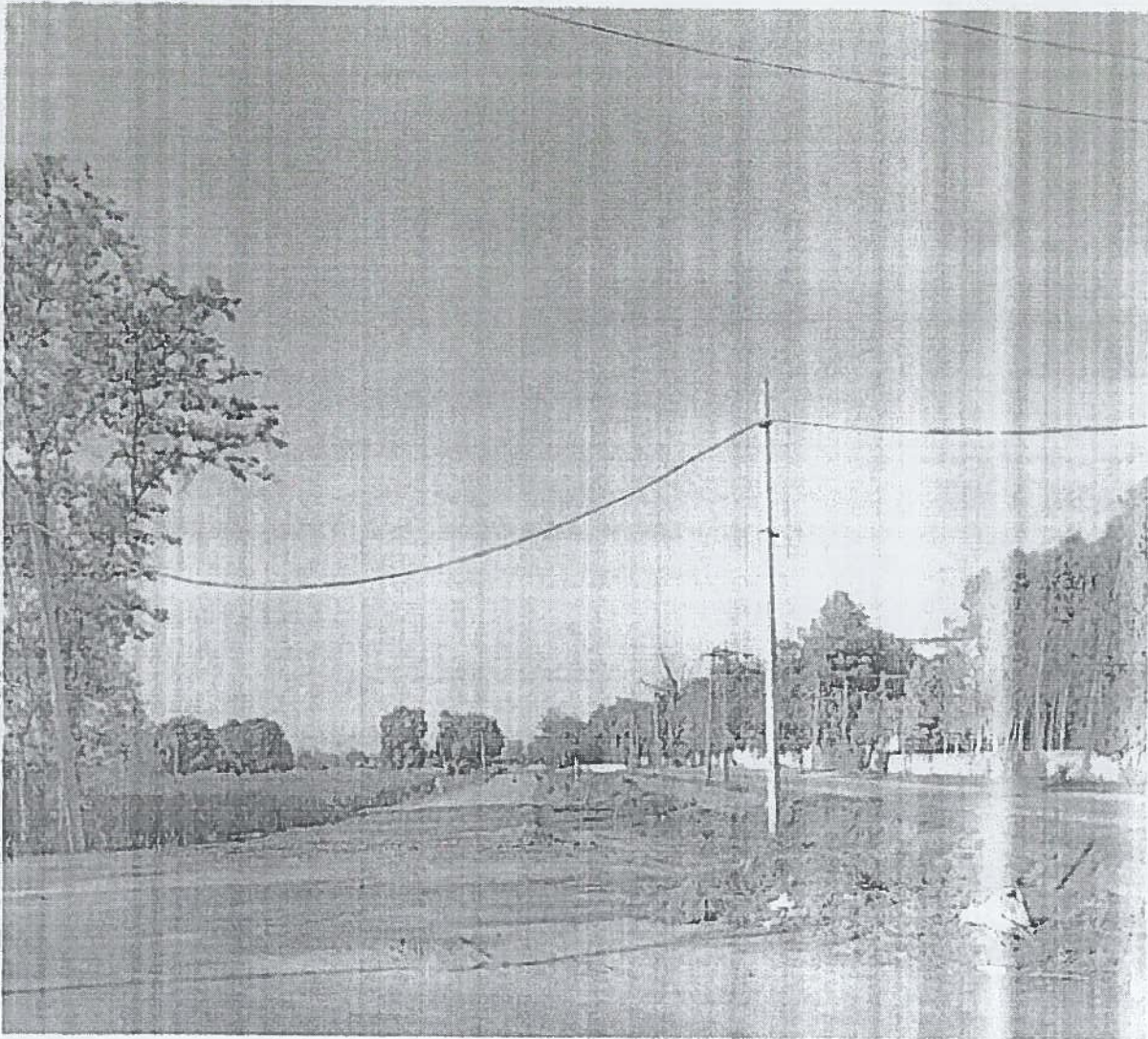
To,

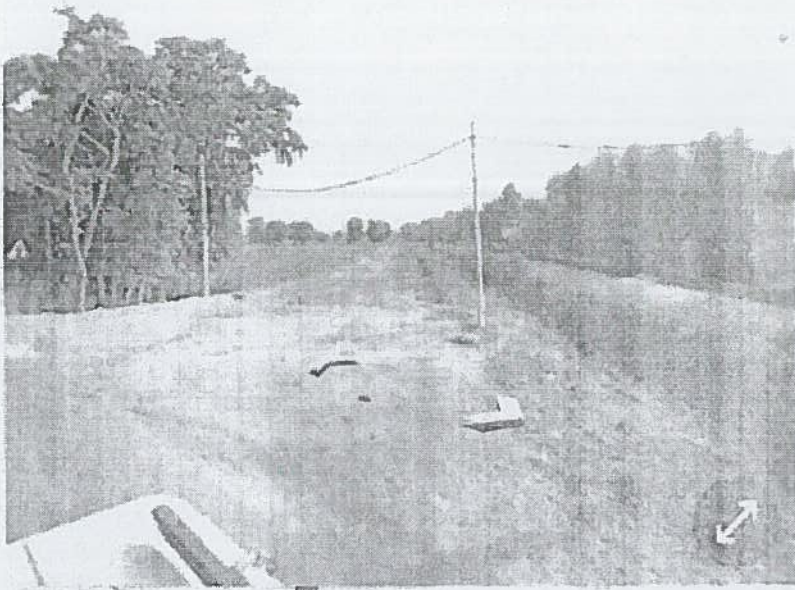
The British Co. Ed.
High School, Durgam
Road, Patiala

1. That strips of PWD lands along PWD roads are declared, as Protected Forest Vide Punjab Government Notification No. 1172 -FT-58/1195 Dated 3rd May 1958.
2. That you have created an illegal access through the Forest strip to your property situated at the above mentioned address and are using forest land for commercial and Non-Forest purpose.
3. That you have creating the illegal access on Shree Kaly measuring 2.75 m x 3 m = 8.25 Sqm violated section 33 (C) and 63 of Indian Forest Act 1927, section 2 of Forest Conservation Act. 1980 and committed Criminal Contempt of Hon'ble Supreme Court order dated 12.12.1996 in WP (C) No. 202/1995.

It is intimated to you that nearly 2 weeks had been passed since the issue of first notice and a Damage Report had been issued against you for violation in the forest land. Through this notice you are here by informed that a court case will be prosecuted against you if you will not compound above damage report. You are strictly instructed to use above forest land you must take permission from Forest Department under FCA 1980 Act.

Brishh
 Forest Range Officer,
 Patiala.





ਮਾਈਲ ਪੈਟਰੋਲ ਪੰਪ

The British Co-Ed High



ਦੀ ਬ੍ਰਿਟਿਸ਼
ਕੋ-ਐਡ

Survival net

← 2.7 km
Turn left

ਪੰਜਾਬ

Rana cold store



304

68

87



Punjab Government
Forests and Wildlife Preservation Department
O/o Conservator of Forests South Circle, Opp. Central Jail, Patiala.
Ph. No. 0178-2921628, E-mail id : cfpatala@gmail.com

To

Principal,
British co-ed School,
Devigarh Road, Patiala.

No. 4950

Dated 2/9/24

Sub:

OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

It is informed that Sh. Mahendra Kumar Arora 12/3 Guru Nanak Nagar, Tripuri, Patiala has filed a complaint before the Hon'ble National Green Tribunal, New Delhi stating that 250 trees have been felled illegally by your school in collusion with District Forest Officer Sanour in patiala and thereby caused damage to environment. In this regard, you are directed to submit your statement on 05.09.2024 at 10.30 am before the inquiry committee constituted as per the directions of the Hon'ble National Green Tribunal, New Delhi.

Enclosed: As above

- 1) Complaint by Sh. Mahendra Kumar Arora 12/3 Guru Nanak Nagar, Tripuri Patiala before the Hon'ble NGT.
- 2) Order of the Hon'ble NGT dated 01.07.2024 in OA No. 343 of 2024.
- 3) Statement of Sh. Mahendra Arora submitted to the inquiry committee on 31.08.2024.

(Signature)
Ajit Kulkarni, IFS

Conservator of Forests,
South Circle, Patiala.

Endst. No. 4951-55 Dated. 2/9/24

A copy of the above is forwarded for information.

- 1) Principal Chief Conservator of Forests (HoFF), Punjab, SAS Nagar.
- 2) Deputy Director General of Forests (Central), Ministry of Environment Forests and Climate Change, Government of India, Northern Regional Office, Chandigarh.
- 3) Chief Conservator of Forests (Plains), Punjab, SAS Nagar.
- 4) Deputy Commissioner, Patiala.
- 5) Divisional Forest Officer, Patiala.

Enclosed: As above

(Signature)
Ajit Kulkarni, IFS

Conservator of Forests,
South Circle, Patiala.

(Signature)

Annexure - 8

To,

Sh. Ajit Kulkarni, IFS
Conservator of Forest
South Circle, Patiala

Sub: Reply on behalf of The British Co-ed High School,
Patiala, regarding the Complaint/AO No.343 of 2024.

Sir,

It is respectfully submitted as under:-

That the British Co-ed High School (hereinafter referred as a School) has received a Letter dated 02.09.2024 from your Office and learnt that one Mahinder Kumar Arora has leveled allegations against the School regarding cutting of 250 trees and caused damaged to the Environment. That the British Co-Ed High School is one of the most prominent Schools in Patiala. The school provides a well-rounded education built in a foundation of Academics, Creative Arts, Sports, Adventure Camps and Community Service which includes various activities like awareness campaigns, tree plantation and community outreach programmesto name a few. Students gain international exposure through trips abroad, YFU, AFS, the International School Award and the School Enterprise Challenge. Nationally, students participate in treks and tours, IAYP, MUNs, Debates, NCC and NSS, Sports and Performing Art. School takes responsibility to prepare young people to navigate the world as confident, caring and responsible citizens. The academic standards are very high and our students always excel in ISC and ICSE Examinations. Every year students have been toppers at District, State and National level. As an Institution, we are deeply committed to maintaining our reputation and ensuring the highest standard of integrity. So, the question of involvement of the school in such like

incidents of cutting trees or encroaching any land of forest department does not arise.

No Objection Certificates taken by School

That we would like to clarify our position regarding the construction of our School. We have obtained the necessary permissions from Punjab Mandi Board and secured change of land use (CLU) Certificate from the Concerned Authorities for the establishment of our institution. The school has also taken NOC from Punjab Mandi Board to open the main gates of the School towards road. Copy of the NOC bearing No. 6099 dated 22.03.2022 is attached herewith as **Annexure R-1** and Copy of C.L.U. issued by concerned authority is attached herewith as **Annexure R-1/A**. Earlier, the School has no knowledge that there is any land of forest department. It has come to our knowledge that the land adjoining the link road near our School belongs to forest land. Our School has taken the NOC from Punjab Mandi Board under good faith assuming that the land belonged to Mandi Board. Thereafter, the School, immediately applied for NOC's from forest department regarding school entrance/gate. Copy of the NOC's applied to the Forest Department is attached herewith as **Annexure R-2**. School has also obtained NOC from Punjab Mandi Board to construct a bridge over Canal duly shown in the site plan. Copy of the NOC is attached herewith as **Annexure R-3**.

Allegations of Encroachment

I want to clarify that our School's boundary is clearly defined and ends at Point-B on the site plan, we submitted. There had been no encroachment into forest area and we are committed to upholding environmental regulations. Even, the School has left eight feet, its own land outside the School Premises/Boundary for parking. The complainant leveled false allegations regarding encroachment. Moreover,

a site plan and photographs showing the actual position are attached herewith.

Allegations regarding Cutting of Trees

That the allegations regarding cutting or felling any trees mentioned in complaint are baseless, not substantiated by actual position on the ground. The School has never cut or fell any trees as alleged in the complaint. School clarifies that no activity of cutting or felling of trees has taken on our premises or outside the premises. Our school has implemented various initiatives aimed at promoting environmental awareness, including tree planting drive and educational programs on conservation. The allegations levelled by the complainant are false and frivolous. Which is clearly established from following points:-

- i. That the Building of the School is segregated/Separated by Canaland a (interlocking tiles) road shown in the site plan attached herewith as Annexure R-4. So, the School has no concern with the land of forest department adjoining with the (interlocking tiles)/road. That one Private Colonizer has developed a Private Colony at Point-A duly shown in the Site Plan as (Annexure R-4), under the name of "R.S. Enclave". Moreover, the above said Colonizer has also got constructed an interlocking tiles road with the help of Nagar Council, Sanaur, which is clearly established from photographs taken on inauguration. Copy of the Photographs showing the Board of 'R.S. enclave' is attached herewith as Annexure R-5 and Copy of the photographs showing the interlocking road, are also attached herewith as Annexure R-6 to R-8. Moreover, the above said Private Colonizer has also affixed four pillars in front of the road to stop the General Public from the use of this road. Copy of the photographs showing the pillars affixed on the road

are attached herewith as Annexure R-9. The Private Colonizer has got constructed the road with the purpose to approach his Colony "R.S. Enclave" duly shown in the Site Plan as well as in the photographs. The School is neither the beneficiary of the above said road nor have any concern/contribution in the construction of road. So the question of cutting any trees or encroaching on any area of forest land by the School does not arise. For more clarity of the facts, deponent has attached a site plan (Annexure R-4), in which, the Building of the School is duly shown at Point-A in the site plan and the boundary wall of the school at Point-B of the site plan. Then, there is a Green Zone/Green Area duly shown at Point-C in the site plan. The road leads towards the Village JaurianSadkan from main road duly shown at Point-D in the site plan. Then, there is a Green Zone/Green Area duly shown at Point-E in the site plan. Then, a Canal duly shown in Blue Colour at Point-F segregated/divide the area of School from the land of forest department. Then there is a road constructed by one Private Colonizer duly shown in Yellow Colour at Point-G. All the above said facts are also corroborated from photographs already attached above. So, the deponent has no concern with the land of forest department and has no reason to cut any such trees. In fact, the land of forest department is far away from the boundary wall of School. Moreover, School is fully prepared to cooperate with any investigating authorities to clear up this misunderstanding.

- ii. That the complainant with mala fide intention has not mentioned any date, month or year, when the School allegedly cut the trees or allegedly encroached over any area of forest land.

- iii. That our School also organizes many plantation drives. Copy of the photographs regarding our past and ongoing projects aimed at increasing green cover are attached herewith as Annexure R-11 to R-21.

Reason to move false complaints:

It has come to our notice that individuals who were unsuccessful in securing admission for their children, despite their political connections, have initiated these baseless complaints themselves or through some third person. Moreover, the School has inquired about the complainant after receiving this complaint and has come to know that complainant is used to file false and frivolous application against various persons and institutions just to extract money. The complainant is a habitual litigant. The British Co-Ed High School Categorically deny these allegations, which the School believe have been made just to extract money and lower the reputations of the School. The school reserves his right to initiate legal proceedings against complainant for moving false and frivolous complaints.

It is therefore, prayed that the complaint moved by the complainant against the British Co-Ed High School is based upon false and frivolous facts and same is liable to be dismissed with heavy cost. Moreover, legal proceedings are liable to be initiated against the complainant for providing wrong and false information.

Submitted by:

Urmandamba

Principal
British Co-ed High School,
Patiala

6th Sep 2024

Annexure A-1

ਦਫਤਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਉਸਾਰੀ ਮੰਡਲ, ਲੋਨਿ:ਵਿ:ਭਰੋਮ ਸ਼ਾਖਾ,
ਚੌਥੀ ਮੰਜਿਲ, ਬਲਾਕ-ਸੀ, ਮਿਲੀ ਸਕੱਤਰੇਤ, ਪਟਿਆਲਾ।

Email Id: eeedgtaopwdpb@gmail.com

Tel No. 0175-2355800

ਸੇਵਾ ਵਿਖੇ,

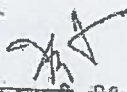
ਸ਼੍ਰੀਮਤੀ ਕਿਰਨ ਹਰੀਕਾ,
ਪ੍ਰਿੰਸੀਪਲ
ਦ. ਬ੍ਰਿਟਿਸ਼ ਕੋ-ਐਡ ਹਾਈ ਸਕੂਲ,
ਪਟਿਆਲਾ।

ਮੀਮੋ ਨੰ. 6099 ਮਿਤੀ: 22-03-2022

ਵਿਸ਼ਾ:- ਸਕੂਲ ਦੀ ਐਨ.ਓ.ਸੀ. ਲੈਣ ਸਬੰਧੀ।

ਹਵਾਲਾ:- ਆਪ ਦਾ ਪੱਤਰ ਨੰ: ਨਿੱਲ ਮਿਤੀ 25-02-2022

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਜੀ ਦੇ ਸਕੂਲ ਦੀ ਬਿਲਡਿੰਗ ਦੇ ਸਾਹਮਣੇ ਵਾਲੀ ਸੜਕ ਪੰਜਾਬ ਮੰਡੀ ਬੋਰਡ ਦੇ ਅਧਿਕਾਰ ਖੇਤਰ ਵਿੱਚ ਪੈਂਦੀ ਹੈ। ਇਸ ਲਈ ਜੇਕਰ ਸਕੂਲ ਦੀ ਬਿਲਡਿੰਗ ਦਾ ਗੇਟ ਇਸ ਸੜਕ ਤੇ ਬੋਲਿਆ ਜਾਂਦਾ ਹੈ ਤਾਂ ਇਸ ਦਫਤਰ ਨੂੰ ਕੋਈ ਇਤਰਾਜ਼ ਨਹੀਂ ਹੋਵੇਗਾ।


ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,
ਉਸਾਰੀ ਮੰਡਲ ਲੋਨਿ:ਵਿ: ਭਰੋਮ ਸ਼ਾਖਾ,
ਪਟਿਆਲਾ।

Gmail

Amey R-2



Admin Office <office@britishcoed.edu.in>

Fwd: Application Submission - AcknowledgmentPrincipal Office <principal@britishcoed.edu.in>
To: Admin Office <office@britishcoed.edu.in>

Thu, Sep 5, 2024 at 1:42 PM

Forwarded message

From: <monitoring-ec@nic.in>
Date: Mon, Jun 19, 2023 at 4:54 PM
Subject: Application Submission - Acknowledgment
To: <principal@britishcoed.edu.in>

 Government of India Ministry of Environment Forest and Climate Change Centralized Processing Centre - Green		
<div style="border: 1px solid black; padding: 5px; display: inline-block;"> Acknowledgement </div>		
<p>You have successfully submitted your application detailed below:</p>		
i) Proposal For	Form-A (Part-I): Diversion of Forest Land	
ii) Proposal No.	FP/PB/OTHERSM/33877/2023	
iii) Name of the Project	Permission for construction of approach Access to "THE BRITISH CO-ED HIGH SCHOOL" at Vill: Sanbur Tehsil. & Dist: Patiala	
iv) Name of the User Agency	KIRAN HARIKA	
v) Forest Land Proposed for Diversion	0.1022 Ha.	
vi) Shape of Project	Non - Linear	
vii) Proposal Applied for	Form-A (Part-I): Diversion of Forest Land	
viii) Approval Granting Authority	N/A	
ix) Location of Project	PATIALA - PUNJAB	
x) Category of Proposal	OTHERS	
xi) Status of Application	DRAFT	
<p>The proposal will be examined by the DFO on its merits. You will be intimated about the various development while processing your case through email or SMS alert.</p>		
<div style="border: 1px solid black; padding: 10px;"> <p><i>Address: CPC Green, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh New Delhi - 110003</i></p> <p><i>FC Division, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh New Delhi - 110003</i></p> </div>		
Date:	10/08/2023	

SBI ePay Lite

Depositor Copy

Pre Acknowledgement Payment (PAF) Form for Payment through any SBI Branch

Date: 20-06-2023

Beneficiary/Remittance Details		
SBIePay Lite Reference No. (formerly SBMOPS)	CPACVQFSNS	
Beneficiary:	Punjab Government	
Merchant Reference No:	2645271	
	Rs	P
Collection Amount	51134	00
Commission		00
Total (Fifty One Thousand And One Hundred And Thirty Four Rupees Only)	51134	00
	Rs	P
Details of Cash / Cheques		
Total Rs		

Instructions for Depositor: This is not an e-receipt.

(To be Filled in by the Bank)

Journal No:

Branch Name: _____

Branch Code:

Deposit Date:

51134
21
Branch Stamp
Authorized Signatory
[Signature]

C
C
C
D

SBI ePay Lite

Depositor Copy

Date: 20-06-2023

Pre Acknowledgement Payment(PAP) Form for Payment through any SBI Branch

Beneficiary/Remittance Details		
SBI ePay Lite Reference No. (formerly SBMOPS)	CPACVQFNNA	
Beneficiary:	Punjab Government	
Merchant Reference No:	6645175	
	Rs	P
Collection Amount	2000	00
Commission	0	00
Total (Two Thousand Rupees Only)	2000	00
	Rs	P
Details of Cash / Cheques		
Total Rs		

Instructions for Depositor: This is not an e-receipt.

(To be Filled in by the Bank)

Journal No:

Branch Name: _____

Branch Codes:

Deposit Date:

Branch Stamp

Authorized Signatory

Handwritten signature

2000

21 JUN 2023

A

SBI ePay Lite

Depositor Copy

Date: 20-06-2023

Pre Acknowledgement Payment (PAAP) Form for Payment through any SBI Branch

Beneficiary/Remittance Details		
SBI ePay Lite Reference No. (formerly SBMOPPS)	CPACVQFQ14	
Beneficiary:	Punjab Government	
Merchant Reference No:	GG45245	
	Rs	P
Collection Amount	6000	
Commission	000	
Total (Spicy Rupees Only)	6000	
	Rs	P
Details of Cash / Cheques		
Total Rs		

Instructions for Depositor: This is not an e-receipt.

(To be Filled in by the Bank)

Journal No:

Branch Name:

Branch Code:

Deposit Date:

Branch Stamp

Authorized Signatory

60

21 JUN 2023



[Signature]

Admin Office <office@britishcoed.edu.in>

Subject: Application Submission - AcknowledgmentPrincipal Office <principal@britishcoed.edu.in>
To: Admin Office <office@britishcoed.edu.in>

Thu, Sep 5, 2024 at 1:41 PM

Forwarded messageFrom: <monitoring-ec@nic.in>
Date: Fri, Mar 29, 2024 at 10:34 PM
Subject: Application Submission - Acknowledgment
To: <principal@britishcoed.edu.in>

 Government of India Ministry of Environment Forest and Climate Change Centralized Processing Centre - Green		
<div style="border: 1px solid black; padding: 5px; display: inline-block;">Acknowledgement</div>		
<p>You have successfully submitted your application detailed below:</p>		
i) Proposal For	Form-A (Part-I): Diversion of Forest Land	
ii) Proposal No.	FP/PB/OTHERS/433877/2023	
iii) Name of the Project	Permission for construction of approach Access to "THE BRITISH CO-ED HIGH SCHOOL" at Vill: Sanour Tehsil & Dist: Patiala	
iv) Name of the User Agency	KIRAN HARIKA	
v) Forest Land Proposed for Diversion	0.1022 Ha.	
vi) Shape of Project	Non - Linear	
vii) Proposal Applied for	Form-A (Part-I): Diversion of Forest Land	
viii) Approval Granting Authority	State Secretary (SS)	
ix) Location of Project	PATIALA - PUNJAB	
x) Category of Proposal	OTHERS	
xi) Status of Application	EDS_RAISED	
<p>The proposal will be examined by the DFO on its merits. You will be intimated about the various development while processing your case through email or SMS alert.</p>		
<div style="border: 1px solid black; padding: 10px;"> <p><i>Address: CPC Green, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh New Delhi - 110003</i></p> <p><i>FC Division, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh New Delhi - 110003</i></p> </div>		
Date:	29/03/2024	



Admin Office <office@britishcoed.edu.in>


Fwd: Application Submission - Acknowledgment

Principal Office <principal@britishcoed.edu.in>
 To: Admin Office <office@britishcoed.edu.in>

Thu, Sep 5, 2024 at 1:41 PM

Forwarded message

From: <monitoring-ec@nic.in>
 Date: Fri, Aug 16, 2024 at 1:17 AM
 Subject: Application Submission - Acknowledgment
 To: <principal@britishcoed.edu.in>

moefcc	Government of India Ministry of Environment Forest and Climate Change Centralized Processing Centre - Green	
	Acknowledgement	
You have successfully submitted your application detailed below:		
i) Proposal For	Form-A (Part-I): Diversion of Forest Land	
ii) Proposal No.	FP/PB/OTHERS/433877/2023	
iii) Name of the Project	Permission for construction of approach Access to "THE BRITISH CO-ED HIGH SCHOOL" at Vill: Sanour Tehsil. & Distt: Patiala	
iv) Name of the User Agency	KIRAN HARIKA	
v) Forest Land Proposed for Diversion	0.0156 Ha.	
vi) Shape of Project	Non - Linear	
vii) Proposal Applied for	Form-A (Part-I): Diversion of Forest Land	
viii) Approval Granting Authority	State Secretary (SS)	
ix) Location of Project	PATIALA - PUNJAB	
x) Category of Proposal	OTHERS	
xi) Status of Application	EDS_RAISED	
The proposal will be examined by the DFO on its merits. You will be intimated about the various development while processing your case through email or SMS alert.		
Address: CPC Green, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh New Delhi - 110003 FC Division, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh New Delhi - 110003		
Date:	16/08/2024	

6

Amuxer R-3

ਪੰਜਾਬ ਮੰਡੀ ਬੋਰਡ ਕੋ-ਓਰੀਜ਼ਿਟ ਆਰਿਸ ਵਿਲਡਿੰਗ,
ਨਵੀ ਅਨਾਜ ਮੰਡੀ ਸੁਗਰਿੰਚ ਰੋਡ ਪਟਿਆਲਾ।
E-mail- amb@punjab.gov.in
0175-2324134

Chairman
The British Co-Ed High School
Patiala

ਸੀ. 4292
ਮਿ. 27-11-19

ਵਿਸ਼ਾ: ਪੁਲ ਦੀ ਉਸਾਰੀ ਲਈ ਇਤਰਾਜ਼ਗੀਲਤ (N.O.C) ਸਰਟੀਫਿਕੇਟ ਲੈਣ ਸਬੰਧੀ।

ਹਵਾਲਾ: ਅਪ ਜੀ ਦਾ ਮੀਮੋ ਨੰ: BCEHS/GEN/3 ਮਿਤੀ 21-11-2019

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਅਪ ਨੂੰ ਪੁਲ ਦੀ ਉਸਾਰੀ ਲਈ ਇਤਰਾਜ਼ਗੀਲਤ ਸਰਟੀਫਿਕੇਟ ਹੇਠ ਲਿਖਿਆਂ ਸਰਤਾਂ ਤਹਿਤ ਜਾਰੀ

ਕੀਤਾ ਜਾਂਦਾ ਹੈ:-

- 1) ਪੁਲੀ ਦੇ ਬਣਨ ਨਾਲ ਸੜਕ ਨੂੰ ਕੋਈ ਨੁਕਸਾਨ ਨਹੀਂ ਹੋਣਾ ਚਾਹੀਦਾ ਹੈ, ਜੇਕਰ ਕੋਈ ਨੁਕਸਾਨ ਹੁੰਦਾ ਹੈ ਤਾਂ ਇਸ ਦੀ ਜ਼ਿੰਮੇਵਾਰੀ ਸਕੂਲ ਦੀ ਹੋਵੇਗੀ।
- 2) ਪੁਲੀ ਦੀ ਉਸਾਰੀ ਦੌਰਾਨ ਟਰੈਫਿਕ ਨੂੰ ਕੋਈ ਵਿਘਨ ਨਹੀਂ ਪੈਣਾ ਚਾਹੀਦਾ।
- 3) ਨਹਿਰੀ ਵਿਭਾਗ ਤੋਂ ਐਨ.ਓ.ਸੀ ਲੈਣ ਦੀ ਜ਼ਿੰਮੇਵਾਰੀ ਸਕੂਲ ਦੀ ਹੋਵੇਗੀ।
- 4) ਇਹ ਪ੍ਰਵਾਨਗੀ ਕਿਸੇ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਦੇ ਹਿੱਤ ਵਿੱਚ ਨਹੀਂ ਹੈ।

[Signature]
 ਆਰਜ਼ਵਾਰੀ ਇੰਜੀਨੀਅਰ(ਸ)
 ਪੰਜਾਬ ਮੰਡੀ ਬੋਰਡ
 ਪਟਿਆਲਾ

[Signature]





Admin Office <office@britishcoed.edu.in>

Fwd: Application Submission - Acknowledgment

Principal Office <principal@britishcoed.edu.in>

To: Harvinderjit Singh <hvs@britishcoed.edu.in>, Admin Office <office@britishcoed.edu.in>

Wed, Jan 24, 2024 at 10:53 AM



----- Forwarded message -----

From: <monitoring-ec@nic.in>

Date: Wed, Jan 24, 2024 at 10:36 AM

Subject: Application Submission - Acknowledgment

To: <principal@britishcoed.edu.in>

 Government of India Ministry of Environment Forest and Climate Change Centralized Processing Centre - Green		
Acknowledgement		
You have successfully submitted your application detailed below:		
i) Proposal For	Form-A (Part-I): Diversion of Forest Land	
ii) Proposal No.	FP/PB/OTHERS/433677/2023	
iii) Name of the Project	Permission for construction of approach Access to "THE BRITISH CO-ED HIGH SCHOOL" at Vill: Sanour Tehsil: & Distt: Patiala	
iv) Name of the User Agency	KIRAN HARIKA	
v) Forest Land Proposed for Diversion	0.1022 Ha.	
vi) Shape of Project	Non - Linear	
vii) Proposal Applied for	Form-A (Part-I): Diversion of Forest Land	
viii) Approval Granting Authority	State Secretary (SS)	
ix) Location of Project	PATIALA - PUNJAB	
x) Category of Proposal	OTHERS	
xi) Status of Application	EDS_RAISED	
The proposal will be examined by the DFO on its merits. You will be intimated about the various development while processing your case through email or SMS alert.		
Address: CPC Green, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh New Delhi - 110003 FC Division, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh New Delhi - 110003		
Date:	24/01/2024	

DEPARTMENT OF TOWN & COUNTRY PLANNING, PUNJAB

Simon Kamboj, Chairman,
S/o Sh. Tajinder Singh Kamboj,
The British Co-ed High School,
Devgarh road, Vill. Sanour, Distt. Patiala.

Memo No. 3117 -DTP(P)/C P-1
Dated 3.10.2018

Subject:- Change of Land use for educational purpose under Compounding/Regularization of the Building of the school under the name and title of Simon Kamboj, Chairman S/o Sh. Tajinder Singh Kamboj, The British Co-ed High School, Devgarh road, Vill, Sanour, Distt. Patiala. Part-II (Total = 1.598 acre).

Ref: Your letter No.Nil, dated 17.9.2018

Your request for change of land use of Total area 1.598 acres out of which area left for road widening 0.1613 acres, for Educational purpose (High School) name as The British Co-Ed High School at Devgarh road, Vill. Sanour, Teh. & Distt. Patiala. Part-II under Compounding Policy has been considered and the permission for change of land use is hereby granted as per notification no. 1126-CTP (Pb)/SP-432(Gen) dt. 26.2.2018 on the following terms and conditions. The detail of land as verified by Tehsildar, Teh. & Distt. Patiala is given below:-

Khasra No.(B.B.D)	Area for CLU Permission granted (In acre)
162/8/2/1(0-1), 162/13(8-12), 2/18 am (3-3.75)	12 K-15.75 M
	Total area of Site = 1.598 acre
	Area left for Road Widening=0.1613 acre
Area for CLU Permission granted	1.4367 acre

The change of land use shall be in the hands of Simon Kamboj (Chairman) S/o Sh. Tajinder Singh Kamboj, The British Co-ed High School, Devgarh road, Vill. Sanour, Distt. Patiala.

Applicant shall deposit CLU, license fee, EDC and all other charges levied or to be levied by the Housing and Urban Development Department from time to time.

Applicant shall get the Building Plans approved from the Competent Authority and shall deposit the Compounding fee along with interest as applicable to the Competent Authority as per the notification dated 08.2016/15.12.2016 while getting the structures compounded, which are already constructed in the site and shall rectify the Building accordingly.

The issue of ownership of land is independent and exclusive of permission of Change of Land Use. Therefore, this permission of CLU does not in any manner grant or effect ownership right of this land, which is to be determined by Competent Authority. The applicant in whose hands this Change of Land Use lies shall be bound by the decision of such Competent Authority.

Applicant shall be responsible for litigation, if any regarding land in any court of law.

Applicant shall obtain NDC from PPCB, if required under the Water (Prevention and Control of Pollution) Act, 1974, Municipal Solid Waste Management and Handling Rules, 2008 or any other relevant Act before making any development at the site.

This permission will not provide any immunity from any other Act/Rules/Regulations applicable to the land.

Applicant shall make provision of rain water harvesting and solar water heating within the project area at his cost.

Applicant shall make its own suitable provision for drinking water supply and disposal of sewage & solid waste management and shall not obstruct the flow of storm water/ rain water of the surrounding areas.

Applicant shall obtain any other permission required under any other Act at his own level.

Applicant shall be bound to abide by the conditions imposed in the Fire N.O.C. issued by Fire Station Officer, Patiala on 11/18/2018 dated 30.7.2018 and got it renewed from time to time.

Applicant shall obtain NDC from forest Deptt., Govt of India under forest act 1980.

Pls.

- xiii) Applicant shall obtain approval/NOC from competent authority to fulfill the requirement of notification dt 14.09.2006 of Ministry of Environment and Forest, Govt. of India before starting the development works.
- xiv) As per notification issued vide Memo No.PUDA/CA/2013/1 713-16, dated 27.02.2013, that the restrictions in the area are imposed on construction and installation of any new structure for extraction of ground water resources without prior specific approval of the authorized officer (Deputy Commissioner) of the district and subject to the guidelines and safe guards envisaged from time to time in this connection by the authority for ground water extraction and rain water harvesting/recharge etc.
- xv) CLU Charges for institutions are exempted as per notification No.17/17/2001-5Hg2/PE/748168/17 dt. 06.05.2016.
- xvi) Promoter shall not make any construction under HT electrical lines if any, passing through site or shall get these lines shifted by applying to the concerned authority.
- xvii) Applicant shall be bound to leave 22'-10" wide strip of land from her site along the existing 37'-2" road to widen it to 60'-0".
- xviii) The promoter shall ensure the minimum distance from the nearby industry as per prescribed by PCCB, Department of Environment or other competent authority in this regard.
- xix) Applicant shall abide by the proposals of Master Plan Patiala.
- xx) Applicant shall ensure that the compounding of construction shall be got done within two months and the non compounding construction shall be demolished within four months.
- xxi) This CLU has been issued in light of documents/facts issued by the applicant in this office regarding establishment of structure/institute. If any discrepancy is found in the documents submitted then the applicant himself shall be responsible for this.

Rajinder Kumar
(Rajinder Kumar)
District Town Planner,
Patiala,
Dated:

Endst.No. DTP(PY)

A copy is forwarded to Chief Administrator, Patiala Development Authority, Patiala alongwith D.D.No. 016197 dated 17.09.2018 amounting to Rs.2,09,700/- issued by Oriental Bank of commerce, Patiala towards EDC charges and D.D.No. 016196 dated 17.09.2018 amounting to Rs.30,000/- issued by Oriental Bank of commerce, Patiala towards License fee are attached for information and necessary action. Difference if any, shall be recovered from the applicant at your own level.
DA/As above

Sd/-
(Rajinder Kumar)
District Town Planner,
Patiala,
Dated:

Endst. No. DTP(PY)

A copy is forwarded to Chief Administrator, PUDA alongwith D.D.No. 016198 dated 17.09.2018 amounting to Rs.12,000/- issued by Oriental Bank of commerce, Patiala towards S.I.F. charges for completion and necessary action. Difference if any, shall be recovered from the applicant at your own level.

DA/As above

Sd/-
(Rajinder Kumar)
District Town Planner,
Patiala,
Dated:

Endst.No.

DTP(PY)

Copy is forwarded to the following for information and necessary action:-

- 1) Chief Town Planner (UE), Punjab Chandigarh.
- 2) Chairman Punjab Pollution Control Board, Patiala.
- 3) Chief Conservator of Forests, Punjab, Chandigarh.
- 4) Senior Town Planner, Patiala.
- 5) Fire Officer, Patiala.
- 6) Tehsildar Patiala.

Sd/-
(Rajinder Kumar)
District Town Planner,
Patiala.

A

DEPARTMENT OF TOWN & COUNTRY PLANNING, PUNJAB

Simran Kambhaj, Sh. Tajinder Singh Kambhaj,
The British Co-ed High School,
Devgarh road, Distt. Patiala.

Memo No. 2284

-DTP(PY)CP-1

Dated: 16-7-18

Subject:- Change of Land use for educational purpose under Compounding/Regularization of the Building of the school under the name and title of British Co-Ed High School at Vill. Sanour, Teh. & Distt. Patiala, Part-I (Total 2.1239 acre)-

Ref: Your letter No.Nil, Dated 10.7.2018

Your request for change of land use (established after 17.8.2007) of 16 Kanal (2 acre) and new construction in existing school established before 20.1.2005 area 0.1239 acre for Educational purpose (upto 10+2 School) British Co-Ed High School at Vill. Sanour, Teh. & Distt. Patiala, Part-I under Compounding Policy has been considered and the permission for change of land use is hereby granted as per notification no. 1126-CTP (Pb)/SP-432(Gen) dt. 26.2.2018 on the following terms and conditions. The detail of land as verified by Tehsildar, Patiala is given below:-

Khasra No. (B-D-B)	Area for CLU Permission granted (In acre)
162//18 min (4-16-25), 23(7-12), 179//3(11.75) Total 16 Kanal (Total 2 acres)	2.00 acre
Part of khasra no. 162//19 min (4-18), 21/2(1-17), 22(7.18), 169//1(2-8), 2(3-15)	0.1239 acre
Total	2.1239 acre

- i) The change of land use shall be in the hands of British Co-Ed High School at Vill. Sanour, Teh. & Distt. Patiala, Block. I.
- ii) Applicant shall deposit CLU, license fee, EDC and all other charges levied or to be levied by the Housing and Urban Development Department from time to time.
- iii) Applicant shall get the Building Plans approved from the Competent Authority and shall deposit the compounding fee along with interest as applicable to the Competent Authority as per the notification dated 17.08.2016/15.12.2016 while getting the structures compounded, which are already constructed in the site and shall rectify the Building accordingly.
- iv) The issue of ownership of land is independent and exclusive of permission of Change of Land Use. Therefore, this permission of CLU does not in any manner grant or effect ownership right of this land, which have to be determined by Competent Authority. The applicant in whose hands this Change of Land Usellies shall be bound by the decision of such Competent Authority.
- v) Applicant shall be responsible for litigation, if any regarding land in any court of law.
- vi) Applicant shall obtain NOC from PPCB, if required under the Water (Prevention and Control of Pollution) Act, 1974, Municipal Solid Waste Management and Handling Rules, 2008 or any other relevant Act before undertaking any development at the site.
- vii) This permission will not provide any immunity from any other Act/Rules/Regulations applicable to the land in question.
- viii) Applicant shall make provision of rain water harvesting and solar water heating within the project area at its own cost.
- ix) Applicant shall make its own suitable provision for drinking water supply and disposal of sewage & solid waste management and shall not obstruct the flow of storm water/ rain water of the surrounding areas.
- x) Applicant shall obtain any other permission required under any other Act at his own level.
- xi) Applicant shall be bound to abide by the conditions imposed in the Fire N.O.C. issued by Fire Station Officer, Patiala and get it renewed from time to time.
- xii) Applicant shall obtain NOC from forest Deptt., Govt of India under forest act 1980.
- xiii) The applicant shall obtain approval/NOC from competent authority to fulfill the requirement of notification dt. 14.09.2006 of Ministry of Environment and Forest, Govt. of India before starting the development works.
- xiv) As per notification issued vide Memo No.PUDA/CA/2013/1 713-16, dated 27.02.2013, that the restrictions in the area are imposed on construction and installation of any new structure for

extraction of ground water resources without prior specific approval of the authorized officer (Deputy Commissioner) of the district and subject to the guidelines and safe guards envisaged from time to time in this connection by authority for ground water extraction and rain water harvesting/recharge etc.

- xv) CLU Charges for Institutions are exempted as per notification No.17/17/2001-5Hg2/PF/748168/17 dt.06.05.2016.
- xvi) Promoter shall not make any construction under HT electrical lines if any, passing through site or shall get these lines shifted by applying to the concerned authority.
- xvii) Applicant shall be bound the leave 22'-10" wide strip of land from her site along the existing 37'-2" road to widen it to 60'-0".
- xviii) The promoter shall ensure the minimum distance from the nearby industry as per prescribed by PPCB, Department of Environment or other competent authority in this regard.
- xix) Applicant shall abide by the proposals of Master Plan Patiala.
- xx) Applicant shall ensure that the compounding of construction shall be got done within two months and the non compoundable construction shall be demolished within four months.
- xxi) This CLU has been issued in light of documents/facts issued by the applicant in this office regarding establishment of structure/institute. If any discrepancy is found in the documents submitted then the applicant himself shall be responsible for this.

Rajinder Kumar
(Rajinder Kumar)
District Town Planner,
Patiala.
Dated:

Endst.No. DTP(PY)

A copy is forwarded to Chief Administrator, Patiala Development Authority, Patiala alongwith D.D.No. 015992 dated 27.04.2018 amounting to Rs.3,03,700/- and D.D.O.No. 016101 dated 10.07.2018 amounting to Rs.15,800/- thus total amounting to Rs. 3,19,500/- issued by Oriental Bank of commerce, Patiala towards EDC charges and D.D.No. 015991 dated 27.04.2018 amounting to Rs.43400/- and D.D.O.No. 016100 dated 10.07.2018 amounting to Rs.2300/- thus total amounting to Rs. 45700/- issued by Oriental Bank of commerce, Patiala towards License fee are attached respectively for information and necessary action. Difference if any, shall be recovered from the applicant at your own level.

DA/As above

sl
(Rajinder Kumar)
District Town Planner,
Patiala.
Dated:

Endst. No. DTP(PY)

A copy is forwarded to Chief Administrator, PUDA alongwith D.D.No. 015990 dated 27.04.2018 amounting to Rs.17400/- and D.D.O.No. 016099 dated 10.07.2018 amounting to Rs.920/- thus total amounting to Rs. 18320/- issued by Oriental Bank of commerce, Patiala towards S.I.F. charges for information and necessary action. Difference if any, shall be recovered from the applicant at your own level.

DA/As above.

sl
(Rajinder Kumar)
District Town Planner,
Patiala.
Dated:

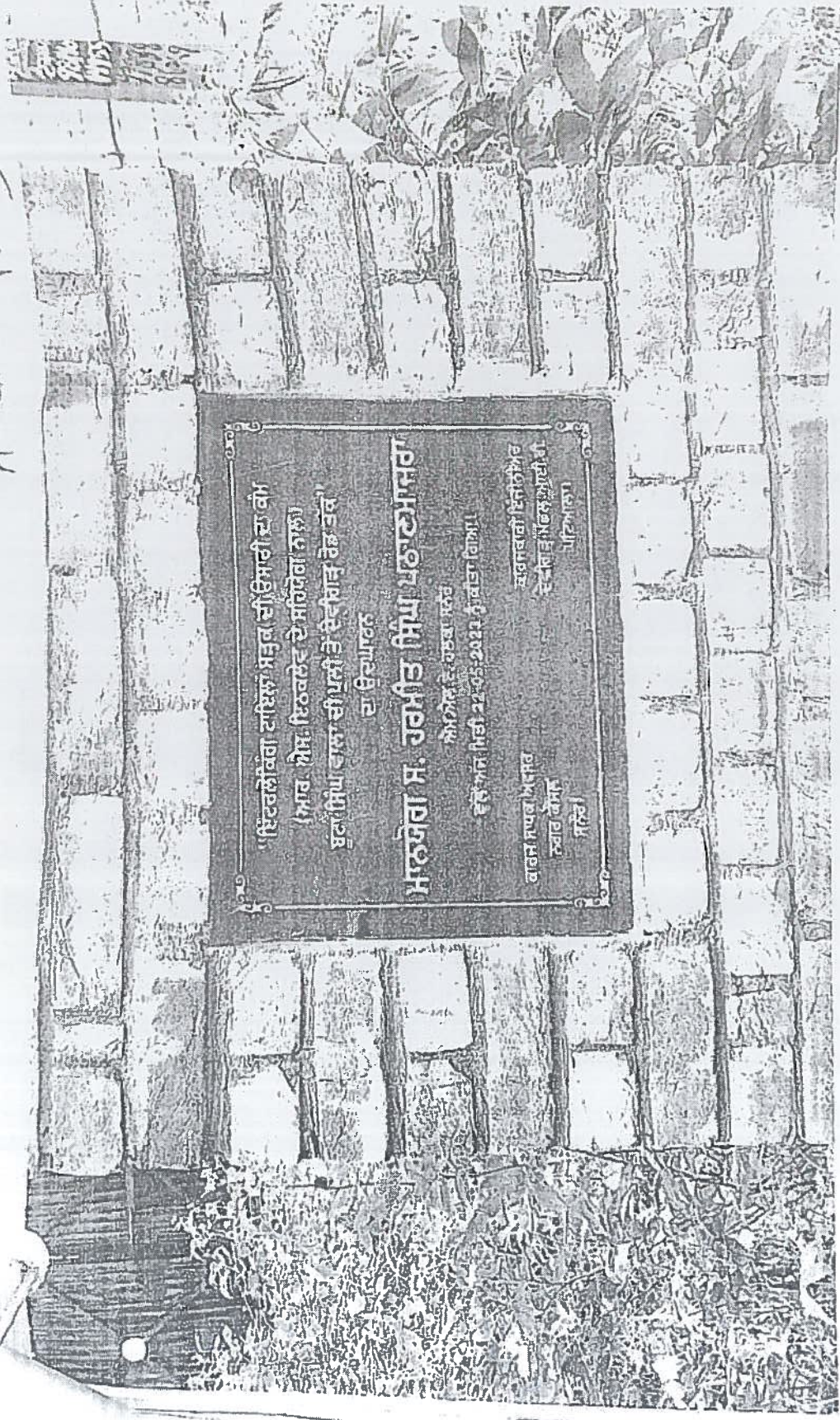
Endst.No. DTP(PY)

Copy is forwarded to the following for information and necessary action:-

- 1) Chief Town Planner (JE), Punjab Chandigarh.
- 2) Chairman Punjab Pollution Control Board, Patiala.
- 3) Chief Conservator of Forests, Punjab, Chandigarh.
- 4) Senior Town Planner, Patiala.
- 5) Fire Officer, Patiala.
- 6) Tehsildar Patiala.

sl
(Rajinder Kumar)
District Town Planner,
Patiala.

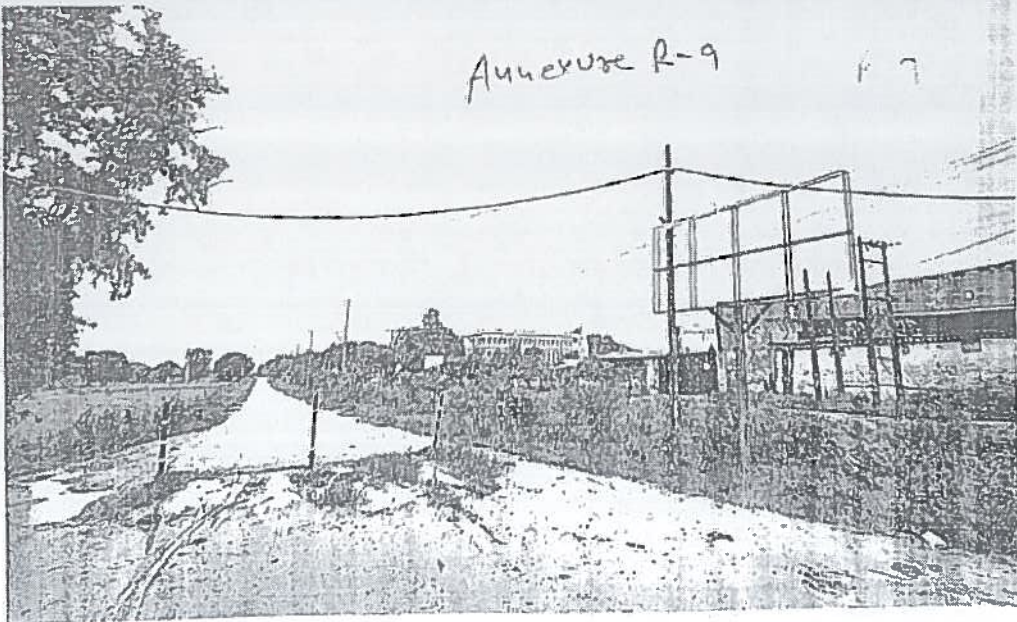
Annex R-5



Annexe R-6 P-3

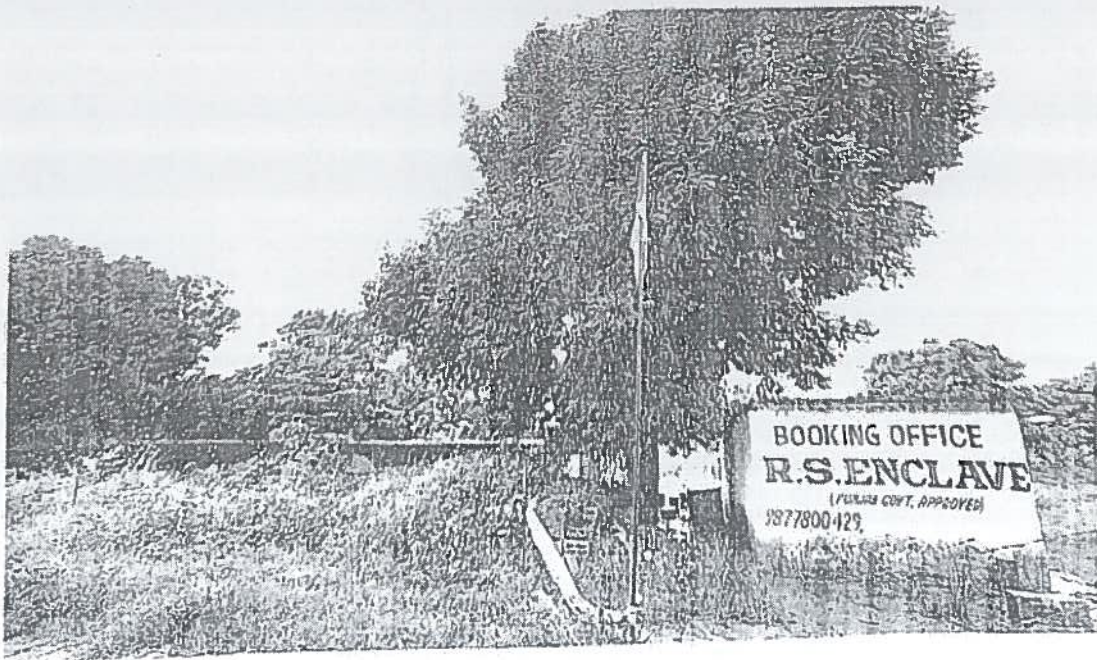


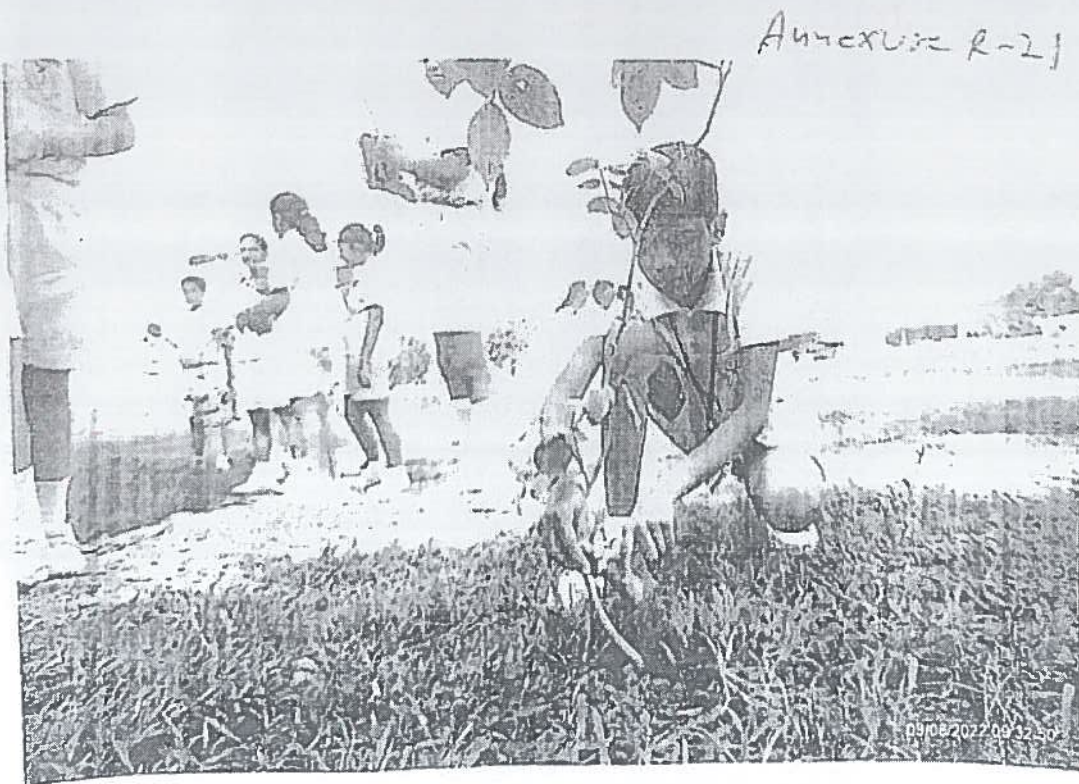
Annexe R-9 P-7





AS - Avenue R-8





Annexure P-11



Annexure B19



Annexure # 13



Amusement R-14



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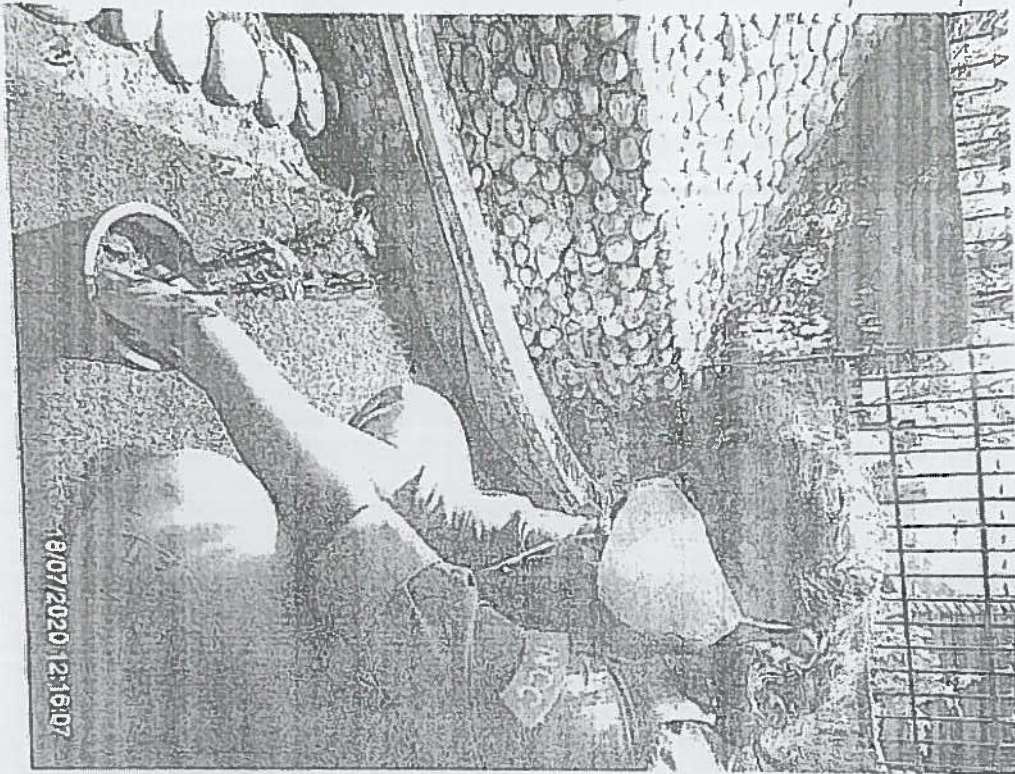
Amma A.15



Autumn 2-18



Annexe R-19



Aucoume R18



Hand
GHC

Annexure A-19



Annexure 12-20



Annexure-9

PUNJAB GOVERNMENT

Department of Forest and Wildlife Preservation, Punjab
Office of Divisional Forest Officer, Patiala.
E-mail: patialadfo@gmail.com, Ph. 0175-2921574

No. 9065 dated 13.09.24

From

Divisional Forest Officer,
Patiala.

To

Conservator of Forest
South Circle, Patiala

TRUE TRANSLATION FROM
Punjab (Hindi/English/Urdu)

NOTARY PUBLIC (Govt. of India)
Distt. PATIALA (Pb.)

Subject: OA No. 343 of 2024 Mahendra Kumar Arora Vs
State of Punjab.

Reference: Your letter No. 4956 dated 02.09.24

Regarding the letter under reference regarding the above subject, you are informed that a detailed investigation report was already sent to you with this office's letter number 3386 dated 04.07.2022 regarding this complaint. (Attached)

Apart from this, according to the statement received from Mr. Mahendra Kumar Arora, a report was sought from Forest Range Officer Patiala regarding the recorded facts. In relation to which, the Forest Range Officer Patiala has reported with his letter number 618 dated 10-09-2024 that the complainant has mentioned tampering with the record in his statement and reduction of green cover according to Google Earth. In this regard, it is to be noted that the record of trees (Enumeration Register) is available not only in the range but also in the office of the higher officials, so it is not possible to tamper with the record. According to the records, checking was done on this strip by the investigation team. According to the report of the

Forest Range Officer, Patiala, you are told that after checking the Google Earth, it is clear that the damage to the trees and the tampering with the forest area on the right side of the Sanour distributary, has happened in November 2021. According to records, during same time, Land breakage by the colony owner was found in the forest area adjacent to the right side of the Sanour distributary while making a road in the land owned by the Municipal Committee Sanour. Under which action has been taken by filing a court case against the colony owner in the honorable court. Apart from this, due action has been taken as per the rules against the concerned forest guard regarding the loss of trees and land breakage in the forest area.

Apart from this, the complainant has stated in his statement that the electric poles are installed in the forest area. In this regard, according to the Forest Range Officer, Patiala, it is stated that the Forest Department has done a joint demarcation along with the Revenue Department and at the time demarcation, after demarcating this distributary, pillars were installed on forest boundary. As per site verification, these electric poles are outside the pillars installed after the demarcation and marking of this distributary.

Apart from this, according to the Forest Range Officer, Patiala, as per site verification and according to the records, you are told that all the trees standing in the above forest area are recorded in the forest record.

Apart from this, the road being used by the colony owner, is in the land owned by Municipal committee Sanour and land owned by colony owner.

The report is sent to you for information and further appropriate action.

Attachment: Same as above.

Sd/-

Divisional Forest Officer,
Patiala

NOTARY PUBLIC (Govt. of India)
Distt. PATIALA. (P) 16 SEP 2021

NOTARY PUBLIC (Govt. of India)
Distt. PATIALA. (P) 16 SEP 2021

Translations From Punjabi To English

Number: 3386

Dated: 4-7-22

To

Conservator Of Forest,

South Circle ,Punjab

Patiala

Sub: On the Patiala-Devigarh road, along with the British school, about 250 trees were cut down and the government land occupied by the private school.

Reference: Your office number is Complaint/
Patiala/2022/311/491 dated 25-04-2022 and 322/1830
Dated.24/06/2022

Regarding the letters under reference regarding the above Cited subject, you are informed that this complaint was earlier received from the Assistant Commissioner (Grievances) Office Deputy Commissioner Patiala to this office on 15.02.2022. To investigate the same, a three-member team consisting of Mrs. Amandeep Kaur, Forest Range Officer Nabha, Mr. Amrinder Singh Forest Guard and Mr. Bunty Singh Forest Guard was constituted by the undersigned vide letter No. 10715-17 dated 15.02.2022. The inquiry team sent its preliminary report by letter No. 590-N dated 10.03.2022 regarding this complaint (copy enclosed). According to the investigation report, regarding the trees cut by the British school, the investigation team checked the site related to the complaint. During the checking, 28 trees were found missing on the spot. According to the report made by the investigation team, the records regarding the trees that were not found on the spot were checked. On checking the records, it was found that the concerned

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staff has issued a damage report number 97377 dated 25.12.2021 of 2 trees (attached), 15 trees are caught in Timber Form No. 5 of Forest Range Patiala (attached) and 11 dry standing/fallen trees were cleared during departmental felling after transfer to Forest Corporation vide letter no: 5531 dated 09.09.2021 from Forest Division Patiala (Attached Marking List and Possession Receipts). Apart from this, in the said report by the investigation team, it is also stated that inquiring the complaint about illegal occupation of forest land by the British school, they have visited the site Sanour Distributory with Forest Division Office Patiala Kanungo Mr. Raj Kumar and Mr. Nirmal Singh Forester along with record, land plan of the canal department and aksh/latha of the revenue department.

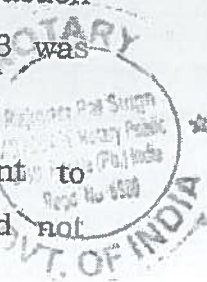
Apart from this, according to the report of the investigation team, they asked for the approval issued by the Forest Department regarding the road and the culvert built on the Sanaur distributory in front of the school from the British School, regarding which they submitted NOC from the Canal Department/Punjab Mandi Board (copy attached), but no NOC from Forest Department was submitted by the school. As per the records in this regard, notices were issued to the concerned school by the Forest Range Officer, Patiala (copy enclosed). According to the record, the investigation team has also reported that the forest area was found tampered with, in this regard, the concerned staff took action against the accused and damage report number 1680423 was issued on 02/02/2022 (copy enclosed).

The investigation team approached the complainant to participate in the investigation, but the complainant did not participate in the investigation.

After the on-site investigation, the forest guard of the concerned beat Mr. Pargat Singh Forest Guard was suspended from duty vide Office Order No. 49 dated 11.03.2022 under Punjab Civil Services Service (Appeal and Penalty) Rules for negligence and carelessness in his duty (copy enclosed).

TRUE TRANSLATION FROM
Punjabi/Urdu/English/Urdu

NOTARY PUBLIC (Govt. of India)
Distt. PATIALA (Pb.)



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The investigation team again with its letter No. 614-N dated 22.03.2022 reported to the office (copy attached) that they have taken the statement of Mr. Harvinderjit Singh son of Mr. Karnail Singh, manager of the British School and the owner of the newly built colony on the other side of the school Mr. Jasbir Singh son of Mr. Ranjodh Singh (attached to the statement).

In this regard, vide letter No. 193-P dated 25.06.2022 Forest Range Officer, Patiala has reported (copy attached) that Digital demarcation of the area of distributary was done by the revenue department (copy attached). After the demarcation, it became clear that the British school has encroached upon the forest land. Taking action against British Co-Ed School, Devigarh Road, Patiala, a court case has been filed against Mrs. Kiran Harika, Principal in Hon'ble Court, Patiala (copy attached) next date of hearing of which is 29.07.2022. It should be noted that the case regarding NOC under Forest Conservation Act 1980 has been applied to the Forest Department by the British School (copy attached). According to the report of the Forest Range Officer, Patiala, Damage report No.1680423 dated 02.02.2022 was issued against Mr. Jasveer Singh son of Mr. Ranjodh Singh, the owner of the new colony built on the other side of the distributary and a court case has also been filed against him under the violation committed by him in District court Patiala (copy attached) next hearing of which is on 31.08.2022.

Therefore, from the inquiry made by the investigation team regarding this complaint, it was found that the complaint made by the complainant regarding cutting of 250 trees is not correct, because after checking the site according to enumeration record by the investigation team, only 28 trees were reported missing. On checking the records of the Forest Division Patiala office, it was found that the enumeration was done in the year 2016-17. After that no new register has been made regarding trees. According to the report of the Forest Range Officer, Patiala, after demarcation of the area concerned, it was found that there was no

TRUE TRANSLATION FROM
Punjabi/Hindi/English/Urdu

illegal encroachment in the forest area by the owner of the British School and the newly built colony, but it was found that the land breakage was done by the British co ed school and the colony owner in the forest land and Cases have been filed in the Hon'ble District Court by the Forest Range Officer, Patiala respectively in this matter. It is also stated that the case regarding NOC under Forest Conservation Act 1980 has been applied to the Forest Department by the British School. It is also informed here that on checking according to Google Timeline, it was found that the British School appears to be built before 2006 and according to the statement given by the manager of the British School Mr. Harvinderjit Singh son of Mr. Karnail Singh, this school is built in 2004. From which it is clear that the violation done by the school is old but the culvert built by the school had been built in the year 2019. In reference to the report submitted by the investigating officer regarding the missing trees and the violation done in the year 2019 by the school, disciplinary action is being taken by this office against the concerned staff as per the rules.

Therefore, agreeing with the investigation conducted by the investigation team and the said action taken by the Forest Range Officer, Patiala ,against the concerned British School and the owner of the newly built colony in front of the school, the report regarding this complaint is sent to you for information and further necessary action.

Correspondence: As above

Sd/-

Divisional Forest Officer

Patiala

TRUE TRANSLATION FROM
Punjabi/Hindi/English/Urdu

GOVERNMENT OF INDIA
OFFICE OF THE SECRETARY PUBLIC (Govt. of India)
Dist. PATIALA, (Pb.)

Reference No. 3387-88 dated 4-7-22

A copy thereof is forwarded for information to the following:-

1. In reference to his letter No. 147/C.1 dated 7.04.2022 letter No. 394 dated 24.05.2022 to Deputy Commissioner Patiala.

16 SEP 2024

2. CIA Branch Assistant Commissioner (SH) Patiala Office Deputy
Commissioner Patiala in reference to his reference number
518-20 dated 14.02.2022

Sd/-

Forest Division Officer

Patiala



TRUE TRANSLATION FROM
Punjabi/Hindi/English/Urdu

NOTARY PUBLIC (Govt. of India)
Distt. PATIALA (Pb.)

16 SEP 2024



ਪੰਜਾਬ ਸਰਕਾਰ
 ਵੱਡੇ ਅਤੇ ਨੌਜਵਾਨੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ, ਪੰਜਾਬ
 ਦਫਤਰ ਵੱਡੇ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ
 E-mail: pntiajinfo@gmail.com, Ph. 0173-2921574



ਨੰਬਰ... 9065
 ਮਿਤੀ... 13/09/24

ਦੇਸ਼: ਵੱਡੇ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ।
 ਸੇਵਾ ਵਿਖੇ: ਵੱਡੇ ਪਾਲ ਸਾਊਸ ਸਰਕਲ, ਪਟਿਆਲਾ।
 ਵਿਸ਼ਾ: OA No. 343 of 2024 Mahendra Kumar Arom Vs State of Punjab.
 ਆਪ ਜੀ ਦਾ ਪੱਤਰ ਨੰਬਰ 4956 ਮਿਤੀ 02.09.24

ਉਪਰੋਕਤ ਵਿਖੇ ਸਬੰਧੀ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਇਸ ਸ਼ਿਕਾਇਤ ਸਬੰਧੀ ਪਹਿਲਾਂ ਹੀ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 3386 ਮਿਤੀ 04-07-2022 ਨਾਲ ਆਪ ਜੀ ਨੂੰ ਵੇਰਵੇ ਸਹਿਤ ਪਤਰਾਲਾ ਰਿਪੋਰਟ ਭੇਜ ਦਿੱਤੀ ਗਈ ਸੀ।

ਇਸ ਤੋਂ ਇਲਾਵਾ ਦੂਜੇ ਮਹਿੰਦਰ ਕੁਮਾਰ ਅਰੋੜਾ ਦੇ ਪ੍ਰਾਪਤ ਬਿਆਨ ਅਨੁਸਾਰ ਦਰਜ ਤੱਥਾਂ ਸਬੰਧੀ ਵੱਡੇ ਮੰਡਲ ਅਫਸਰ ਪਟਿਆਲਾ ਤੋਂ ਰਿਪੋਰਟ ਮੰਗੀ ਗਈ ਸੀ। ਜਿਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਵੱਡੇ ਮੰਡਲ ਅਫਸਰ ਪਟਿਆਲਾ ਵੱਲੋਂ ਆਪਣੇ ਪੱਤਰ ਨੰਬਰ 618 ਮਿਤੀ 10-09-2024 ਨਾਲ ਰਿਪੋਰਟ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਸ਼ਿਕਾਇਤਕਰਤਾ ਵੱਲੋਂ ਆਪਣੇ ਬਿਆਨ ਵਿੱਚ ਤੇ ਰਿਕਾਰਡ ਨਾਲ ਫੇਰਫੇਰਾ ਕਰਨ ਅਤੇ ਗੁਰਮਲ ਅਰਥ ਮੁਤਾਬਿਕ ਡਰੀਅ ਕਾਰ ਘੱਟਣ ਦੀ ਗੱਲ ਕੀਤੀ ਗਈ ਹੈ। ਉਸ ਸਬੰਧੀ ਦੱਸਣਯੋਗ ਹੈ ਕਿ ਰੁੱਖਾਂ ਦਾ ਰਿਕਾਰਡ ਪ੍ਰਮਾਣੀ ਰਜਿਸਟਰ। ਕੇਵਲ ਚੌਜ ਵਿੱਚ ਹੀ ਨਹੀਂ ਸਗੋਂ ਉੱਚ ਅੰਧਿਕਾਰੀਆਂ ਦੇ ਦਫਤਰ ਵਿੱਚ ਵੀ ਉਪਲਬਧ ਹੁੰਦਾ ਹੈ। ਜੇ ਇਹ ਸੱਚ ਨਹੀਂ ਹੈ ਕਿ ਰਿਕਾਰਡ ਨਾਲ ਫੇਰਫੇਰਾ ਕੀਤੀ ਜਾ ਸਕੇ। ਪੰਜਾਬ ਲੀਜ਼ ਟੀਮ ਵੱਲੋਂ ਰਿਕਾਰਡ ਅਨੁਸਾਰ ਹੀ ਇਸ ਸਟੇਟਿਮੈਂਟ ਤੇ ਚੈਕਿੰਗ ਕੀਤੀ ਗਈ ਸੀ। ਵੱਡੇ ਮੰਡਲ ਅਫਸਰ ਪਟਿਆਲਾ ਦੀ ਸਿੱਧੇ ਅਨੁਮਾਪਾਯ ਜੀ ਨੂੰ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਗੁਰਮਲ ਅਰਥ ਚੌਕ ਕਰਨ ਉਪਰੰਤ ਇਹ ਸੁਪਲਾਟ ਹੁੰਦਾ ਹੈ ਕਿ ਸਨੌਰ ਡਿਸਟੀਰੀਬਿਊਟਰੀ ਉਪਰ ਚੇ ਦਰਖਤਾਂ ਦਾ ਨੁਕਸਾਨ ਅਤੇ ਵੱਡੇ ਮੰਡਲ ਅਫਸਰ ਪਟਿਆਲਾ ਵੱਲੋਂ ਉਹ ਨਵੰਬਰ 2021 ਵਿੱਚ ਸਨੌਰ ਡਿਸਟੀਰੀਬਿਊਟਰੀ ਦੇ ਸਨੌਰ ਖਾਸੇ ਹੋਈ ਹੈ। ਰਿਕਾਰਡ ਅਨੁਸਾਰ ਉਸ ਸਮੇਂ ਹੋਰਨ ਹੀ ਕਲੋਨੀ ਮਾਲਕ ਵੱਲੋਂ ਮਿਊਜ਼ੀਅਲ ਕਮੇਟੀ ਸਨੌਰ ਦੀ ਜਗ੍ਹਾ ਵਿੱਚ ਰਸਤਾ ਬਣਾਉਣ ਸਮੇਂ ਸਨੌਰ ਡਿਸਟੀਰੀਬਿਊਟਰੀ ਦੇ ਸਨੌਰ ਖਾਸੇ ਨਾਲ ਲਗਦੇ ਵੱਡੇ ਖੰਭੇ ਨਾਲ ਫੇਰਫੇਰਾ ਕੀਤੀ ਗਈ ਸੀ। ਜਿਸ ਤਹਿਤ ਕਲੋਨੀ ਮਾਲਕ ਦੇ ਇਲਾਵਾ ਮਨਜੋਗ ਅਦਾਲਤ ਵਿੱਚ ਕੇਸ ਚਾਹਿਰ ਕਰਨ ਸਬੰਧੀ ਕਾਰਵਾਈ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਦੱਸਦੇ ਹੋਏ ਨੁਕਸਾਨ ਅਤੇ ਵੱਡੇ ਮੰਡਲ ਅਫਸਰ ਪਟਿਆਲਾ ਵੱਲੋਂ ਸਬੰਧੀ ਸਬੰਧਤ ਵੱਡੇ ਮੰਡਲ ਦੇ ਮਿਸਟਰ ਚੌਕਾਂ ਅਨੁਸਾਰ ਬਣਦੀ ਕਾਰਵਾਈ ਕੀਤੀ ਗਈ ਹੈ।

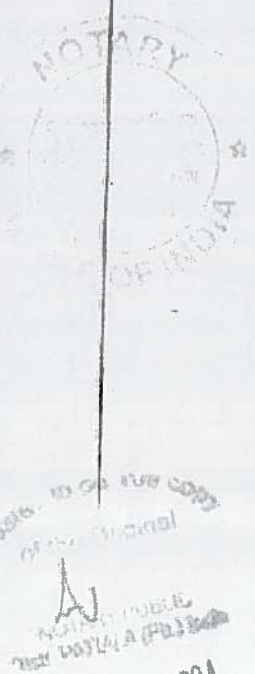
ਇਸ ਤੋਂ ਇਲਾਵਾ ਸ਼ਿਕਾਇਤਕਰਤਾ ਵੱਲੋਂ ਆਪਣੇ ਬਿਆਨ ਵਿੱਚ ਜੋ ਬਿਜਲੀ ਦੇ ਖੰਭੇ ਵੱਡੇ ਮੰਡਲ ਅਫਸਰ ਪਟਿਆਲਾ ਸਬੰਧੀ ਕਿਹਾ ਗਿਆ ਹੈ, ਉਸ ਸਬੰਧੀ ਵੱਡੇ ਮੰਡਲ ਅਫਸਰ ਪਟਿਆਲਾ ਅਨੁਸਾਰ ਆਪ ਜੀ ਨੂੰ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਵੱਡੇ ਮੰਡਲ ਅਫਸਰ ਪਟਿਆਲਾ ਵੱਲੋਂ ਸਬੰਧਤ ਜਗ੍ਹਾ ਦੀ ਮਾਲ ਵਿਭਾਗ ਨਾਲ ਸਾਂਝੀ ਨਿਗਾਹਤੀ ਕਾਰਵਾਈ ਕੀਤੀ ਗਈ ਸੀ ਅਤੇ ਇਸ ਨਿਗਾਹਤੀ ਸਮੇਂ ਇਸ ਡਿਸਟੀਰੀਬਿਊਟਰੀ ਦੀ ਹੱਦਬੰਦੀ ਕਰਨ ਉਪਰੰਤ ਸਪਲਾਟ ਲਗਾਏ ਗਏ ਸਨ। ਮੌਕੇ ਅਨੁਸਾਰ ਇਹ ਬਿਜਲੀ ਦੇ ਖੰਭੇ ਇਸ ਡਿਸਟੀਰੀਬਿਊਟਰੀ ਦੀ ਹੱਦਬੰਦੀ ਤੇ ਨਿਗਾਹਤੀ ਉਪਰੰਤ ਲਗਾਏ ਗਏ ਸਨ।

ਇਸ ਤੋਂ ਇਲਾਵਾ ਵੱਡੇ ਮੰਡਲ ਅਫਸਰ ਪਟਿਆਲਾ ਮੁਤਾਬਕ ਮੌਕੇ ਅਤੇ ਰਿਕਾਰਡ ਅਨੁਸਾਰ ਆਪ ਜੀ ਨੂੰ ਇਹ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮੌਕੇ ਉਪਰ ਵੱਡੇ ਮੰਡਲ ਅਫਸਰ ਪਟਿਆਲਾ ਵੱਲੋਂ ਸਬੰਧਤ ਅਨੁਸਾਰ ਕਾਰਵਾਈ ਕੀਤੀ ਗਈ ਹੈ।

ਇਸ ਤੋਂ ਇਲਾਵਾ ਕਲੋਨੀ ਮਾਲਕਾਂ ਵੱਲੋਂ ਜੋ ਕਸਤਾ ਵਰਤਿਆ ਜਾ ਰਿਹਾ ਹੈ, ਉਹ ਕਸਤਾ ਨਗਰ ਪੰਚਾਇਤ ਸਨੌਰ ਦੀ ਸਲਯੋਕਤ ਹੈ ਅਤੇ ਉਨ੍ਹਾਂ ਵੱਲੋਂ ਆਪਣੀ ਮਾਲਕੀ ਵਾਲੀ ਬਾਜ਼ੀ ਵਿੱਚ ਵਰਤਿਆ ਜਾ ਰਿਹਾ ਹੈ।

ਰਿਪੋਰਟ ਆਪ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੀ ਯੋਗ ਕਾਰਵਾਈ ਵਿੱਚ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ।

ਸਹੀ: ਉਪਰਕਤ ਦਫ਼ਤਰ।
 ਵੱਡੇ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ।



16 SEP 2024

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Annexure - 10

REST-CMPLDC-4/28/2024-COMP-PAT-DFWP

14/09/2024

To,

Conservator Of Forest,
South Circle, Patiala
(N.G.T. Committee Member)

No. 1/927917/2024 Dated 14-09-2024

Subject : OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab

Reference : Yours Letter No. 4956 Dated 2/9/2024

In reference to the above cited subject, The detailed action taken report by this office with respect to the complaint filed by Applicant Mr. Mahendra Kumar Arora in Hon'ble NGT OA No 343 of 2024 is as under.

A complaint regarding British Co Ed School, located on Left side of Forest Strip, Sanour distributory (RD Patiala Sanour Road to Patiala Pehowa Road) was received from office of Deputy Commissioner Patiala on 15/02/22. The complainant alleged in the complaint, that British Co Ed School Authorities have illegally felled about 250 trees and also encroached upon Forest land in connivance with the Forest Department in Patiala-Sanour road falling under Forest Range Patiala.

A 5 member Team was constituted by Divisional Forest Officer Patiala dated 15.02.2022 under Range Officer Nabha Ms. Amandeep Kaur for enquiry of the same. The team submitted its Report dated 10.03.2022. As per the Report total 28 trees were found missing on above mentioned site in Sanour distributory. of which only 11 Dead and Dry trees were departmentally felled and no action taken against 17 trees. though the timber has been retrieved from the strip and recorded in the timber form by Concerned incharge and in addition land breaking of Forest land (Violation under Indian Forest Act 1927) has been found on both sides of the Forest Strip.

It was brought to the notice of the Divisional Forest Office that During the period of the complaint, a New Residential Colony was established on Right Side of Sanour distributory. While taking access to the colony through a road under jurisdiction of Municipal Committee Sanour, Land breaking was carried out in the Forest strip adjacent

FOREST COMPLAINT-128/2024-COMP-PAT-DFWP

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to the road in an area of about 495 Sq Mt. It is also reported by the Division office that the loss of trees and Land breaking in Right side of the Forest strip alleged in the complaint took place around November 2021, when the colonizer damaged forest strip adjacent to Nagar Council Road for approach to his Residential Colony.

It was also brought to the notice of the Forest Division Patiala that the Private School, British Co Ed School is operational since the year 2004. It is situated on Left Side of Sanour distributary (RD Patiala Sanour road to Patiala Pehowa Road). The school was using access / approach through forest strip without necessary approval under Forest Conservation Act 1980 for Non Forest Purpose. The temporary encroachment for Passage and Parking was carried out in an Area of 817 Sq Mt.

The detailed action taken report has been sent by Divisional Forest office, Patiala Forest Division to conservator of Forest, south circle vide letter No 3386 Dated 4/7/2022 (Annexure 1)

Punitive Action against the Concerned taken by Divisional Forest Officer Patiala:

1. Punitive action for violation under Indian Forest Act 1927, against school was initiated on 31.05.2022 by issuing damage report and civil case COMA 2275 of 2022 was filed against School, in District Court Patiala (Annexure 2).
2. Punitive action for violation under Indian Forest Act 1927, against the Residential colony was initiated by issuing damage report on 02.02.2022 and a civil case, COMA 429 of 2022, was filed against the coloniser in District Court Patiala (Annexure 3).
3. With respect to loss of 17 trees and non action against violation, the concerned Beat incharge was suspended immediately on 11/03/2022 and departmental action for major penalty under Punjab Civil Services (Punishment and Appeal) Rules 1970 has been initiated by office of DFO Patiala.

Remedial Action taken up and Proposed:

1. Joint Demarcation of the Forest Land has been carried out with Revenue

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Department Dated 25.03.2022 (Annexure 4) and the temporary encroachment utilised for passage and parking by the violators has been cleared along both sides of the Forest Strip and Possession of Forest Land has been taken by the Range team Patiala.

2. Notice under Forest Conservation Act 1980 has been issued to the School for taking approval for approach and access from Ministry of Environment Forest and Climate Change by Office of Divisional Forest Officer Patiala Dated 25.02.2022 (Annexure 5).

3. The online case for diversion of Forest land for approach and access with area of 0.08175 Ha. has been applied by the School Proposal : FP/PB/Others/ 433877 dated 19.06.2023 (Annexure 6) and Restoration of Forest land damaged by the School along the Forest strip has been proposed in the FCA case by Office of Divisional Forest Officer Patiala.

Preventive Action Taken:

The violation carried out by violators Concerned (The coloniser of the residential colony and the school) though being a compoundable offence under Indian Forest Act 1927, in order to make the action deterrent the civil case has been filed against the offenders.

In addition to the Complaint, the allegations raised in the written statement of the complainant was also enquired into and Field verification report of Concerned Range officer stated that the electric poles are not in the Forest Strip. It is further reported by concerned Range office that allegations of tampering of tree register is false as the copy of the records are available in higher offices and all standing trees have been entered in the register. The same has been reported by Division office Patiala in its letter no 9065 Dated 13/9/2024 (Annexure 7)

It is reported that, As per the Area Register, the Forest Strip is 3.5 meter wide on both sides of the distributary. The School had temporarily used the Forest Strip for passage and Parking on the Left side of the Distributary. The owner of the Residential colony had damaged the Forest land on the right side of the Distributary for passage. The demarcation of the Forest strip had already been carried out on 25/3/2022 and the temporary Violation on the Forest land has been cleared and has been taken possession

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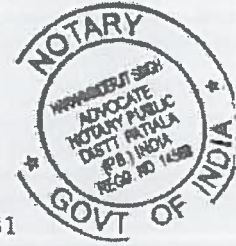
FOREST-CNPLOC-4728/2024-COMP-PAT-DFWP

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by Concerned Range team. The Punitive action against the Violators and Concerned Beat incharge for major penalty been initiated against the concerned Beat incharge as per department rules.. Regarding the Loss of trees, Punitive action against the Concerned Beat incharge has been taken up. The Restoration of the Forest strip has been proposed in the Forest Diversion case applied by the School.

DIVISIONAL FOREST OFFICER PATIALA
14-09-2024

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Number: 3381

Dated: 4-7-22

Through

Forest Division Officer,
Patiala

Sub: On the Patiala-Devigarh road, along with the British school, about 250 trees were cut down and the government land occupied by the private school.

Reference: Your office number is Complaint/ Patiala/2022/311/491 dated 25-04-2022 and 322/1830 Dated 24/06/2022

Regarding the letters under reference regarding the above subject, you are informed that this complaint was earlier received by the Assistant Commissioner (Grievances) Office Deputy Commissioner Patiala to this office on 15.02.2022. To investigate the same, a three-member team consisting of Mrs. Amandeep Kaur, Forest Range Officer Nabha, Mr. Amarinder Singh Forest Guard and Mr. Bunty Singh Forest Guard was appointed by the undersigned vide letter No. 10715-17 dated 15.02.2022. The inquiry team has sent its letter No. 590-N dated 10.03.2022 regarding this complaint (copy enclosed). According to the investigation report, regarding the trees cut by the British school, the investigation team checked the place related to the complaint, during the checking, 28 trees were not found on the spot. According to the report made by the investigation team, the records regarding the trees that were not found on the spot were seen. On looking at the records, it was found that the concerned staff has issued a damage report number 97377 dated 25.12.2021 of 2 trees (attached), 15 trees are caught in Timber Farm No. 5 of Forest Range Patiala due to falling (attached) and The trees are dry standing/fallen and felled during departmental felling after transfer to Forest Corporation vide letter no: 5531 dated 09.09.2021 from Forest Division Patiala (with Nappy Marking List and Possession Receipts). Apart from this, in the said report by the investigation team, it is also indicated that in the complaint which is about illegal occupation of the land of the forest department by the British school, they have taken Mandal Kanungo Mr. Raj Kumar and Mr. Nirmal Singh along with them. In front of this school, regarding the occupation of Sanur distribution, the land plane of the canal department and the revenue department

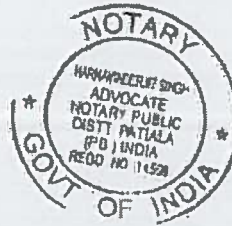
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Punjab/Hindi/English/Urdu

HARNAMINDERJIT SINGH
NOTARY (Govt. of India)
Distt. PATIALA

14 SEP 2022

the opportunity was viewed as per the map (land plan, copy of and RG plane attached). Apart from this, according to the report of the investigation team, they sought the approval issued by the Forest Department regarding the road and the culvert built on

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the Sunaur distributary in front of the school from the British School, regarding which they took the N from the Canal Department/Punjab Mandi Board. copy was given (copy attached), but no NOC from Forest Department by the school. Not taken As per the records in this regard, notices were issued to the concerned school by the Forest Range Officer, Patiala (copy enclosed). According to the record, the investigation team has also reported that the forest area was found to have been tampered with, in this regard, the concerned staff took action against the accused in the damage report number 1680423 dated issued on 02/02/2022 (copy enclosed).

The investigation team approached the complainant to participate in the investigation, but the complainant did not participate in the investigation. According to the complaint, after the on-site investigation, the forest guard of the concerned beat Mr. Pargat Singh Forest. He was suspended from duty vide Office Order No. 49 dated 11.03.2022 under Punjab Civil Services Service (Appeal and Penalty) Rules for negligence and carelessness in his duty by the Guard (copy enclosed). The investigation team again with its letter No. 614-N dated 22.03.2022. It has been reported to the office (copy attached) that the manager of the British School Mr. Harvinderjit Singh son of Mr. Karnail Singh and on the other side of the school the owner of the newly built colony Mr. Jasbir Singh son of Mr. Ranjodh Singh's statement was also taken (attached to the statement).

In this regard letter No. 193-P dated 25.06.2022 from Forest Range Officer, Patiala. It has been reported (copy attached) that the British School concerned with this complaint was approached by Van Strip Snch. Digital demarcation of the area belonging to the distributary was done from the revenue department (copy attached).

After the marking, it became clear that the British school tampered with some of the forest department's land Mrs. Kiran Harika. Principal, under the devolution of forest land by the school.

Taking action by this office against British Co-Ed School, Devigarh Road, Patiala, a court case has been filed in Hon'ble Court, Patiala (copy attached) whose next date of hearing is 29.07.2022. It should be noted that the case has been applied to the Forest Department by the British School for approval (copy attached). According to this report of the Forest Range Officer, Patiala, against Mr. Jasveer Singh son of Mr. Ranjodh Singh, the owner of the new colony built on the other side of the school, due to the encroachment of forest area, a damage report was issued against him as per

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Distt. PATIALA

14 SEP 2024

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1680423 dated 02.02.2022 after Hon. A court case has also been filed under the violation committed by him in Patiala court (copy attached) whose next appearance date is 31.08.2022.

Therefore, from the inquiry made by the investigation team regarding this complaint, it was found that the complaint made by the complainant in his complaint regarding cutting of 250 trees is not correct, because after the enumeration of the trees by the investigation team, only on the spot 28 trees were reported missing. On checking the records of the Mandal office, it was found that the tree census was done in the year 2016-17. After that no new register has been made regarding trees. According to the report of the Forest Range Officer, Patiala, after demarcation of the area concerned, it was found that there was no illegal occupation of the forest area by the owner of the British School and the newly built colony, but on the other side of the British School and the newly built colony on the other side of the Sanor distributary. Cases have been filed in the Hon'ble Court by the Forest Range Officer, Patiala, taking action against the owner regarding the tampering in the forest area. It should also be mentioned here that a case has been applied to this department to get approval of the route from the concerned school. It is also informed here that on checking according to Google Timeline, it was found that the British School appears to be built before 2006 and according to the statement given by the manager of the British School Mr. Harvinderjit Singh son of Mr. Karnail Singh, this school is also built in 2004. From which it is clear that the violation done by the school is old but the culvert built by the school has been built in the year 2019. After the report made by the investigating officer according to the said, under the trees and the violation done in the year 2019 by this office. Disciplinary action is being taken against the concerned staff as per the rules

Therefore, agreeing with the investigation conducted by the investigation team and the said action taken by the Forest Range Officer, Patiala against the concerned British School and the owner of the newly built colony in front of the school, the report regarding this complaint is sent to you for further action.



Divisional Forest Officer
Patiala

14 SEP 2024

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HARNAVINDERJIT SINGH
NOTARY (Govt. of India)
Dist. PATIALA (Pb.)

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From.

Divisional Forest Officer,
Patiala Forest Division,
Patiala.

To.

Chief Judicial Magistrate,
Patiala.

No.

Dated:

Subject: Prosecution Challan No. 1-P of 2022-23 of Patiala Forest Range of Patiala Forest Division under Indian Forest Act, 1927.

Please find enclosed challan No. 1-P of 2022-23 of Patiala Forest Range of this division for prosecution in your esteemed court under section 32, 33 & 63-C of Indian Forest Act, 1927 against Smt. Kiran Harika Principal British Co. Ed School, Patiala-Devigarh Road, Patiala.

Sh. Swaran Singh, Incharge Forest Range Patiala of this division has been deputed to present the challan in your court. He may kindly be allowed to act as prosecutor in this case on behalf of Divisional Forest Officer, Patiala.

Divisional Forest Officer,
Patiala Forest Division,
Patiala.

Endst. No. 2143

Dated: 31/05/2022

✓ Copy is forwarded to Range Officer, Patiala with reference to his letter No. 95-P Dated: 20-05-2022 for information & necessary action.

Divisional Forest Officer,
Patiala Forest Division,
Patiala. *NSY 4*

120

From:

Divisional Forest Officer,
Patiala Forest Division,
Patiala.

CORIA/3381/2022

[A.P.] d. 03.03.2022

To,

Chief Judicial Magistrate,
Patiala


No:

Date:

Subject: Prosecution Challan No:2-P of 2021-22 of Patiala Forest Range of Patiala Forest Division under Indian Forest Act 1927. (Sanour Disturbance (D 59-60 R/S and Patiala-Pehowa Road Km 6-7 U/S)

Please find enclosed challan No:2-P of 2021-22 of Patiala Forest Range of this Division for prosecution in your esteemed court under section 32, 33 and 53 of Indian Forest Act 1927 against Sh Jasvir Singh S/o Sh Ranjodh Singh R/o Aji Nagar Patiala.


Sh Ramanpreet Singh, Forester of Forest Range Patiala of this division has been deputed to present the challan in your court. He may kindly be allowed to act as prosecutor in this case on behalf of Divisional Forest Officer, Patiala.


Divisional Forest Officer,
Patiala Forest Division,
Patiala.

Encost No: 11707

Dated 03-03-2022

A copy is forwarded to Range Officer Patiala with reference to this letter no: 659-P dated 09.03.2022 for information & necessary action.


Divisional Forest Officer,
Patiala Forest Division,
Patiala.

121

Report marking

I am today dated: 25.03.2022 regarding the marking of Assistant Collector Grade Aval Patiala, Forest Division Officer Patiala by application. Area village Sanur tehsil and district Patiala, Patwari constituency records and similar measurements are available. Parcha Itlahi Rahi Patwari Constituency has informed the parties. Which is included, before the start of marking, the attendance of the persons present was also taken separately, which is included. This marking is to be done by computer system which is available with Computer Operator Ravi Computer System. Before starting the marking, the computer operator fixed two fixed marking numbers Khasra 95//5-A and 87//5-B, which are shown in the attached map. These fixed opportunities were fed into the computer as a basis and marking was started from the identified fixed opportunities And the Sanur distributary listed in the application, which takes the official route of 3-3 deeds on both sides. The distributary and the 3 Karma route on the west side of it maintain. Maintained of Four corners of the divided area were planted with crude earthen mounds. The map given by the computer operator is included, according to which the report has been prepared and the target was informed to the persons present on the spot. Therefore, the persons present on the occasion considered the marks made and the target set to be correct and correct. So, by marking, the report is submitted for appropriate action.

<u>No: 101</u>	<u>Date</u>	Sd/- Manjit Singh	Sd/- Gurnail Singh
2-4-22		Manjit Singh	KG Sanur
		25.03.2022	25.03.2022

VALID INSIDE/OUT SIDE INDIA
 WITH REGISTRATION FROM
 Punjab Patiala

Chitranjit Singh Saini
 NOTARY (Govt. of India)
 Distt. PATIALA (Pb)



30 AUG 2024

122

Notice

Through

The British Co Ed High School
Devigarh Road, P.O.Sanaur, Patiala

No: 11067

Date 25.02.2022

Subject: Regarding using forest department land without permission (The British Co Ed High School Devigarh Road, Patiala)

Regarding the above subject, it has come to the attention of the undersigned that the use of the forest area in front of the said school by you is being done without obtaining approval from this department under the Forest Act, 1980.

In this regard, it is written to you that the area of the forest department should not be used for the subject matter. If you use the forest department's land now, then appropriate action will be taken against you under the Forest Act. The sole responsibility of which will be your personal responsibility.

A part from this, if you want to use the approach road for the said school, then the complete case under the Forest Act, 1980 should be submitted to this office in a single step after going online on the website: forestclearance.nic.in of the Government of India, be given

Sd/-

Forest Division Officer
Patiala

Office No 11068

Date 25.02.2022

By sending a copy to the Forest Range Officer, Patiala, it is written that due action should be taken regarding the route used without approval by the user agency and that the forest area should not be allowed to be used without approval.

Sd/-

Forest Division Officer
Patiala

VALID INSIDE/OUT SIDE ONLY
TRUE TRANSLATION FROM
Punjabi Language into Hindi

Charan Singh and
NOTARY (Govt of India)
Distt PATIALA (Pb)



7 0 AUG 2024

123

Proposal Details

Proposal No.:

Single Window No.:

CAF No.:

Project Name:

State:

Project Category:

Area (in ha):

Division(s):

Proposal Submission Date:

Application received at State:

Application received at IRO:

Application received at MoEF&CC:

Proponent Name:

Scenario:

Demand/Payment:

Additional Demand/Payment:

In-Principle Approval:

Final Approval:

FP/PB/OTHERS/433877/2023

SW/133572/2023

CAF/130431/2023

Permission for construction of approach Access to THE BRITISH CO-ED HIGH SCHOOL* at Vill. Sarnour Tehsil & Distt. Patiala

PUNJAB

OTHERS(Approach Access)

0.0155

Patiala Division

18/06/2023

N/A

N/A

N/A

KIRAN HARIKA

Scenario 4

N/A

N/A

In-Progress

In-Progress

124

Proposal History/Timeline

Activity

Pending at UA due to EDS by DFO

Start Date

End Date

06/09/2024

N/A

Start Date - End Date

06/09/2024 - N/A

Processed by DFO due to EDS by Nodal Officer	05/07/2024 - 24/07/2024
Processed by Nodal Officer for Recommendation	22/07/2024 - 04/07/2024
Processed by DFO due to EDS by Nodal Officer	16/07/2024 - 27/08/2024
Processed by UA due to EDS by DFO	11/08/2024 - 19/08/2024
Processed by DFO due to EDS by Nodal Officer	20/08/2024 - 01/09/2024
Processed by Nodal Officer for Recommendation	21/08/2024 - 28/08/2024
Processed by DFO due to EDS by Nodal Officer	22/08/2024 - 01/09/2024
Processed by UA due to EDS by DFO	23/08/2024 - 29/08/2024
Processed by DFO due to EDS by Nodal Officer	01/09/2024 - 03/09/2024
Processed by Nodal Officer for Recommendation	28/08/2024 - 04/09/2024
Processed by DFO for Scrutiny and Recommendation	24/08/2024 - 28/08/2024
Processed by UA for DFO EDS Reply	01/09/2024 - 04/09/2024
Processed by DFO for Scrutiny and Recommendation	04/09/2024 - 07/09/2024
Submitted	04/09/2024 - 07/09/2024

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PUNJAB GOVERNMENT

Department of Forest and Wildlife Preservation, Punjab
Office Forest Division Officer, Patiala.
E-mail: patialadfo@gmail.com, Ph. 0175-2921674

No. 9065 dated 13.09.24

From .
Divisional Forest Officer, Patiala.

To
Conservator of Forest
South Circle, Patiala



Subject: OA No. 343 of 2024 Mahendra Kumar Arora Vs. State of Punjab.

Reference: Your letter No. 4956 dated 02.09.24

Regarding the letter under reference regarding the above subject, you are informed that a detailed investigation report was already sent to you with this office's letter number 3386 dated 04.07.2022 regarding this complaint. (Attached)

Apart from this, according to the statement received by Mr. Mahendra Kumar Arora, a report was sought from Forest Range Officer Patiala regarding the recorded facts. In relation to which, the Forest Range Officer Patiala has reported with his letter number 618 dated 10-09-2024 that the complainant has mentioned tampering with the record in his statement and reduction of green cover according to Google Earth. In this regard, it to be noted that the record of trees (Census Register) is available not only in the range but also in the office of the higher officials, so it is not possible to tamper with the record. According to the records, checking was done on this strip by the investigation team. According to the report of the Forest Range Officer, Patiala,

ALID IN SIDF OUT SIDE PDL-
TRUE TRAN. LATION FROM
Punjab Hindi English Urdu
HARNAM SINGH JIJI SINGH
NOTARY PUBLIC (PB)
DISTT PATIALA (PB)

14-SEP-2024

you are told that after checking the Google Earth, it is clear that the damage to the trees and the tampering with the forest area on the right side of the Sanour distributary, which has happened in November 2021. According to records, during that time, the forest area adjacent to the right side of the Sanour distributary was tampered with by the colony owner while making a road in the place of the Municipal Committee Sanour. Under which action has been taken to file a court case against the colony owner in the honorable court. Apart from this, due action has been taken as per the rules against the concerned forest guard regarding the loss of trees and tampering with the forest area.

Apart from this, the complainant has stated in his statement that the electric poles are installed in the forest area. In this regard, according to the Forest Range Officer, Patiala, you are told that the Forest Department had jointly marked the relevant place with the Revenue Department and at the time of this marking, after demarcating this distributor, pillars were installed. According to the occasion, these electric poles are outside the pillars installed after the demarcation and marking of this distributor.

Apart from this, according to the Forest Range Officer, Patiala, according to the occasion and according to the records, you are told that all the trees standing in the above forest area are recorded in the record.

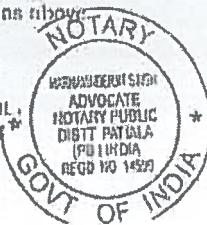
Apart from this, the route being used by the colony owners, that route is owned by Municipal Council Sanour and they use the same from the land owned by them.

The report is sent to you for information and further appropriate action.

Attachment: Same as above

ALID IN SIDHOUT SIDE INDL
TRUE TRANSLATION
Punjab Hindi (Civil) India

HARHWIND DIST SANGH
NOTARY PUBLIC (GOVT OF INDIA)
Distt PATIALA (Pb.)



9 4 SEP 2024

Sd/-
Forest Divisional Officer,
Patiala

Punjab Government
Forests and Wildlife Preservation Department
O/o Conservator of Forests South Circle, Opp. Central Jail, Patiala.
Ph. No. 0175-2921828, E-mail Id : cfpatala@gmail.com

To

Divisional Forest Officer,
Patiala.

No. 4956

Dated 21/9/24

Sub:

OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

Ref:

This office endst no. 4748-52 Dated 28.08.2024

With respect to above cited subject and reference it is informed that the Hon'ble National Green Tribunal in OA No. 343 of 2024 Mahendra Kumar Arora V/s State of Punjab on 01.07.2024, pertaining to a complaint by Sh. Mahendra Kumar Arora alleging illegal felling of 250 trees by a private School British co-ed in collusion with District Forest Officer Sanour, District Patiala and thereby causing damage to environment, has ordered that a joint committee comprising of Principal Chief Conservator of Forests, District Magistrate, Patiala and Regional Office, MoEF&CC, Chandigarh shall visit site, collect relevant information and if finds above complaint to be correct, take appropriate remedial, punitive and preventive action including assessment of environmental compensation in accordance with law and submit the compliance report within two months. Office of the PCCF (HoFF) vide letter cited under reference letter No. 1/887825/2024 dated 20.07.2024 has deputed the undersigned to represent the office of PCCF (HoFF). Complainant Sh. Mahendra Kumar has sent his statement to the consideration of inquiry committee vide his email dated 31.08.2024

In view of above you are directed to submit comments/reports of your office before the committee on 05.09.2024 at 11.00 am.

Enclosed: As above

- 1) Complaint by Sh. Mahendra Kumar Arora 12/3 Guru Nanak Nagar, Tripuri, Patiala before the Hon'ble NGT.
- 2) Order of the Hon'ble NGT dated 01.07.2024 in OA No. 343 of 2024
- 3) Statement of Sh. Mahendra Arora submitted to the Inquiry Committee on 31.08.2024.

(Signature)
Ajit Kulkarni, IFS
Conservator of Forests,
South Circle, Patiala.

Endst. No. 4957-60

Dated. 21/9/24

A copy of the above is forwarded in reference to this office endst no. 4748-52 Dated 28.08.2024 for information.

- 1) Principal Chief Conservator of Forests (HoFF), Punjab, SAS Nagar.
- 2) Deputy Director General of Forests (Central), Ministry of Environment Forests and Climate Change, Government of India, Northern Regional Office, Chandigarh.
- 3) Chief Conservator of Forests (Plains), Punjab, SAS Nagar.
- 4) Deputy Commissioner, Patiala.

Enclosed: As above

(Signature)
Ajit Kulkarni, IFS
Conservator of Forests,
South Circle, Patiala.

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Punjab Government
 Forests and Wildlife Preservation Department
 O/o Conservator of Forests South Circle, Opp. Central Jail, Patiala.
 Ph. No. 0175-2921628, E-mail Id : cfpatala@gmail.com

To

1. Deputy Director General of Forests (Central), Ministry of Environment
 Forests and Climate Change, Government of India, Northern Regional
 Office, Chandigarh.
2. Deputy Commissioner, Patiala.

No. 5159-60

Dated 06/9/2024

Sub: OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

Ref: This office endst no. 4957-60 Dated 02.09.2024.

With respect to the above cited subject and reference, proceedings of the
 meeting held on 05.09.2024, with respect to OA No. 343 of 2024 Mahendra
 Kumar Arora Vs State of Punjab are attached along with this letter for your
 information and further needful.

Ends : As above

Ajit Kulkarni, IFS

Conservator of Forests,

South Circle, Patiala.

Endst. No: 5161-63

Dated. 06/9/2024

A copy of the above is forwarded in reference to this office endst no. 4951-55 dated
 02.09.2024 for information and necessary action please.

1. Principal Chief Conservator of Forests (HoFF), Punjab, SAS Nagar
2. Chief Conservator of Forests (Plains), Punjab, SAS Nagar.
3. Divisional Forest Officer, Patiala.

Ends : As above

Ajit Kulkarni, IFS

Conservator of Forests,

South Circle, Patiala.

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
Subject - OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab Regarding proceeding of the meeting held on 05.09.2024 at 11.00 am.

To the above cited subject, a meeting held on 05.09.2024 at 11.00 am and meeting was attended by the officials given below-

- 1) Mr. Ajit Kulkarni, IFS, Conservator of Forests, South Circle, Patiala.
- 2) Mrs. Vidya Sagri RU, IFS, Forest Division Officer, Patiala.
- 3) Ms. Kenchan, IAS, ADC (G) Office of Deputy Commissioner, Patiala.
- 4) Mr. N.K. Dhimri, Technical Officer, Office Ministry of Environment Forests and Climate Change, Government of India, Northern Regional Office, Chandigarh.
- 5) Mrs. Kiran Hiraka, Principal, British Co-ed School, Devigarh Road, Patiala.

In this meeting, Mrs. Kiran Hiraka, Principal, British Co-ed School, requested for one more day for submitting their reply/statement to the committee. Divisional Forest Officer Patiala requested for some more time to submit the report as the statement of complainant before the committee raises some new issues which needs field verification. The committee decided to consider the request of School Authorities and DFO Patiala. DFO Patiala was directed to submit the report at the earliest.

The meeting ended with the vote of thanks.


Ajit Kulkarni, IFS
Conservator of Forests,
South Circle, Patiala.

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Subject – In the meeting dated 05.09.2024 held at the office of the Conservator of Forests regarding OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab the following officers/officials participated.

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Sr. No	Officer/Employee Name	Name of Office	Mobile No.	Singature
1	Kanchan ADC (G)	DC Office	6283440598	sd
2	Vidya sagari	DFO Patiala	9412927063	sd
3	Ajit Kulkarni	CF South	9915564249	sd

Sh. N.K Dhimri T.O , RO. Chandigarh attended through VC.



THE TRANSLATION FROM
Punjab/Hindi/English/Urdu

NOTARY PUBLIC (Govt. of India)
Distt. PATIALA. (Pb.)

16 SEP 2024

131

ਵਿਸ਼ਾ - OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਸਬੰਧੀ ਅੱਜ ਮਿਤੀ 05.09.2024 ਨੂੰ ਦਫਤਰ ਦੇ ਪਾਲ ਸਾਬੁਥ ਸਰਕਲ ਪਟਿਆਲਾ ਵਿਖੇ ਹੋਈ ਮੀਟਿੰਗ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਅਧਿਕਾਰੀਆਂ/ਕਰਮਚਾਰੀਆਂ ਵੱਲੋਂ ਤਹਾਜ਼ ਲਿਆ ਗਿਆ-

ਲੜੀ ਨੰ.	ਅਧਿਕਾਰੀ/ਕਰਮਚਾਰੀ ਦਾ ਨਾਂ	ਦਫਤਰ ਦਾ ਨਾਂ	ਮੋਬਾਇਲ ਨੰ.	ਹਸਤਾਖਰ
1	Kanchan KOC (B)	DC OFFICE	6283440592	
2	Vidhya Jagari	D/o Patilka	9412527063	
3	Ajit Kulkarni	CF, Patilka	9915564249	 05.09.24

Sh. N.K. Dhimri T.O. RD. Chandigarh attended through 12

NOTARY
 05.09.24
 (and)
 05.09.24
 NOTARY PUBLIC
 PUNJAB

16 SEP 2024

Subject – In the meeting dated 05.09.2024 held at the office of the Conservator of Forests regarding OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab the following officers/officials participated.

Sr. No	Officer/Employee Name	Name of Office	Mobile No.	Singature
1	Kiran Hiraka	The British Co-ed high School, Patiala.	9914911202	sd



TRANSLATION FROM
Punjab/Hindi/English/Urdu

NOTARY PUBLIC (Govt. of India)
Dist. PATIALA. (Pd.)

16 SEP 2024

133

ਵਿਸ਼ਾ - OA No. 343 of 2024 Mahendra Kumar Arora Vs State of Punjab.

ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਸਬੰਧੀ ਅੱਜ ਮਿਤੀ 05.09.2024 ਨੂੰ ਦਫਤਰ ਵਣ ਪਾਲ ਸਾਬੂਬ ਸਰਕਲ ਪਟਿਆਲਾ ਵਿਖੇ ਹੋਈ ਮੀਟਿੰਗ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਅਧਿਕਾਰੀਆਂ/ਕਰਮਚਾਰੀਆਂ ਵੱਲੋਂ ਤਾਗ ਲਿਆ ਗਿਆ-

ਲੜੀ ਨੰ.	ਅਧਿਕਾਰੀ/ਕਰਮਚਾਰੀ ਦਾ ਨਾਂ	ਦਫਤਰ ਦਾ ਨਾਂ	ਮੋਬਾਇਲ ਨੰ.	ਹਸਤਾਖਰ
1.	Karan Chahal	The British Co-Ed Jyoti School Patiala	9914911202	[Signature]

NOTARY
 [Signature]
 NOTARY PUBLIC
 PATIALA PUNJAB INDIA

16 SEP 2024

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To

Mr Ajit Kulkarni IFS

Conservator of forests

South Circle, Patiala

Subject - 1- Rejoinder

Dear Sir,

It is respectfully submitted that we received summons/notice to appear in person and submit statement but due to non-availability of material documents we could not prepare reply/ written statement, so please grant one more day to file reply along with relevant documents.

Thanking you

Vineet Kauria

5th Sep 2024

Allowed to submit reply by tomorrow.

and

05.09.24

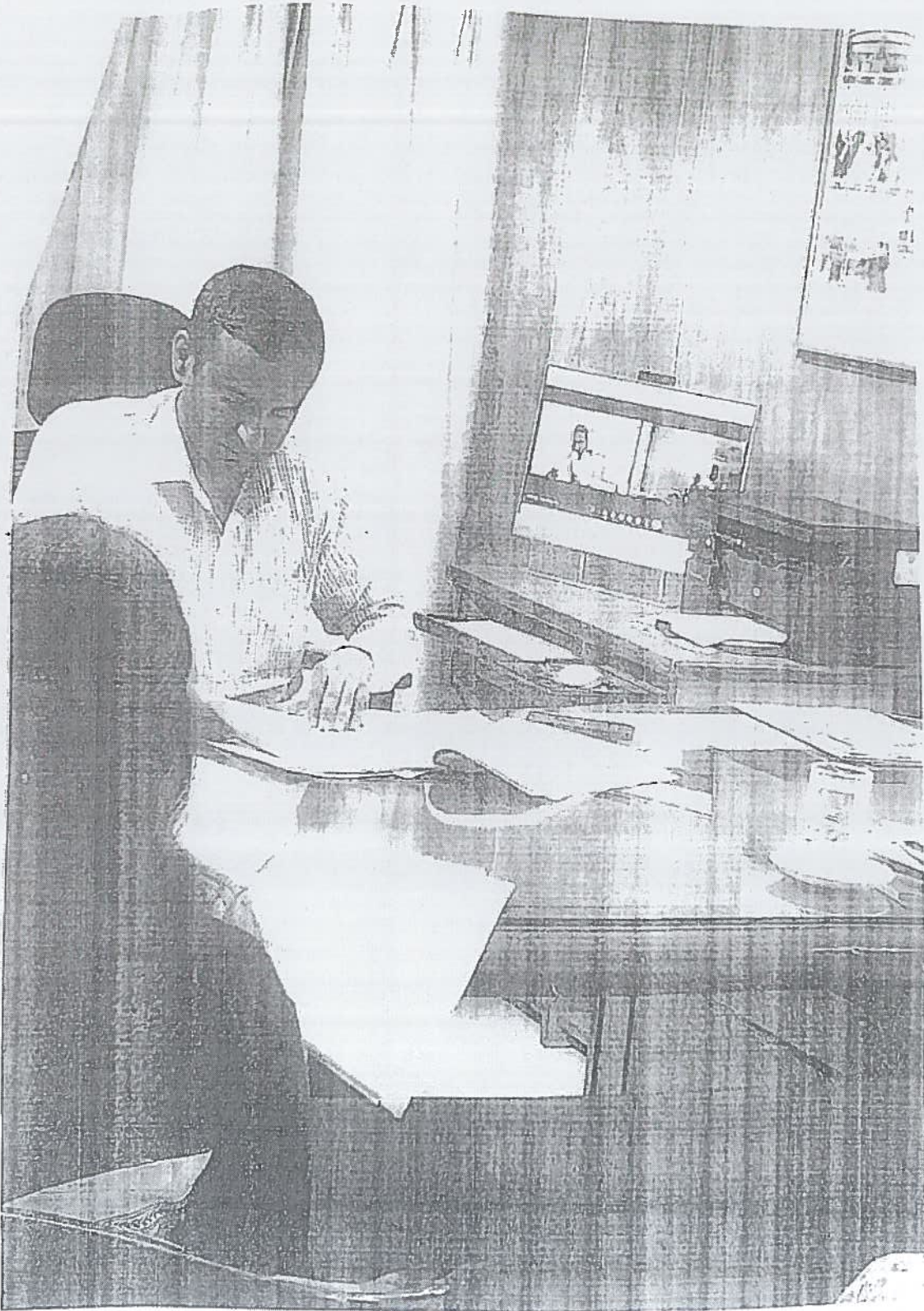
135

DFD Petinda requested for some more time to submit the report as the statement of complainant before the committee raised some new issues which needs field verifications. Having regard to it committee considered the request and directed DFD to submit the report at the earliest.

C.S.

05.9.24

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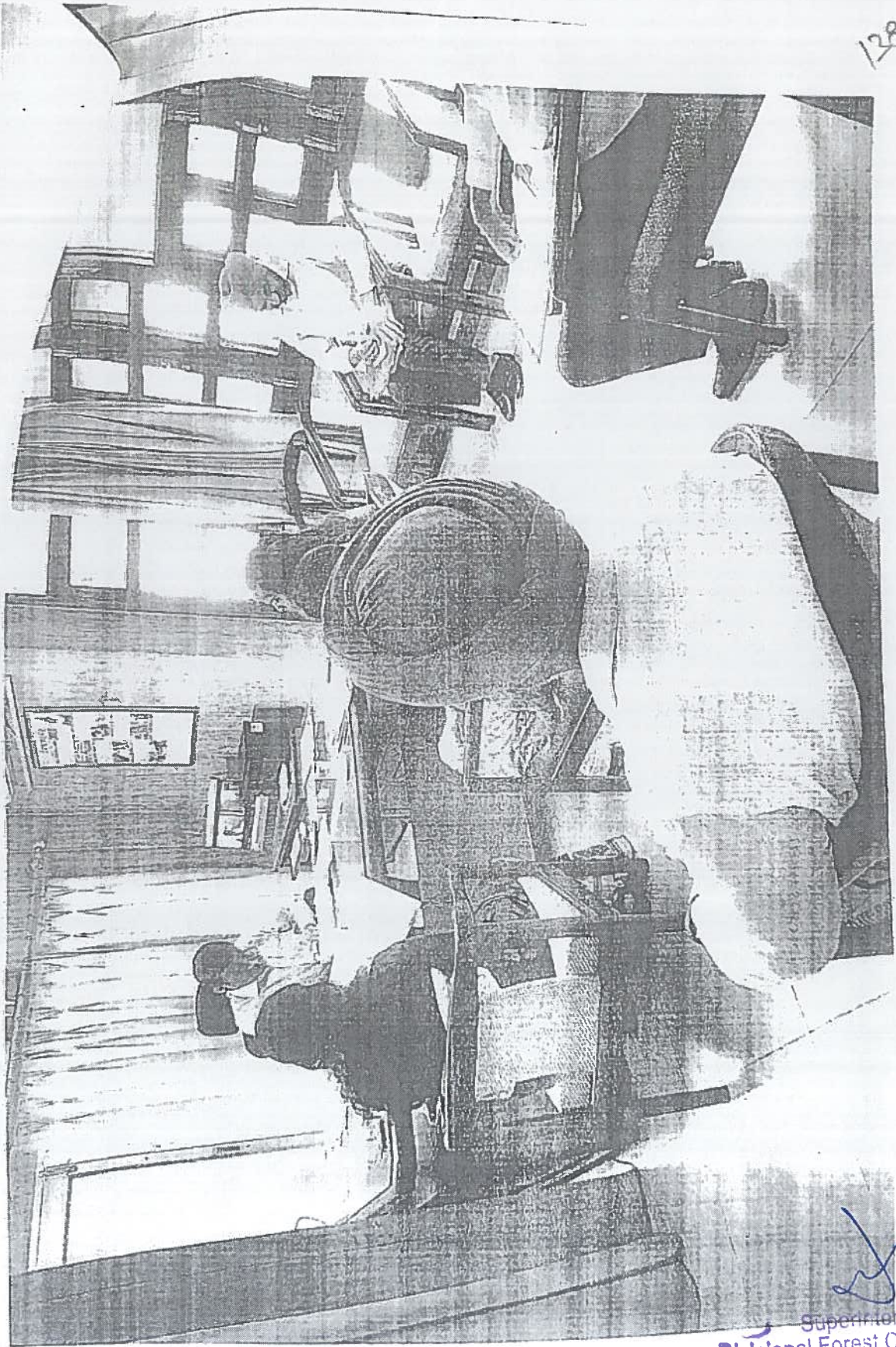
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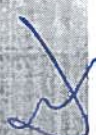
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137



128




Superintendent
Divisional Forest Officer
Patiala Forest Division
Patiala